

Tenth Series, Vol. XIII, No. 3

Friday, July 10, 1992
Asadha 19, 1914 (Saka)

LOK SABHA DEBATES **(English Version)**

Fourth Session
(Tenth Lok Sabha)



सत्यमेव जयते

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CONTENTS

[Tenth Series, Vol. XIII, Fourth Session, 1992/1914 (Saka)]

No. 3, Friday, July 10, 1992/Asadha 19, 1914 (Saka)

	COLUMNS
Obituary Reference	1 - 2
Reference by Speaker : Launching of INSAT-II A	2 - 6
Written Answers to Questions:	6 - 384
Starred Question Nos. 14 to 57, 59 and 60	6 - 58
Unstarred Question Nos. 403 to 419, 421 to 522, 524 to 601	58 - 384
Papers Laid on the Table	385 - 390

LOK SABHA DEBATES

LOK SABHA

Friday, July 10, 1992 / Asadha, 19, 1914
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

[English]

OBITUARY REFERENCE

MR. SPEAKER: Hon. Members, I have to inform the House of the sad demise of one of our former colleagues Shri D. Pattuswamy.

Shri. D. Pattuswamy who was a Member of the Seventh Lok Sabha during 1980-84 represented Vandavasi constituency of Tamil Nadu.

An agriculturist by profession, Shri Pattuswamy was an active political and social worker. He took keen interest in the upliftment of deprived sections of the society. He also served as a Chairman of Thiruvannamalai Municipal Council during 1959-64.

He actively participated in the proceedings of the House and made valuable contribution thereto.

Shri D. Pattuswamy passed away at

Madras on 27th June, 1992 at the age of 57 years due to a massive heart attack.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The Members may stand in silence for a short while as a mark of respect to the deceased.

11.02hrs

The Members then stood in silence for a short while

(Interruptions)

MR. SPEAKER: Please take your seat.

(Interruptions)

11.04 hrs

REFERENCE BY SPEAKER

LAUNCHING OF INSAT- IIA

MR. SPEAKER: Well, there is one thing which I want to bring to your notice. We are very happy that INSAT- IIA is successfully launched. We would like to congratulate the scientists and all others connected with the making and launching of the Satellite. We are proud of them.

[*Translation*]

SHRI RAM VILAS PASWAN (Rosera):
Mr. Speaker, Sir, it was informing by the Government that the meeting of CCPA was going on, so we would like to know the outcome of the meeting of CCPA.

We have given notice under Rule 388. We would like to submit that it is a very important matter, hence Question Hour should be suspended and this matter should be taken up for discussion in the House.....(*Interruptions*)

[*English*]

SHRI DIGVIJAYA SINGH (Rajgarh):
We are also equally concerned, about the happenings in Ayodhya. The Government must come out with a statement on this issue. There, the commitment has been violated. It is a matter of serious concern.
(*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura):
Sir, why they are silent? (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Sir, is there any Government here? And if there is, where is that? (*Interruptions*)

DR. RAM CHANDRA DOME (Birbhum):
Sir, We want to know the outcome of the CCPA meeting. What is the stand of the Government? Why is the Government silent on this issue? (*Interruptions*).

(*Interruptions*)

SHRI BASUDEB ACHARIA: Sir, where is the Prime Minister? Since yesterday, we have been asking for an assurance. (*Inter-*

rptions)

SHRI. E. AHAMED (Manjeri): Sir, there is no rule of law. There is no respect for the Constitution or for the rule of law. There is no secularism in this country. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE:
Sir, why are they not responding? Is it the CCPA's decision? (*Interruptions*)

MR. SPEAKER: Please sit down. You speak one after the other; let me hear.

(*Interruptions*)

MR. SPEAKER: Let us at least hear.

(*Interruptions*)

(*Translation*)

MR. SPEAKER : You should at least listen to me.

[*English*]

(*Interruption*)

MR. SPEAKER: Will you take your seats? Let us understand what is to be done.

(*Interruptions*)

MR. SPEAKER: The House stands adjourned to meet again after half-an-hour.

11.04 hrs.

The Lok Sabha then adjourned till forty-five minutes past Eleven of the Clock.

5 *Reference by Speaker:
Launching of INSAT-II A*
11.45hrs

ASADHA 19, 1914 (SAKA)

Written Answers 6

*The Lok Sabha re-assembled at forty five
minutes past Eleven of the Clock.*

[MR. DEPUTY SPEAKER *in the Chair*]

(Interruptions)

MR. DEPUTY SPEAKER: The leaders of the political parties are discussing the matter inside. So, let us proceed with the normal business of the House.

(Interruptions)

MR. DEPUTY SPEAKER: Let us know the outcome of the discussion.

(Interruptions)

MR. DEPUTY SPEAKER: The leaders are sitting with the Hon. Speaker and discussing as to how to solve the problem. So, why should not we proceed with the normal business of the House.

(Interruptions)

MR. DEPUTY SPEAKER: The Government is getting the information about the latest position about Ayodhya.

(Interruptions)

11.48hrs

*At this stage, Shri E. Ahamed and
some other Hon. Members came and
stood on the Floor near the Table*

(Interruptions)

11.50 hrs

MR. DEPUTY SPEAKER: The House

stands adjourned to meet again at 2.
p.m.

WRITTEN ANSWERS TO QUESTIONS

Securities Scam

[English]

*41. SHRI MOHAN SINGH
(DEORIA):
SHRIGANGADHARA
SANIPALLI:

Will the Minister of FINANCE be
pleased to state:

(a) the details of the Securities Scam
which came to light recently;

(b) how the scam was detected;

(c) the details of the banks involved and
the loss suffered, bank-wise;

(d) the details of the persons, officials
and non officials involved in the Scam;

(e) the action taken against them so far;
and

(f) the steps taken by the Government to
check the recurrence of such Scams?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR
SINGH): (a) According to the interim report
of the Committee which was constituted to
enquire into the irregularities in the transac-
tions in securities in banks and Financial
Institutions, the details of the irregularities
are as follows:-

(Rs. in crores)

(1)	Total value of investments made by banks and institutions for which they do not hold any securities, SGL transfer forms or Brs.	1,967.84
(2)	Total exposure against BRs/SGL transfer forms issued by bank of Karad or Metropolitan Cooperative Bank.	1,470.12
(3)	The estimated shortfall in the securities held by Andhra Bank Financial Services Ltd.	104.83
	Total	3,542.79
	Less value of securities reportedly seized by Standard Chartered Bank from M/s Hiten P. Dalal.	350.00
		3,192.79

(b) On the basis of some information, RBI started making enquiries since January 1992 into the securities transactions of some of the banks. The irregularities surfaced during the security of SBI transactions in March/April 1992 and subsequent detailed verifications.

(c) The banks, bank subsidiaries and

Institutions mentioned below have problem exposure as detailed:

(i) The following banks, bank subsidiaries and institutions have made payments for investments for which they do not hold either securities, SGL forms or banks receipts to the extent of Rs.1967.84 crores as under:

	<i>(Rs. in crores)</i>
National Housing Bank	1271.20
State Bank of Saurashtra	174.93
SBI Capital Markets Ltd.	121.36
Standard Chartered Bank	400.35
	1967.84

(II) Banks, subsidiaries of Banks and institutions are holding BRs/SGLs issued by the Bank of Karad Ltd. and the Metropolitan

Cooperative Bank for which the issuing banks do not appear to have sufficient backing to the extent indicated below:-

(Rs. in crores)

Standard Chartered Bank	931.84
Canbank Financial Services Ltd.	435.31
Canbank Mutual Fund	102.97
Total	1470.12
(ii) Estimated shortfall in securities held by Andhra Bank Financial Services Ltd.	104.83

(d) The details of persons officials and non-officials who are prima-facie, found to be involved in the irregularities, so far, are

given in the statement attached:

(e) CBI has registered the following FIRs against the above persons:

	<i>FIR No.</i>	<i>Date</i>
(i)	RC 8/(A)/92/SIU.X	29.5.1992
(ii)	RC 41(A)/92	11.6.1992
(iii)	RC 11(S)/92-SCB	20.6.1992
(iv)	RC 43(A)/92	20.6.1992
(V)	RC44(A)/92-ACB	20.6.1992

(f) RBI has issued detailed guidelines regarding the transactions in securities on 20.6.92. Government are considering the establishment of a High Power supervisory Board consisting of professionals with Governor of Reserve Bank of India as Chairman. Government are also considering the establishment of Special Bureau to deal with frauds in banks and financial institutions.

STATEMENT

Statement of Persons, Officials and Non-Officials Involved in

the Irregularities in Transactions in Securities.

Officials of Public sector Banks and Financial Institutions.

1. Shri C.L. Khemani
Dy. MD, SBI
2. Shri A.N. Bavadekar
Dy. Manager, SBI
3. Shri R. Sitaraman
Officer, SBI.

4. Shri Anil Narichania,
AGM, Canbank Mutual Fund
5. Shri K. Margabanthu
ex-CMD,UCO Bank.
6. Shri M.K. Ashok Kumar
Executive Vice President,
Canbank Financial services.
7. Shri B. Roy Chaudhary
DGM, UCO Bank.
8. Shri S.V.Prabhu
AGM,UCO Bank.
9. Shri R. Venkatkrishna
GM, UCO Bank.
10. Shri Ravi Kumar
AGM, National Housing Bank.
11. Shri Suresh Babu, Officer
National Housing Bank.

Officials of other Banks

1. Shri Hemant Vyas, Chairman,
Metropolitan Co-operative Bank
Ltd.,
Bombay.
2. Shri K.K. Kapadia, Vice Chair-
man,
Metropolitan Co-operative bank
Ltd.
Bombay.
3. Shri Arvind Mohan Lal,
Standard Chartered Bank,
Bombay.
4. Shri Jaideep Pathak, Manager,
Standard Chartered Bank,
Bombay.

Non-Officials

1. Shri Harshad S. Mehta
Stock Securities and Finance
Broker.
2. Smt. Jyoti H.Mehta
w/o Shri Harshad S. Mehta
Stock Securities and Finance
Broker.
3. Shri Ashwin S. Mehta
Stock Securities and Finance
Broker.
4. Shri Sudhir S. Mehta
Stock Securities and Finance
Broker.
5. Shri Pankaj V. Shah
Employee of Shri Harshad S.
Mehta.
6. Shri Atul Parikh
Employee of Shri Harshad
S.Mehta.
7. Shri Hiten Mehta
Employee of Shri Harshad S.
Mehta
8. Shri Bhupen C. Dalal
Managing Director of M/s Cham-
pakkal Investment
and Financial Consultancy Serv-
ices.
9. Shri J.P. Gandhi of M/s Cham-
pakkal Investment
and Financial Consultancy Serv-
ices.
10. Shri Hiten P. Dalal,
Broker.
11. Shri A.D. Narottam,
c/o S. Ramdas and Company.

12. Shri T.B.Ruia,
c/o Dhanraj Mills Pvt. Ltd. and a
shareholder,
Metropolitan Cooperative Bank
Ltd.,
Bombay.

likely to be supplied;

(d) the foreign exchange likely to be
earned therefrom?

13. Shri M.S. Eshwar Chandra,
Chief Executive,
M/s Mazda Industries and Leas-
ing Ltd.,

THE MINISTER OF STATE OF THE
MINISTRY OF TEXTILES (SHRI ASHOK
GEHLOT): (a) No, Sir. Orders are received
and supplies are made directly by exporters
and exporting agencies.

14. Shri Sunil Samtani,
Asstt. Vice-President,
M/s Mazda Industries and Leas-
ing Ltd.

(b) to (d). Do not arise.

[*Translation*]

15. M/s V.B. Desai;
Stock Securities and Finance
Brokers.

Export of Foodgrains

*43. KUMARI UMA BHARTI: Will the
Minister of COMMERCE be pleased to state:

Handicrafts Goods

*42. SHRI K.P. REDJDAIAH YADAV:
Will the Minister of TEXTILES be pleased
to state:

(a) the quantity and value of rice and
other foodgrains exported after liberalisation
of export policy; and

(a) whether orders for supply of
handicrafts goods have been received by
the Government from abroad during the
last one year;

(b) the names of the countries which are
main importers of foodgrains along with the
kinds of foodgrains imported?

- (b) if so, the details of items thereof;
(c) the time by which these orders are

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI SAL-
MAN KHURSHEED): (a) The quantity and
value of rice and other foodgrains exported
during the period from 1.7.1991 to 31.3.1992
and 1.4.1992 to 31.5.1992 are as under:

Qty. in tons

Value in rupees crores

Foodgrains	July-91-March-92		April 92 to May 92	
	Qty	Value	Qty.	Value
1	2	3	4	5
Rice	5,74,173	616.20	1,17,606	141.25
Other Foodgrains	2,62,171	67.88	3,120	1.55

Source: For July 1991-March 1992, The DGC&S, Calcutta and for April 1992 and May 1992, The APEDA's provisional returns.

(b) The main countries importing foodgrains from India, alongwith the kind of foodgrains imported by them from India, are

(i) Saudi Arabia (Basmati rice, Non-basmati rice and and other food grains

(ii) Jordan (Basmati rice, Non-basmati rice and wheat)

(iii) United Kingdom (basmati rice and other food grains)

(iv) U.A.E (Basmati rice, Non-basmati rice, wheat and other food grains).

(v) U.S.A (Basmati rice, Non-basmati rice).

[English]

Preventive Collectrates

*44. SHRI ANANTRAO DESHMUKH: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to set up preventive Collectrates in various parts of the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Though all the Customs and Central Excise Collectrates are charged with anti-smuggling responsibilities, 5 Customs (Preventive) Collectrates with headquarters at Bombay, Patna, Ahmedabad, Calcutta, and Bangalore and two Customs (Preventive) Sub-Collectrates with headquarters at Jodhpur and Amritsar, have so far been created for combating smuggling in the vulnerable areas of the land borders and the coastline. A proposal to create another Customs (Preventive) Sub-Collectrate with headquarters at Imphal is under

consideration.

Upgradation of Cities

*45. SHRI DATTATRAYA BANDARU: SHRI N.K. BALIYAN:

Will the Minister of FINANCE be pleased to state:

(a) whether final population figures of 1991 census required for upgradation/re-classification of cities have been received;

(b) if so, the details of cities upgarded during the current year;

(c) whether a number of requests for upgradation of cities are pending with the Government;

(d) if so, the names of cities in each State in respect of which such requests have been received during the last three months; and

(e) the time by which a decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHAN-TARAM POTDUKHE): (a) No, Sir,

(b) No city, town has been upgraded in the current year.

(c) Yes, Sir.

(d) Details of cities/towns in respect of which representations have been received for upgradation for the purpose of grant of House Rent Allowance/Compensatory(city) Allowance during the last three months are given in statement attached.

(e) The question of upgradation/re-classification of cities/towns will be taken up

soon after the receipt of final population figures of 1991 census from the Registrar General and Census Commissioner of India.

STATEMENT

<i>S.No</i>	<i>Name of the cities/towns</i>	<i>Name of sSates/U.T.</i>
1	2	3
1.	Bhavnagar	Gujarat
2.	Jamnagar	
3.	Gandhinagar	
4.	Goa	Goa
5.	Thiruvanathapuram	Kerala
6.	Belgium	Karnataka
7.	Gwalior	Madhya Pradesh
8.	Osmanabad	Maharashtra
9.	Tera	Meghalaya
10.	Cuttack	Orissa
11.	Kota	Rajasthan
12.	Gangapur	
13.	Tiruchirapalli	Tamil Nadu
14.	Pauri	Uttar Pradesh
15.	Pondicherry	Pondicherry
16.	Puliyangudi	Tamil Nadu
17.	Sankarankovil	Tamil Nadu

Guidlines By Japan Regarding Loans

*46. SHRI VIJAY NAVAL PATIL: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sanctioned by Japan for various projects recently, project-wise;

(b) whether Japan has laid down some conditions for providing loans to India;

(c) If so, the details thereof:

(d) whether the guidelines suggested by

Japan have any bearing on India's defence preparedness; and

(e) If so, the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) At the Aid-India Consortium meeting held in Paris during 25-26 June, 1992, the Government of Japan has pledged an amount of Yen 111,908 million as ODA loan to India during 1992-93 as detailed below:

	<i>Projects</i>	<i>Maximum Amount In million Yen</i>
(a)	Yamuna Action Plan Project	17,773
(ii)	Srisaillam Hydro-Electric Project	3,806
(iii)	Anpara B Thermal Power Project (Stage IV)	13,224
(iv)	Gandhar Gas Based Power Project (Stage III)	19,538
(v)	Ammonia Plant Replacement Project	24,482
(vi)	Hydro -Carbon Sector Programme loan	33,085
	Total	111,908

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a draw of lots for grant of STA permits under stage carriage scheme has since taken place;

(b) if so, the details of permits granted, category-wise;

STA Permits

*47. SHRI MADAN LAL KHURANA:
SHRI RAJNATH SONKAR
SHASTRI:

(c) whether no quota was fixed for the grant of STA permits to ex-servicemen and cooperative societies but all the ex-servicemen who applied for it and found eligible

were given the permits;

(d) if so, the reasons therefor;

(e) the time by which the buses under these permits are likely to start plying; and

(f) whether any machinery is being set up to look into the complaints of the passengers regarding such buses?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) Permits have not been issued in view of a pending writ petition.

(c) and (d). Yes, Sir. Under the proviso to section 71(1) of the Motor Vehicles Act, 1988, Permit for a route of 50 Km. or less shall be granted only to an individual or a State Transport Undertaking. Proviso to section 71(3) also stipulates that, other conditions being equal, preference shall be given to an application from, among others, ex-servicemen. In view of this, individual ex-servicemen were given preference.

(e) *This would depend on the date from which permits are issued.*

(f) *The buses when they are put in operation will be subject to the discipline of the Transport Authority and the Delhi Administration.*

[*Translation*]

Audit of Banks

*48. SHRI RAMESHWAR PATIDAR:
SHRI GEORGE FERNANDES:

Will the Minister of FINANCE be pleased to state:

(a) whether in view of the involvement of some banks in the recent securities scam, the Government propose to get the audit of the nationalised banks done by the Comptroller and Auditor General of India or through an independent Audit Commission;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The question of bringing the audit of public sector banks within the purview of Comptroller and Auditor General (C&AG) has been examined in consultation with Reserve Bank of India (RBI). In terms of the statutes governing these institutions, their accounts are required to be audited by auditors who are qualified to act as auditors under the Companies Act, 1956. A system has been evolved whereby the audit of banks is conducted both by internal and external auditors. RBI also conducts periodical inspection of public sector banks. For selecting statutory auditors of public sector banks, a Committee which has a representative of the C&AG has been set up. The committee selects firms of auditors with reference to their experience in conducting bank audit. The existing system of audit and inspection in public sector banks has been working satisfactorily.

Keeping in view these facts, as also the commercial nature of operations of banks, and the need for a proper mix of autonomy and accountability in public sector banks, Government and RBI do not consider it necessary to entrust audit of these organisations to the C&AG of India. However, there is room for streamlining and strengthening of the present system. Accordingly, in the light of the recommendation of the Narasimha committee, it is proposed to set up, under the aegis of the Reserve Bank of India, an inde-

pendent agency for the supervision and control of the financial system, including the banking sector.

[English]

RBI Inquiry Committee on Securities Scam

*49. SHRI SHARAD YADAV:
SHRI SRIKANTA JENA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Inquiry Committee appointed by the Reserve Bank of India to

go into the securities scam has submitted its report to the Government;

(b) if so, the salient findings of the Committee; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH: (a) Yes, Sir. Two Interim Reports of the Inquiry Committee appointed by RBI have been received by the Government.

(b) The summary of the findings of the second Interim Report are as follows:-

1) Total value of investments made by banks and institutions for which they do not hold any securities, SGL transfer form or BRs.	Rs.1,967.84 crores
2) Total exposure against BRs/SGL transfer forms issued by Bank of Karad or Metropolitan Co-operative Bank.	Rs.1,470.12 crores
3) The estimated shortfall in the securities held by ABFSL	Rs.1104.83 crores
Total	Rs. 3,542.79 crores
Less value of securities reportedly seized by Standard Chartered Bank from M/s Hiten P.Dalal.	Rs 350.00 crores
Total problem exposure:	Rs. 3,192.79 crores

(c) (i) Government have promulgated Special court (Trial of Offences Relating to transactions in Securities) Ordinance, 1992 on 6.6.92 for speedy trial of the offenders and recovery of the amount involved. The Custodian and the Special Court have been appointed and have started functioning as per the provisions of the Ordinance.

(ii) Government had directed the CBI for

a detailed enquiry into the matter. CBI has registered RC No. 8/92, 11/92, 41/92 43/92 and 44/92 and taken up the investigation.

(iii) RBI has issued detailed guidelines (dated 20.6.92) to banks based on recommendations of the first Interim Report.

(iv) Chairman, State Bank of India was advised to go on leave with effect from

3.6.92.

(v) The services of Chairman and Managing Director, UCO Bank have been terminated with effect from 8.7.92.

(vi) Government is considering the establishment of a supervisory Board for coordination of the work of supervision of Banks, financial institutions and other financial agencies in the country.

(vii) Government is also considering the establishment of a Special Bureau of Frauds to deal with serious frauds in banks and other financial institutions.

Maintenance of overseas Offices by Companies

*50. SHRI KARIYA MUNDA: Will the Minister of FINANCE be pleased to state:

(i)	Trading offices	-	30
(ii)	Non-trading offices	-	97
(iii)	Representatives	-	56

(c) and (d). The exchange released by RBI for maintenance of overseas office is based on the itemwise "details of estimated expenditure submitted by the companies while seeking RBI's permission. Companies are also required subsequently to submit to RBI audited statement of accounts pertaining to such overseas offices. According to RBI, creation of black money out of such remittances appears to be unlikely.

D.A to Central Government Employees

*51. SHRIMATI DIPIKA H. TOPIWALA:

(a) whether a number of companies have been permitted to use foreign exchange for maintenance of their overseas offices and for export promotion purposes;

(b) if so, the details of such companies given permission to use foreign exchange during the last one year;

(c) whether such a permission has resulted in generation of black money and its repatriation to foreign countries; and

(d) if so, the remedial steps taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes Sir,

(b) RBI had permitted 183 companies to open new Overseas offices/post representatives abroad during the period 1st January, 1991 to 30th April, 1992 as under:-

DR. LAXMINARAYAN PANDEYA:

Will the Minister of FINANCE be pleased to state:

(a) the wholesale and consumer price indices as on July 1, 1992;

(b) the extent of increase in consumer price index during January 1 to June 30, 1992;

(c) whether another instalment of Dearness Allowance has become due to the

Central Government employees;

(d) if so, the details thereof; and

(e) the steps being taken by the Government to release this instalment of Dearness Allowance to enable the Central Government employees to cope with the rise prices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b). All India Consumer Price Index for Industrial Workers (General) (1960=100) as on 1.1.1992 was 1045.58. the figures in respect of the wholesale Price Index and Consumer Price Index as on July 1st 1992 are likely to be available by mid July and mid August, 1992 respectively.

(c) to (e). In accordance with the recommendations of the Fourth Central Pay Commission as accepted by the Government, the instalment of DA due as on 1st January and 1st July each year normally becomes payable with the salary for March and September, respectively.

Trade with Bangladesh

*52. SHRI RAJESH KUMAR: Will the Minister of COMMERCE be pleased to state:

(a) the items being exported to and imported from Bangladesh at present;

(b) whether there has been an adverse trade balance with that country;

(c) if so, the reasons therefor; and

(d) the steps taken to reduce the trade gap and to maintain the balance?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). The items

being exported to Bangladesh consist mainly of:

- (a) Cotton Yarn
- (b) Fabrics
- (c) Made-ups
- (d) Woollen Yarn
- (e) Engineering Goods
- (f) Glassware
- (g) Ceramics
- (h) Refractories
- (i) Rubber Products
- (j) Drugs and Pharmaceuticals
- (k) Dyes and intermediates
- (l) Coal
- (m) Cotton Waste
- (n) Fruit and Vegetables
- (o) Spices
- (p) Processed and other Minerals

The items being imported from Bangladesh include:-

- (a) Newsprint
- (b) Synthetic and Regenerated Fabrics
- (c) Organic Chemicals
- (d) Paper Board

- (e) Textile Yarn, Fabrics and Made-Ups
- (f) Some item of Machinery and Transport Equipment, etc.,

There is not an adverse trade balance with Bangladesh. The steps being taken to reduce the trade gap (the balance of which is in India's favour), include relief in customs duties wherever possible, participation in trade fairs and exchange of trade delegations and dialogue at official and business levels.

[*Translation*]

Restructuring of RRBs

- *53. SHRI SANTHOSH KUMAR
GANGWAR:
SHRI LALIT ORAON:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to restructure the Regional Rural Banks in the country; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):
(a) and (b). National Bank for Agriculture and Rural Development (NABARD), Reserve Bank of India and the Government of India are all seized of the issue of viability of Regional Rural Banks (RRBs). In order to study the problems of viability of RRBs, Govt had constituted earlier a Working Group (Kerkar Committee). The committee recommendations which, *inter alia* include the enhancement of share capital, reduction in the interest rate on refinance from the sponsor banks, investments of Regional Rural Banks resources in high yielding securities etc. have been/are being implemented. The

Committee on financial System (Narasimham Committee) which submitted its report some-time back has recommended that in order to impart viability, the RRBs may be allowed to engage in all types of activities although their focus should continue on the target groups. The Committee has also recommended that a mechanism be worked out under which the RRBs could place their surplus funds with either NABARD or with a special federal type of agency, to be set up for the purpose for investments in high yielding assets. Keeping in line with its recommendations to create rural subsidiaries of commercial banks, the Committee has left the option for the RRBs and their sponsor banks as to whether the Regional Rural Banks should retain their identity or be merged on a voluntary basis with the sponsor bank's rural subsidiaries. Government has recently initiated a process of consultation for restructuring the RRBs. A number of models have been worked out and effectiveness of each is being examined from all possible angles. However, no decision has so far been taken in this regard.

[*English*]

Development of Jute sector

- *54. KUMARI PUSHPA DEVI
SINGH:
SHRI R. SURENDER REDDY:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to take assistance from World Bank and UNDP for the development of jute sector;

(b) if so, the details thereof and the scheme drawn up for the purpose;

(c) the amount earmarked under that scheme; and

(d) the extent to which the jute industry is likely to be revived?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) An agreement has been signed between the Govt. of India and UNDP for the long term development of the jute sector.

(b) The Programme covers the areas of jute agriculture, development of new products, employment generation, development of jute machinery sector, R&D institution building, private sector development, export promotion, human resource development and introduction of effective systems of coordination. The Programme aims at increasing the share of diversified products in total production of jute goods through product development and effective marketing strategies, taking Programme benefits to target groups comprising farmers, women, new entrepreneurs, handloom weavers, craftsmen, mill workers and others engaged in different segments; and promoting the use of this environment-friendly, bio-degradable fibre.

(c) UNDP has proposed to earmark US\$ 23 million for the implementation of the National Programme for the development of the jute sector to which Govt. of India would provide counterpart funds.

(d) The Programme is expected to increase the viability in the jute industry through production, sale and exports of value added diversified jute products.

Cooperative Spinning Mills

*55. SHRI K.P. SINGH DEO: Will the Minister of TEXTILES be pleased to state:

(a) the number of cooperative spinning mills that have been set up in the country during the last three years, State and Union Territory-wise;

(b) whether the Government have any proposal to set up new cooperative spinning mills on priority;

(c) if so, the number of spinning mills proposed to be set up in Orissa during the current financial year;

(d) the amount of assistance proposed to be given to each cooperative spinning mills;

(e) whether any other assistance is given by the Government to promote the cooperative spinning mills; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) As per the information furnished by National Cooperative Development Corporation (NCDC), 12 Cooperative Spinning Mills have been installed during the last three years. The State-wise breakdown is given below:-

Name of the State	Year			
	1989-90	1990-91	1991-92	
	1	2	3	4
Andhra Pradesh	1	-	-	-
Assam	-	-	-	2
Karnataka	-	1	-	1
Maharashtra	-	3	-	1
Orissa	-	-	-	1
Rajasthan	-	-	-	1
West Bengal	-	-	-	1
Total	1	4	4	7

(b) The Government does not set up cooperative Spinning Mills. However, NCDC has requested the Government of India (Financial Institutes) to provide financial assistance for 40 new Cooperative Spinning Mills to be set up in the country.

(c) As per the information made available by NCDC, no proposal has come from the State Govt. of Orissa.

(d) Does not arise in view of 'c' above.

(e) No, Sir,

(f) Does not arise in view of 'e' above.

Prices of Commodities of Common Use

*56. SHRIBRIBHUSHAN SHARAN SINGH:
SHRIMATI VASUNDHARA RAJE:

Will the Minister of FINANCE be pleased to state:

(a) whether there was a proposal to call a meeting of the manufacturers of those products whose prices are rising;

(b) whether such a meeting has taken place;

(c) if so, the details and the outcome thereof;

(d) whether the prices of most of the commodities of general use have gone up skyrocketing;

(e) if so, the reasons therefor;

indices position of commodities of common use during the last four months, month-wise; and

(g) the steps taken by the government to bring down the prices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c). Does not arise.

(d) to (f). The wholesale and consumer price indices of commodities of common use during the last four months are given attached statements I and II respectively. The wholesale prices of most of the commodities of general use have risen at a lower rate this year as compared to the same period last year. During the first 12 weeks of the current financial year until June 20, 1992 the increase in the wholesale price index (WPI) of food articles is 5.1 per cent as against 9.0 per cent in the same period last year. The WPI for manufactured products has increased by 1.6 per cent as compared with an increase of 2.9 per cent during the corresponding period of last year. The increase in the all commodities index is 1.8 per cent as against 3.9 per cent in the corresponding period last year.

(g) The Government have initiated several measures operating on both demand and supply sides to bring down the rate of inflation. The fiscal deficit has been brought down from 8.4 per cent of GDP in 1990-91 to 6.5 per cent in 1991-92. It is proposed to be reduced further to 5.0 per cent of GDP in 1992-93. The growth of net Reserve Bank Credit to Central Government has been significantly lowered and selective credit controls on bank advances against price sensitive essential commodities have been tightened. These measures,

ment securities will have a restraining impact on the growth of money supply. On the supply side, steps have been taken to re-vamp the Public distribution System and

extend its reach to the farflung and disadvantaged areas and argument domestic supplies of essential commodities through imports.

STATEMENT-II

Wholesale Price Indices of Commodities of common use During 1992
(Base: 1981-82=100)

Indices

S. No.	Commodities	Indices					
		March, 92	April, 92	May, 92	June, 92*		
1	2	3	4	5	6		
1.	All Commodities	217.7	217.9	219.7	221.4		
2.	Food Articles	255.7	261.5	266.1	267.2		
3.	Food-grains	245.7	243.0	242.1	244.2		
4.	Cereals	245.2	241.3	240.3	242.3		
5.	Rice	245.3	243.2	247.3	249.2		
6.	Wheat	240.0	227.3	216.5	219.6		
7.	Pulses	249.3	253.0	253.0	256.5		
8.	Fruits & Vegetables	239.8	271.9	285.1	275.1		
9.	Milk	247.9	250.6	252.0	252.0		
10.	Eggs, Fish & Meat	237.4	232.3	231.3	239.7		
11.	Condiments & Spices	456.2	448.0	475.1	486.4		

S. No.	Commodities	March, 92			April, 92			May, 92			June, 92*		
		1	2	3	4	5	6	7	8	9	10	11	12
12.	Tea			254.4	262.9	275.8	303.0						
13.	Sugar			170.6	170.1	174.8	174.0						
14.	Gur			144.8	147.7	159.4	166.5						
15.	Rape & Mustard oil			231.5	226.9	225.1	215.9						
16.	Groundnut oil			246.4	246.0	240.4	234.8						
17.	Hydro-rogencted Vanaspati			274.5	276.5	278.4	275.4						
18.	Salt			220.2	215.6	210.2	208.6						
19.	Kerosene			146.7	146.7	146.7	147.7						
20.	Long cloth/sheeting			173.5	170.6	169.2	169.2						
21.	Dhoti, Saries & Voils			186.6	192.2	169.2	169.2						
22.	Washing Soap (Household laundry)			189.0	189.0	190.7	193.3						
23.	Safety Matches			138.4	138.9	140.2	140.2						

* Average of 3 weeks

STATEMENT-II

Monthly Movement of Consumer Price Index (IW)
(Base: 1982=100)

Group	Weight %	1992				1991			
		Jan.	Feb.	Mar.	Apr.	Jan.	Feb.	Mar.	Apr.
1	2	3	4	5	6	7	8	9	10
General	100.00	228	229	229	231	202	202	201	202
Food	57.00	242	241	241	243	211	211	207	207
Pan, Supari, Tobacco & Intoxicants	3.15	288	293	299	303	249	252	257	261
Fuel & Light	6.28	207	212	212	214	197	198	199	200
Housing	8.67	206	206	206	206	192	192	192	192
Clothing, Bedding & Footwear	8.54	174	175	177	179	153	154	160	162
Miscellaneous	16.36	219	220	221	224	193	194	196	197

Black Money

*57. SHRIMATI MAHENDRA
KUMARI:
PROF. RITA VERMA:

Will the Minister of FINANCE be pleased to state:

(a) the estimated amount of black money in circulation at present;

(b) its impact on the economy of the country;

(c) the causes for its generation;

(d) the deficiencies in various measures taken to curb it; and

(e) the further steps proposed to be taken to check generation of black money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The National Institute of Public Finance and Policy in its study on "Aspects of the Black economy in India" had estimated the black income generation at 18-21 per cent of Gross Domestic Product (at factor cost) for the year 1983-84. The Government of India have no estimates of black money in circulation.

(b) to (e). Broadly, the causes of black money generation include: the level and structure of taxation; the effectiveness of tax administration; controls on economic activity; general laws and regulations; political finance; inflation and standards of public morality. The generation of black money distorts the functioning of the economy and has adverse impact on the production pattern, income distribution and welfare of the people. The government are fully aware of the adverse consequences of black money generation. It has, accordingly, taken and

are taking administrative, legal and fiscal measures from time to time to curb the generation of black money. The policy reforms initiated by the Government in the sphere of trade, industry and financial sectors are expected to control the generation of black money in the economy. It is a very complex problem and all possible measures would be taken by the government to meet the emerging situations.

The marginal tax rate has been brought down and number of tax slabs reduced. With the announcement of the new industrial policy and export-import policy, a number of restrictions and controls have also been removed.

Input of Spices

*59. SHRI P.C. THOMAS:
SHRI P.C. CHACKO:

Will the Minister of COMMERCE be pleased to state:

(a) whether the government have issued licences for import of spices, especially cloves, under duty exemption scheme during the current year;

(b) if so, the details thereof and the firms which have been issued such licences;

(c) the quantity of each of the spices allowed to be imported;

(d) whether cases of illegal sale of such imported spices in the domestic market have come to the notice of the Government resulting in fall in prices of spices;

(e) if so, the details thereof; and

(f) the action taken or proposed to be taken by the government to safeguard the interest of spices growers?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-MANKHURSHEED): (a) Yes, Sir. A Total of 13 advance licences and 2 advance CCPS have been issued for cloves, cassia and cinnamon with effect from 1.4.92 till date.

(b) and (c). Detailed information is given in the attached statement I and II

(d) No instance of illegal sale of the imported special the domestic market has been reported to this Ministry.

(e) Does not arise.

(f) Having regard to the new Export and Import Policy 1992-97, the matter was reviewed and instructions have been issued by way of ALC Circular No.4/92 dated 23.6.92 to all the Licensing Authorities not to issue any licences for cloves, cinnamon and cassia under the Duty Exemption scheme. further, instructions have been issued to recall all outstanding licences.

STATEMENT-I

S. No.	Name of the Firm	Licence No. & Date	Item of Import	Quantity of Import	CIF value	Item of exports	FOB value
1	2	3	4	5	6	7	8
1.	Chanakya Impex. Bombay	303886 9-4-1992	CASSIA	4000 Kg	28,000	Cassia oil	2,80,000
2.	Machair Exports Bombay	304440 11-5-92	Clove & CASSIA	22000 Kg 15000 Kg	6,75,000 11,45,000	Cassia & Clove oil	34,50,000
3.	Paresh Co. Bombay	12-5-1992	Cardamom		1,99,500		2,90,700
4.	Machair Exports Bombay	304595 18-5-1992	Clove Cassia	27.5 MT 30 MT	12,45,000 12,45,000	Cassia & Clove oil	33,62,000
5.	Machair Exports Bombay	304594 18-5-1992	Clove & Cassia	27.5 MT 30 MT	12,45,000 12,45,000	Cassia & Clove	33,62,000
6.	Chanakya Impex. Bombay	304721 22-5-92	CASSIA	40,000 Kg	20,80,000	CASSIA oil	28,00,000
7.	Paresh Co. Bombay	Licence in abeyance 8-6-92	Clove & Cardamom		2,96,000	Clove and Cardamom oil	6,96,000

S. No.	Name of the Firm	Licence No. & Date	Item of Import	Quantity of Import	CIF value Import	Item of exports	FOB value
1	2	3	4	5	6	7	8
8.	Machair Exports, Bombay	305279 18-6-92	Clove Cardamom	31.1 MT 30 MT	12,45,000 12,45,000	Clove & Cardamom oil	33,37,000
9.	Machair Exports, Bombay	305278 18-6-92	Clove & Cardamom	31.1 MT 30 MT	12,45,000 12,45,000	Clove & Cardamom oil	33,37,000

STATEMENT-II

S. No.	Name of firm	Licence No. & Date	Item of Import	Qty of Import	CIF Value	Item of Export	FOB Value
1	2	3	4	5	6	7	8
	M/S.						
1.	Trendy Moods, Madras	Adv. LICE. NO. PK 3529381 dt. 1.4.92	Cassia	15 MT	US\$ 18420	Cassia Oil	US\$ 27937
2.	Konker Flavours & Exports Ltd., Angamally Angamally South	PL 3531483 dt. 2.6.92	Cassia	249.975 MT	Rs. 1,87,48,155	Oleoresin Cassia	Rs. 2,51,40,000
3.	Synthite Industrial Chemicals Ltd., Kollencherry	PL 3531490 dt. 4.6.92	Clove	20 MT	Rs. 7,75,000	Clove Oil	Rs. 10,38,500
4.	Business International Amritsar	0528308 dt. 25.6.92	(1) Cinnamon (2) Poppy Seed	63 MT 150 MT	US\$ 172218	Spices Powder	US\$ 639773
ADVANCE CCP							
1.	Trendy Moods Madras	Adv. CCP No. PK 3529397 dt. 10.4.92	Cassia Cinnamon	40.50 MT	US\$ 48600	Cassia/ Cinnamon Oil	US\$ 16500
2.	Rekha Overseas, Madras	Adv. CCP No. PK 3529399 dated 21.4.92	-do-	40.50 MT	US\$ 48600	-do-	US\$ 16500

**Concentration of Pakistani Troops
Across Borders**

*60. SHRI SHRAVAN KUMAR
PATEL:
SHRI PANKAJ CHOWDHARY:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government are aware of the Military activities of Pakistan along the line of actual control as reported in National Herald, dated June 10, 1992;

(b) if so, the details thereof;

(c) whether incidents of firing along border areas have become a regular feature;

(d) if so, the number of firing incidents that took place on Indo-Pak border during the last three months, sector-wise; and

(e) the steps being taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). Government have seen the story Published in the National Herald of 10th June 1992. We have no reports of unusual military activities by Pakistan along the Line of Control.

(c) and (d). Incidents of exchange of firing between the troops/security forces on the two sides along the Line of control in J&K are, by and large, a regular feature. Some incidents of firing have also occurred along the IB in Punjab.

(e) With a view to reducing tension and preventing escalation, the Directors General of Military Operations of India and Pakistan maintain weekly telephonic contact with each other. Meetings of Sector Commanders also take place, as and when required, with

a view to resolving issues potential of causing tension.

**Project Profiles of SIDBI In Respect of
Andhra Pradesh**

403. SHRI. SOBHANADREESWARA
RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether the Small Industries Development bank of India (SIDBI) has prepared project profiles to help the rural people to take up the rural industries in a big way which will also help in generating employment in the State of Andhra Pradesh;

(b) if so, the details thereof; and

(c) the plans of SIDBI in the near future in respect of Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). In response to the needs of the SSI sector, including rural industries, and with a view to promoting rural industrialisation and creation of self-employment opportunities for the rural youth, SIDBI took upon itself the task of compiling a compendium tiny sector project profiles. Looking to the broad homogeneity in markets and resources, profiles on projects suitable for a region as a whole, rather than for individual States, are being compiled. The first such publication covering the north-Eastern Region has been released recently. These profiles can also be used by entrepreneurs in Andhra Pradesh subject to local conditions, viability and feasibility considerations. These profiles are in addition to the 75 profiles that were prepared by APITCO in 1989-90 and about 150 other project profiles prepared by APSFC, which are also available for use by the entrepreneurs in Andhra Pradesh.

The National Institute for Small Industry Extension Training, Hyderabad, has been

approached by SIDBI to prepare some profiles for tiny sector projects suitable for rural locations.

Coffee Plantation in Orissa

404. SHRI SUBASH CHANDRA NAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the climatic conditions in some of the areas in Orissa are suitable for coffee plantation;

(b) if so, the details thereof and the total areas of land acquired by the Government for the purpose;

(c) whether any compensation has been paid to the people whose land has been acquired; and

(d) if so, the details thereof and if not, the reasons therefore?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b): The Coffee Board has identified 6335 ha. falling in the Koraput, Kalahandi, Ganjam and Phulbani Districts of Orissa as suitable for coffee growing. The Government has not acquired any land for the purpose.

(c) and (d). Does not arise.

Security of Letter of Credit of Indian Companies

405. SHRI GURUDAS KAMAT: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have decided to start fresh security of letters of credit opened in favour of Indian Companies dealing in Rupee Payment Areas (RPA);

(b) if so, the reasons therefor;

(c) the period for which the letters of credit are valid;

(d) whether the exporters are against such scrutiny; and

(e) if so, the details thereof and the action proposed to be taken by the government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir,

(b) to (e). Do not arise.

[Translation]

Gold Bank

406. SHRI MRUTYUNJAYA NAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have taken a decision to set up a Gold Bank;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). A proposal to establish a Gold Bank for issuing Gold bonds is under active consideration of the Government. The objective is to mobilise gold from the people, enhance the Gold bonds is under active consideration of the Government. The objective is to mobilise gold reserve and partly may utilise this for raising foreign currency loans to finance developmental programmes. The commercial viability, modalities and other details are under detailed examination of Government in consultation with RBI.

**Establishment of Cantonments
in U.P**

407. MAJ.GEN.(RETD) BHUWAN CHANDRA KHANDURI: Will the Minister of DEFENCE be pleased to state:

(a) whether the government have received a proposal from the Government of Uttar Pradesh to establish Army Cantonments in the state;

(b) if so, the details of the proposals made in this regard and the action taken thereon;

(c) whether the government also propose to establish more cantonments in the parts of the country; and

(d) if so, the details of the decisions taken in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Setting up of Commission for checking
Corruption in Banks**

408. SHRI VILAS MUTTEMWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to establish an independent Commission in order to check corruption in banks; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir. There is no such pro-

posal at present under consideration of the Government.

(b) Does not arise.

**Complaints regarding Irregularities
during recent Bye-elections**

409. SHRI BHAGWAN SHANKAR RAWAT:
SHRI P.C. THOMAS:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) the names of constituencies in respect of which the government and the Election Commission have received complaints of booth-capturing, rigging and other irregularities during the Lok Sabha and State assemblies bye-election held in June, 1992;

(b) the names of such constituencies in which polling had been peaceful;

(c) the action taken by the government against those who indulged in booth-capturing and other irregularities; and

(d) the steps proposed to be taken by the Government to check such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) to (c). The information is being collected and would be laid on the Table of the House.

(d) Provisions in law already exist to check booth capturing, rigging and other electoral malpractices and every possible effort is made by the Election Commission to check these malpractices and ensure a free and fair poll. Some further measures in this regard are also under consideration.

[English]

Export of Readymade Garments

410. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of TEXTILES be pleased to state:

(a) the State which are exporting ready-made garments;

(b) the details of the export earnings of each State in foreign exchange and in rupees for the year 1991-92; and

(c) the leading garment exporters and their exports from Goa during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). State-wise export statistics are not maintained by the Government. There are readymade garment exporters in almost all the states. However, the Union Territory of Delhi and States of Maharashtra, Tamilnadu, Karnataka and Punjab account for most of the garment exports.

During 1991-92, readymade garment exports amounted to Rs.6327 Cr equivalent to US \$ 2530 Million (Provisional).

(c) A statement indicating details of exporters having significant export performance during the last three years is enclosed.

STATEMENT

<i>S.No.</i>	<i>Name of exporter</i>	<i>Year</i>	<i>Quantity certified for export (Pcs)</i>
1.	M/s Cots Garments India	1989	475900
		1990	576536
		1991	620364
2.	M/s Natson Garments	1989	133115
		1990	75441
		1991	68230
3.	M/s Anantha Apparels	1989	23119
		1990	NA
		1991	NA
4.	M/s Nihal Apparels	1989	NA
		1990	NA

S.No.	Name of exporter	Year	Quantity certified for export (Pcs)
		1991	22578

NA—Not available

Source: Apparel Export Promotion Council

Fera Cases.

during 1991-92;

411. SHRISYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(d) the number of persons under arrest or detention as on April 1, 1992; and

(a) the number of cases instituted under the Foreign Exchange Regulation Act, 1973 during 1991-92;

(e) the number of persons against whom adjudication proceedings were in progress as on April 1, 1992?

(b) the number of cases pending under FERA as on April 1, 1992;

(c) the number of persons arrested or detained under FERA and of those released

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (e). The information is given below:

(i)	number of cases instituted under FER Act 1973 during 1991-92	:	3838
(ii)	number of cases pending as on 1st April, 1992	:	8598
(iii)	number of persons arrested under FERA and released during 1991-92	:	302 persons were arrested FE under during 1991-92 and released on bail
(iv)	number of persons detained under GOFEPASA during 1991-92	:	90
v.	number of persons against whom adjudication proceedings were pending as on 1.4.1992	:	8598

Redressal of Grievances of Share Holders/Investors

BHANDARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

412. SHRIMATI DIL KUMARI

(a) whether any machinery has been provided to redress the grievances of share/debenture holders and investors;

(b) if so, the details thereof;

(c) whether any time limit has been fixed for the redressal of such grievances of investors; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIK. VIJAYA BHASKARA REDDY): (a) Yes, Sir.

(b) Various authorities like Company Law Board, Registrars of Companies, Debenture Trustees, Stock exchanges etc. are authorised under the Companies Act, 1956 and other enactments to deal with the grievances of share/debenture holders/investors, depending on the nature of the grievance, as indicated below:

Company Law Board

Appeals against refusal of registration of shares and debentures; non-delivery of certificates of shares/debentures; within the prescribed time limits (Sections 111, 113).

Non-supply of trust deeds to debenture holders on request; inspection of registers and returns or asking for extracts on request; inspection of minute books of General Meetings; refusal of inspection of registers of Directors; right of members to copies of Balance Sheet and Auditors Report; (Sections 163, 196, 219, 304).

Non-payment of matured deposits. (Section 58A)

Power to call annual general meeting; power to order meetings to be called (Sec-

tions 167, 186).

Ordering of investigation of the affairs of a company (Sections 235(2), 237(b)).

Imposition of restrictions upon shares and debentures and prohibition of transfer of shares or debentures in certain cases (Section 250);

Prevention of oppression and mismanagement (Sections 397, 398, 408).

The Company Law Board deals with such matters as per procedures laid down in company Law Board Regulations, 1991.

Registrars of Companies in Various States

On receipt of individual grievances, they take up the matter with the company concerned with a view to ensuring early redressal. They are also empowered to file prosecutions against the companies and officers in default for flagrant cases of violation of the provisions of the Companies Act, 1956.

Debenture Trustees

Aggrieved persons may approach the trustees of the Debenture Trust Fund in whose favour the assets of the company are mortgaged for enforcing the security created for the purpose.

Stock Exchanges

The Stock Exchanges are required to ensure compliance by the companies to the listing agreements.

(c) and (d). No time-limit has been prescribed in the Companies Act, 1956. The matters involve judicial/quasi-judicial proceedings. However, efforts are made to redress the grievances expeditiously.

Compassionate Ground Employment in UBI and PNB

413 SHRI V. SREENIVASA PRASAD: Will the Minister of FINANCE be pleased to state:

(a) the details of the representations received by the United bank of India and Punjab National Bank during the past three months from widows of those employees of the banks who died in harness;

(b) whether the banks have delayed the process of finalisation, payment of their dues

and offering employment on compassionate grounds;

(c) if so, the reasons therefor; and

(d) the action taken by the government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Details of requests received by the United Bank of India/Punjab National Bank for compassionate appointment during the past three months are as follows:

1.	No. of representations received from widows for employment.	10	31
2.	No. of cases decided	Nil	20
3.	No. of cases under consideration/scrutiny.	10	4
4.	No. of cases referred to Govt. for permission.	Nil	1
5.	No. of cases under correspondence for want of further information	Nil	6

Claims of widows of the employees of the banks of appointment on compassionate grounds and settlement of their dues are dealt with by the banks within the frame-work of Govt. guidelines on priority basis and, where ever necessary, in consultation with the government.

Export of Raw Cotton

414. SHRI GOPI NATH GAJAPATHI: Will the Minister of TEXTILES be pleased to state:

(a) whether the raw cotton produced in the country are in great demand in the inter-

national market;

(b) if so, the reasons for not exporting the raw cotton;

(c) whether the government propose to export raw cotton during the current financial year; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) to (d). The present level of cotton prices is well above support price levels and still higher than the prices at the

same time last year. Recognising the general need to encourage value added exports instead of primary commodities like cotton, the government feels that current price situation does not immediately warrant release of any export quota. However, a close watch on the price situation is being maintained. During the cotton season 1991-92, the government have so far released one lakh bales of Begaldeshi cotton for export, which is open to all exporters and, in addition, 30,000 bales have been allocated to Cotton Corporation of India (CCI) to meet the demands of some neighbouring countries under bilateral trade agreements.

Overseas Market Survey by Indian Institute of Foreign Trade

415. SHRI DHARMABHIKSHAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the Indian Institute of Foreign Trade has conducted an overseas market survey in Japan and USA; on palmira fibre and allied products;

(b) if so, whether the Institute has submitted its report;

(c) if so, the salient features of the recommendations made; and

(d) the action taken by the Government in implementing the recommendations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir, The Indian Institute of Foreign Trade had conducted an overseas market survey on "India's Export Potential of Palmira Fibre and allied products in UK, USA and Japan during 1972.

(b) Yes, Sir,

(c) The main recommendations of the report were:

(i) Indian exporters should try to maintain uniformity in the quality of palmira fibre supplied to overseas buyers to overcome the threat posed by man-made fibres in the developed countries.

(ii) It is necessary to maintain price stability of palmira fibre to prevent the shift towards cheaper synthetic substitutes by brush manufacturers in overseas countries;

(iii) Organised efforts should be mounted by the Khadi & village Industries Commission to expand the internal market for palmira fibre in user segments such Municipal Corporations, railways, textile mills and automobile industry, in view of very limited use to which the fibre is put in the country.

(iv) A research wing should be set up in KVIC to find out ways and means of reclaiming fibre waste and evolve new usage for the same, develop suitable of fibre mixtures, devise improved implements for minimising human labour and develop improved processing techniques

(v) To impart sophistication to end product, there is greater need for mechanisation of brush making; and

(vi) Efforts should be made to enter into collar boration arrangements with overseas companies for manufacturing brushes to suit the requirements of export market particularly the developed countries.

(d) As a follow-up action on the imple-

mentation of the recommendations made in the survey report, the KVIC had presented the report to All India Palm Gur Workers and Fibre Conference held in 1973, wherein some resolutions touching various recommendations made by the IIFT in its Report were passed. As far as promotion of exports of palm fibre and its products to foreign countries is concerned, the Conference suggested the taking of certain steps e.g. reduction of import duty by USA, reduction of freight rate, quality control etc. Necessary follow-up action on the above resolutions had been taken by KVIC.

[*Translation*]

Loans to Government of Gujarat

*416. SHRI KASHIRAM RANA:
SHRI MAHESH KANODIA :

Will the Minister of FINANCE be pleased to state:

(a) the amount of loans sought by the Government of Gujarat during the last two years and the purposes thereof;

(b) the amount sanctioned to the State Government during each of the above years;

(c) whether the amount sanctioned was much less than the loans sought by the State Government; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d). Information is being collected and will be laid on the Table of the House.

[*English*]

Appointment of Foreign Experts to Restructure Economic Policy

417. SHRI R. DHANUSKODI
ATHITHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the government are contemplating to appoint foreign experts to restructure the economic policy;

(b) if so, the details thereof; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c). Does not arise.

Measures to Improve Economy

418. SHRI SANAT KUMAR MANDAL:
Will the Minister of FINANCE be pleased to state:

(a) the broad observations made in the May, 1992 assessment report of his Ministry regarding economy of the country particularly regarding foodgrains stocks, industrial production and money supply during the current financial year;

(b) whether the report presents a gloomy picture of the economy; and

(c) if so, the measures proposed to be taken by the government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Monthly Economic Report of this Ministry monitors performance of the economy in terms of se-

lected indicators over the corresponding period last year. The May, 1992 Report, issued on 5 the June, 1992, among other things, brought out a decline in foodgrain stocks at the end of April, 1992, stagnation in industrial production and a higher growth in money supply-as compared to the corresponding period of last year.

The Report which essentially monitors short-term changes in the economy, did not present a gloomy picture for the month of May, 1992. Its details bring out, *Inter aila*, a record low trade deficit, improvement in external aid and foreign exchange reserves position. It also mentioned that the 0.4 per cent decline in industrial production during April-February, 1991-92 was lower than that during April-January, 1991-92, thus actually implying a recovery in Industrial production. It provided details of lower procurement of foodgrains and higher off-take from the public distribution system, resulting in a decline in foodgrain stocks. Higher growth in money supply was mainly due to higher credit to the commercial sector and lower decline in foreign exchange assets. Further improvement in the economic situation in terms of a decline in inflation rate, improved performance of industrial sector and increase in foreign exchange reserves has been noted by the subsequent Monthly Economic Report for June 1992.

[*Translation*]

Textiles Production In Gujarat and Orissa

419. SHRI MAHESH KANODIA:
SHRI SRIKANTA JENA:

Will the Minister of TEXTILES be pleased to state:

(a) whether the production of textiles in Orissa and Gujarat is far a less as compared to other states;

(b) if so, the reasons therefor and the steps taken by the Government in this regard; and

(c) the target fixed for textile production in Orissa and Gujarat during each of the last three years and the achievements made?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No Sir.

(b) Does not arise.

(c) No State-wise targets are fixed for textile production by the Government of India.

[*English*]

Handing Over of N.T.C. Sick units to Powerloom Weavers' Cooperatives

421. DR. R. MALLU: Will the Minister of TEXTILES be pleased to state:

(a) whether the government propose to encourage the private enterprise in powerloom sector;

(b) whether the government also propose to hand over some of the National Textiles Corporation sick units to powerloom weavers' co-operatives to help them in marketing both in India and abroad; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Special Import Licences

422. SHRI SRIBALLAV PANIGRAHI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to introduce special import licences and allow transactions within the Asian Clearing Union; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHIED): (a) and (b). It has been decided that in respect of exports made within the "Asian Clearing Union" mechanism, Special Import Licences will be granted to the exporters. This will apply in respect of exports made on or after 1.3.1992 and until further orders. Details of the Special Import Licence scheme will be announced separately.

Marathe Committee on Urban Cooperative Banks

423. SHRI PANDURANG PUNDLIK FUNDKAR: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to expand the terms of reference of Marathe Committee to cover the whole gamut of Urban Cooperative Banks in view of the report of the Narasimham Committee which has changed the whole context thereof;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The Marathe Committee on licensing of new Urban cooperative Banks and other related matters was set up by Reserve Bank of India. The terms of reference of the Committee covered various aspects including the policy relating to new Urban Co-operative Banks. The Committee has already submitted its report on 20th May, 1992, which is under examination of Reserve Bank of India.

Raids Conducted By Enforcement Agencies

424. SHRI CHANDRESH PATEL: Will the Minister of FINANCE be pleased to state:

(a) the details of the raids conducted by each of the different enforcement agencies during April 1, 1992 to June 30, 1992, collectorate-wise;

(b) the value of unaccounted money, gold and other wealth detected during these raids, collectorate-wise; and

(c) the number of persons prosecuted and convicted in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The information relating to direct taxes is as under:

(Rs. in crores)				
S. No.	DIT (Inv.)	No. of Searches	Disclosure of concealed income	
			Value of assets seized	
1	2	3	4	5
1.	Delhi	105	1.90	3.82
2.	Chandigarh	64	1.88	2.44
3.	Kanpur	67	7.69	3.87
4.	Calcutta	137	4.10	1.88
5.	Ahmedabad	50	3.44	6.49
6.	Pune	36	2.12	2.64
7.	Bombay	204	45.87	124.07
8.	Hyderabad	55	4.02	4.34
9.	Madras	58	14.05	4.68
10.	Bangalore	40	0.54	3.98
	Total	816	85.61	158.21

There have been no prosecution and conviction so far in respect of the aforesaid searches.

The information relating to indirect taxes is being collected and will be laid on the Table of the House.

New International Markets for Indian Jute

425. SHRI BASUDEB ACHARIA: Will the Minister of TEXTILES be pleased to state:

(a) whether new international markets have been explored for expansion of Jute Industry;

(b) if so, the details thereof; and

(c) the targets fixed for exports of jute and jute products during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and b). The jute industry has undertaken efforts to exploit new international markets for both traditional as well as diversified jute products which has resulted in increase in exports To General Currency Areas.

(c) The target for export of jute and jute products during 1992-93 is US \$161 million.

[*Translation*]

NRI Centre in Delhi

426. SHRI RAM VILAS PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to set up a centre in Delhi for the Non-Resident Indians;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir. However Government propose to appoint a Commissioner for Non-Resident Indians.

(b) and (c). Do not arise.

[*English*]

Delimitation of Constituencies in Delhi

427. SHRI ATAL BIHARI VAJPAJEE:
SHRI SHANKERSINH
VAGHELA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the government have fixed any time limit to complete the work of delimitation of constituencies in Delhi and for holding elections to the Delhi Legislative Assembly;

(b) if so, the details thereof; and

(c) the time by which a new elected Government is likely to be formed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

(c) It is not possible to indicate at this stage the time by which a new elected Government will be formed.

Smuggling of Acetic Anhydride

428. SHRIMATI GIRIJA DEVI: Will the Minister of FINANCE be pleased to state:

(a) whether acetic anhydride, a chemical procured from paints and plastics industries around the major towns of Rajasthan are being smuggled into Pakistan for processing opium into heroin;

(b) if so, the quantity and value of this liquid seized at the Rajasthan border with Pakistan during the last one year till date;

(c) the modus operandi of the smugglers; and

(d) the number of persons arrested in this regard during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). Attempts to smuggle acetic anhydride from India into Pakistan across the Rajasthan-Pakistan border have been detected in the recent past. The number of cases booked, the quantity and value of acetic anhydride seized and the number of persons arrested in connection with the smuggling of acetic anhydride during the year 1991 and 1992 (upto May) are given in the table below:

	1991	1992 (upto May)
No. of cases	3	7
Acetic Anhydride seized: Quantity (in litres)	1882.800	6765
Values (Rs. in lakhs)	1.10	4.87
No. of persons arrested	1	8

The reports indicate that the acetic anhydride which is contained in jerricans being transported in trucks and jongs from Bombay and Delhi to places near the Rajasthan-Pakistan border. These jerricans are then concealed in sand dunes near the border for clandestine removal to Pakistan on camel back.

Sethusamudram Project

429. SHRI N. DENNIS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government have taken

any action for the implementation of the Sethusamudram canal project in Tamil Nadu; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) It has been decided not to consider the implementation of the Sethusamudram Canal Project on priority basis.

(b) Does not arise.

[Translation]

Agreements Regarding Economic Cooperation**Trade with Baltic States**

430. SHRI PHOOL CHAND VERMA:
Will the Minister of COMMERCE be pleased to state:

(a) the present level of India's trade index with Baltic States and other republics of CIS;

(b) the names of the items which India have offered for exports/imports; and

(c) the details thereof, state-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The level of trade turnover with the USSR and subsequently the Baltic States and the republics of CIS during 1991-92 was reported to be of the order of Rs. 5747.57 crores.

(b) and (c). India has concluded trade agreements with Russia, Uzbekistan, Kazakhstan, Ukraine and Turkmenistan. India has yet to conclude trade agreements with Baltic States. India has also concluded Trade Protocols with Russian Federation, Uzbekistan and Kazakhstan. India has offered exports of agricultural products, minerals and ores, chemicals and allied products, leather and leather manufactures, engineering goods, textiles and some other items with these republics. The list of items for import from CIS include machinery and equipment, oil and petroleum products, fertilizers chemicals & allied products, rolled-steel products, non-ferrous metals etc.

431. SHRI ASHOK ANANDRAO DESHMUKH:
SHRI ANAND RATNA MAURYA:

Will the Minister of FINANCE be pleased to state:

(a) the names of the countries and institutions and the amount of loans for which agreements have been concluded by the Government during the last three months;

(b) the amount of loan proposed to be taken from each of them and the details of schemes wherein this amount is proposed to be utilised;

(c) the names of the countries and institutions with whom negotiation is in progress for getting loans; and

(d) the areas for discussions selected therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Information is given in the attached statement.

(c) and (d). Negotiations for getting loans at present are going on with World Bank, ADB, IFAD, Italy, Germany and Japan for various sectors of the Economy such as Agriculture, Irrigation, Fertilizer, Energy, Industry, Infra-structure, Environment, Social Sector and for Import of capital goods.

Negotiations with donor countries/Institutions for getting loans is a continuous process. However, projects which would finally be funded, the extent and timing of

commitment would depend on detailed project preparation, donor preferences and availability of aid pledged.

STATEMENT			
Sl. No.	Name of Country/ institution	Amount of Loan	Project/schemes for which loan amount is to be utilised
1	2	3	4
1.	World Bank	US \$ 306 Million US \$ 84 Million	National Highway-II Project National Aids Control
2.	A. D. B.	US \$ 225 Million US \$ 250 Million	Second Railway Project Power efficiency sector project
3.	Germany	DM 112 Million DM 45 Million	Maharashtra State Electricity Board for construction of heat boilers and steam turbine generators. For structural adjustment

[English]

Special Courts for Economic Offences**Raids on Stock Market Brokers**

432. SHRI M.V. CHAN-
DRASHEKARA MUR-
THY:
SHRI.V. SREENIVASA
PRASAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Income Tax authorities conducted raids at the residences and offices of stock market brokers at Delhi, Calcutta and Madras on June 20, 1992;

(b) if so, the details of the incriminating documents etc. seized during these searches;

(c) whether any arrests have been made in this connection;

(d) if so, the details thereof; and

(e) the further action proposed to be taken by the Government against the persons found guilty?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) to (e). These searches were conducted in connection with investigations in the Harshad Mehta group. The Income-tax authorities do not have any power of arrest. However, share scrips, bank drafts, cash, incriminating books and documents and floppy diskettes have been seized and further enquiries and investigations in this regard have been taken up.

433. SHRI SHARAD DIGHE:
SHRI SHASHI PRAKASH:
SHRI M. RAMANNA RAI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India (SEBI) has urged the Government to establish a network of special courts exclusively to try economic offences pertaining to capital transactions; and

(b) if so, the details thereof and the decision taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) The proposal is under examination.

New Banking Supervisory Body

434. SHRIPAWANKUMARBANSAL:
SHRI MOHAN RAWALE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have sought help from some European countries for setting up a new Banking Supervisory Body; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

Kanoria Jute Mills, West Bengal

435. SHRI HANNAN MOLLAH:
SHRI RUPCHAND PAL:

Will the Minister of FINANCE be pleased to state:

(a) whether the Board for Industrial and Financial Reconstruction has awarded reopening of Kanoria Jute Mills Sizberia, Howrah of West Bengal;

(b) if so, the details of the terms and conditions;

(c) whether the BIFR has also instructed to Industrial Finance Corporation of India and Industrial Reconstruction Bank of India to provide necessary financial assistance for running the mill;

(d) if so, whether the Industrial Finance Corporation of India and Industrial Reconstruction Bank of India have released the Money;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR) has informed that it has sanctioned a scheme for revival of Kanoria Jute & Industries Ltd. (KJIL) on 14.2.1991. The scheme envisaged modernisation and renovation of the Mill and incurring of expenses on start-up, additional margin money, contingencies payment to pressing creditors etc. The cost of the scheme, estimated at Rs.340 lakhs, was to be met as follows:

Rs. 120 lakhs	Equity/interest free uncovered loans from promoters
Rs. 180 lakhs	Term loans from institutions
Rs. 40 lakhs	Term loans from Bank of India

Rs. 340 lakhs

(c) The scheme, sanctioned by BIFR for revival of KJIL envisaged, inter-alia, term loans aggregating Rs. 180 lakhs from institutions, without specific allocation of the quantum of assistance amongst individual institutions. BIFR has reported that this matter is still awaiting finalisation and the matter is under review by them.

(d) (f). Do not arise.

Increase in Export Earnings

436. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of COMMERCE be pleased to state:

(a) whether there have been substantial increase in export earnings during the first quarter of the current financial year as compared to the earlier quarter;

(b) if so, the details thereof; and

(c) the items through which export earnings have been increased?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The provisional figures of India's foreign trade are available only for the month of April, 1992 of the current financial year. According to these figures, India's exports to GCA (General Currency Area) countries amounted to Rs. 3671.87 crores during April, 1992 as compared to Rs. 2561.64 crores during April, 1991, thereby showing a growth of 43.34 per cent. India's exports to RPA (Rupee Payment Area) Countries amounted to Rs. 288.1 crores during April, 1992 as compared to Rs. 390.65 crores during April, 1991 thereby showing a decline of 26.24 per cent.

(c) According to Quick Estimates, the Principal exports which registered a growth during April, 1992 as compared to April, 1991 include Tea, Coffee, Cashew Kernels, Oil meals, Fruits & Vegetables, Marine Products, Ores & minerals other than Iron ore, Leather manufactures, Gems & jewellery, Basic chemicals, Engineering goods, Cotton yarn & fabrics, Man-made yarn fabrics, Hand-made carpets, Handicrafts, Petroleum Products, etc.

Declaration of Goa as Free Trade Area

437. SHRI RAM KAPSE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Union Government have received a proposal from the Government of Goa to declare the State as a free trade area; and

(b) if so, the decision taken by the Union Government thereon?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The Advisory Committee constituted to examine the desirability of setting up a Free Port in India has recommended its establishment in Goa. The Government of Goa has also supported this recommendation. There are a number of aspects in the Report which require detailed scrutiny and it is only on completion of this, can any decision be taken.

National War Memorial in Delhi

438. SHRI ANAND AHIRWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have decided to set up a national war memorial in Delhi in honour of those who laid down their lives for the country;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c). The Government of India contemplate to set up a National War Memorial in Delhi to commemorate the memory of all Armed Forces personnel who laid down their lives for the country, during the post-Independence period.

Recommendations of Eleventh Law Commission on Judicial System

439. SHRI MUKUL BALKRISHNA WASNIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the main recommendations made by the Eleventh Law Commission and the three member committee of Chief Justice to make the judicial system simple, accessible and expeditious; and

(b) the action taken on these recommendations by the Union and State Governments and High Courts?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ).

(a) and (b): The Eleventh Law Commission which was entrusted in February 1986 with the study of judicial reforms submitted in all 18 Reports to Government containing several recommendations. Various Ministries are concerned with these recommendations. These mainly relate to decentralisation of system of administration of justice, reforms of procedural laws, jurisdictional reforms, reduction/avoidance of litigation, setting up of alternative modes of disposal, etc. Action on some of the Reports has already been completed. The other Reports are at various stages of consideration of the Government.

The Government also constituted in 1989 a Committee of three Chief Justices of High Courts under the chairmanship of Shri Justice V.S. Malinath, the then Chief Justice of the Kerala High Court, to study the problems of arrears in High Courts and Subordinate Courts. The recommendations of the Committee were received by the Government in September, 1990 and these covered various aspects like jurisdictional and procedural improvements setting up of specialised bodies like Commissions to deal with specific types of cases, modernisation of the Courts, etc. These recommendations have been commended to the concerned Central Ministries, all the State Governments and High Courts for suitable follow-up action and they are being reminded from time to time for submission of reports on action taken.

Inland Water Transport Service Between Sagar Island and Varanasi

440. SHRI RADHIKA RANJAN PRAMANIK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Government are contemplating to start an inland water transport service between the Kapil Munis Ashram in Sagar Island in West Bengal and Varanasi in Uttar Pradesh;

(b) if so, the details of the proposal; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) Does not arise.

(c) The operation on inland waterways including National Waterway (Ganga) is open to all operators including private operators. Central Inland Water Transport Corporation, a Public Sector Undertaking have not favoured such operation.

One Time Increase in Pension to Ex-Servicemen

441. DR. A. K. PATEL:
MAJ. GEN. (RETD) BHUWAN
CHANDRAKHANDURI:
DR. LAXMINARAYAN PAN-
DEYA:

Will the Minister of DEFENCE be pleased to state:

(a) whether some categories of Ex-servicemen have been left out in granting one time increase (OTI) in pension;

(b) if so, whether the Government propose to set up a Committee to go into anomalies in this regard;

(c) if so, the details thereof;

(d) the details of the steps being taken by the Government to ensure early disbursement of OTI; and

(e) the time by which the Government are likely to disburse OTI to all the entitled persons?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e). The High Level Empowered Committee (under the Chairmanship of Rakash Mantri), while recommending grant of One-Time Increase (OTI) in pension has stipulated that all other principles engrained in the Scheme of ad-hoc incases in pension approved by the National Front Government should be applicable to the present Scheme of a One Time Increase in pension. One of the principles approved by the National Front Government was that re-employed Armed Forces pensioners or those in receipt of two service/retiring pensions would not be eligible to get the benefit of the increase in pension as they had served or will serve upto the age of 55/58 on par with civilian employees. Such Armed Forces pensioners have, therefore, been consciously excluded from the OTI Scheme.

2. The One Time Increase has also not been amid admissible to persons not in receipt of Service Pension but receiving Compassionate Allowance, Guzara, Reservist Allowance or any other allowance on which dearness relief is not admissible, as also persons in receipt of monthly allowance attached to gallantry awards but not in receipt of service/retiring pension/service element of disability pension or was injury pay of pensioners who have got their pension commuted 100% due to their absorption in Central/State PSUs/Enterprises and autonomous bodies.

3. The recommendations of the High Level Empowered Committee were formulated on the basis of pensionery entitlements of regular officers and personnel of the three Services who retired during different periods. The applicability of the OTI to other categories such as State Forces Pension-

ers, Territorial Army separately, as stipulated in the Scheme of ad hoc increase in pension approved by the National front Government.

4. It is proposed to constitute an Anomalies Committee comprising senior officers of Ministries of Defence, Finance and Law and the Deptt. of Pensions and Pensioners' Welfare and Services Headquarters to consider the applicability of the One Time Increase to the Armed Forces Pensioners belonging to categories mentioned in para 3 above or similar other categories.

5. The Government have taken a series of steps to ensure early disbursement of the One Time Increase such as speedy distribution of the Government Orders to all the Pension disbursing Agencies, wide publicity through the national print media, TV and AIR, publication of the format of the application in the newspapers, making arrangements to familiarise the staff of the Pension Disbursing Authorities with the details of the Scheme, for the expeditious payments of OTI, monitoring at various channels through periodical progress reports and setting up of a temporary organisation of a Chief Controller of Defence Accounts (Pension Revision) for the speedy implementation of the OTI Scheme.

6. The disbursement of OTI to the bulk of the Armed Forces pensioners is ongoing and is likely to be completed by the end of the current financial year.

[*Translation*]

Illegal Foreign Exchange Transactions

442. **SHRI JANARDAN MISRA:**
SHRI ARVIND TRIVEDI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware of the illegal transactions of foreign exchange taking place in the country;

(b) if so the number of persons arrested in this connection during the last two months;

(c) the amount of foreign exchange seized in each case; and

(d) the concrete steps being taken by the Government to check such transactions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Yes, Sir, During the last two months, foreign exchange worth Rs. 16.2 lakhs were seized and 16 persons were arrested in this connection.

(d) The Foreign Exchange Regulation Act, 1973 contains provisions for searches, seizures, arrest, adjudication proceedings and prosecution to deal with the offenders. The matter is kept under continuous watch and reviewed from time to time for appropriate measures.

[English]

Special 301 Provisions of US Trade Legislation

443. DR. ASIM BALA: Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been reached with US on Special 301 provisions of the US Trade legislation;

(b) if so, the details thereof and its impact on Indo-US trade and on various Indian products; and

(c) if not, the time by which the matter is likely to be finalised?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

(c) The main difference between India and US is on the issue of patents. While the US is pursuing its interests belaterally also, India has taken the stand that these matters should be settled in the ongoing multilateral trade negotiations in the Uruguay Round. In these circumstances it is difficult to in the Uruguay Round. In these circumstances it is difficult to assess the time frame in which the matter might be resolved.

Interest Rates on Deposits in Banks

444. SHRI PRATAPRAO B. BHONSLE:
DR. C. SILVERA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Banks of India has recently raised the interest rate on different types of deposits in Public Sector Bank and of State and Central Cooperative banks and regional banks;

(b) if so, the details thereof;

(c) whether this increase is likely to affect the discretionary additional interest facility available with State and Central Cooperative banks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The deposit rates of scheduled commercial banks, including Public Sector Banks, State and Central Cooperative Banks and Regional Rural Banks, for maturity of 46 days to 3 years and above would be a single prescription, of 'not

exceeding 13.0 percent per annum' w.e.f 22.4.92. The revised structure of deposit rates will apply only to fresh deposits and on renewals of maturing deposits. Under the new arrangement, while banks are free to determine the maturities and deposit rates, they are required to prescribe a minimum of three maturities of their choice and the rates for each maturity should have an interest rate differential between any two successive maturity slabs of at least 0.25 percentage point

The interest rate on savings deposits of the above banks has also been raised by one percentage point from 5 percent per annum to 6 percent per annum effective April 24, 1992.

(c) and (d). State and Central Cooperative Banks may at their discretion continue to allow additional interest rate of 1/4 percent per annum and 1/2 percent per annum on savings deposits and the term deposits, respectively, over and above the prescribed rates. However, in the State/Union Territories of Manipur, Tripura, Nagaland, Meghalaya, Arunachal Pradesh, Mizoram and Goa, State Cooperative Banks are allowed to pay 1/2 percent per annum on savings deposits as against 1/4 percent per annum in case of other States/Union Territories over and above the prescribed rates of interest.

Marriageable Age

445. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to raise the statutory marriageable age of both

males and females; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b). The issue of raising the statutory marriageable age of both females and males is being examined by the Ministry of Health and Family Welfare in consultation with the concerned Ministries/Departments in the Government of India and the State Government/Union territory Administrations.

Loans to SCs/STs Youth in Orissa

446. KUMARI. FRIDA TOPNO: Will the Minister of FINANCE be pleased to state:

(a) the number of Scheduled Castes and Scheduled Tribes Unemployed youth who applied for Bank loan to establish big, medium and small industries in Orissa during each of the last three years; and

(b) the number of persons and the amount of loan sanctioned, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) UCO Bank, the convenor bank for the State of Orissa, has reported that the number of Scheduled Castes and Scheduled Tribes Unemployed youth who applied for bank loans to establish big, medium and small industries in Orissa during the years 1989-90, 1990-91 and 1991-92 was 6801, 7415 and 5140 respectively.

(b) The number of persons and amount of loans sanctioned during the years 1989-90, 1990-91 and 1991-92 were as under:

<i>Year</i>	<i>No. of Persons Sanctioned Lons</i>	<i>Amount of Loan sanctioned (Rs. in Lacs)</i>
1989-90	6206	852

<i>YearNo. of Persons</i>	<i>Amount of Loan sanctioned Sanctioned Lons</i>	<i>(Rs. in Lacs)</i>
1990-91	6744	990
1991-92	3697	589

[*Translation*]

Military Education

447. SHRI ARJUN SINGH YADAV:
SHRI MOHAMMAD ALI
ASHIRAF FATMI:

Will the Minister of DEFENCE be pleased to state:

(a) Whether the Government propose to make Military Education compulsory in the country;

(b) if so, the details of the proposals in this regard; and

(c) if not, the reasons therefor?

THE MINISTER DEFENCE (SHRI SHARAD PAWAR): (a) No, Sir.

(b) Does not arise.

(c) Since military service in the country is voluntary in nature, Government do not consider it necessary to make military education compulsory.

[*English*]

Exit Policy of NTC

448. SHRI B.N. REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government have con-

sidered the exit plan drawn up by National Textile Corporation (NTC) as reported in the Times of India dated May 14, 1992;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). Government have considered the 'Turn Around Strategy' of NTC which involves its restructuring, amalgamation, modernisation labour rationalisation etc. but have not taken any decision on it so far.

Commercial Development of Unutilised Land at major Ports

449. SHRI CHITTA BASU: Will the Minister of SURFACE TRANSPORT be pleased to refer to reply given to Unstarred Question No. 6846 dated the April 10th, 1992 and state:

(a) whether the Government propose to give approval for commercial development of the unutilised land of the Port Trusts of Bombay, Madras, Cochin, Paradip and other major ports;

(b) if so, the details thereof;

(c) the details of the unutilised lands in different major ports with its estimated value at current price, portwise;

(d) whether the State Government concerned have since been consulted in respect of this proposal; and

(e) if so, the reactions of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (e). Except the case of Calcutta Port Trust, presently there is no proposal in respect of any other major ports. The details of unutilised land and their value in different major ports are being collected.

In respect of Calcutta Port Trust proposal, a coordination committee, consisting of officials from Port, Central Government and State Government authorities was appointed and they had recommended perpetration of detailed plan for approval from concerned authorities before taking up construction work.

Incentive Interest for Non-Withdrawal of Deposits in G.P.F. Account.

450. DR. C. SILVERA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to revive the scheme of incentive interest for deposits in the General Provident Fund Account for non-withdrawal for some period;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKIE): (a) and (b). There is no such proposal under consideration.

(c) The incentive bonus benefited mainly the employees in higher income group and low paid employees who had to resort to

withdrawals could not get this benefit.

[*Translation*]

Supply of Gold to Gold ornament Exporters

451. SHRI SIMON MARADI: Will the Minister of FINANCE be pleased to state:

(a) whether the supply of gold to gold ornament exporters has been discontinued resulting in huge loss of foreign exchange;

(b) if so, since we and the reasons therefor;

(c) whether the Government propose to draw up a policy regarding supply of gold to gold ornament exporters immediately under the gems and jewellery export scheme; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) and (b). No, Sir, According to the State Bank of India barring short term interruptions, the supply gold to exporters under the Gold Jewellery Export Promotion & Replenishment Scheme, has not been discontinued. The interruption was due to non-availability of gold of 0.999 purity in London market.

(c) and (d). Government have taken various measures to facilitate supply of Gold to Gold Jewellery Ornament Exporters. These include, inter alia, permission to SBI to import gold of purity 0.995 fineness. MMTE has also been allowed vide Public Notice No. & 23 to supply gold of 0.995 purity to exporters in the Domestic Tariff Area; and under para 88 G of the EXIM Policy, 1992-97, Scheme for import of gold of above 18 carats on pre export basis for export production by units situated in DTA under Gold Imprest Licence,

has also been announced.

[English]

Illegal Heroin Laboratories in Uttar Pradesh

452. SHRI BIJOY KRISHNA HAN-
DIAVE: Will the Minister of FINANCE be
pleased to state:

(a) whether the Government are aware
of the increase in the number of illegal heroin
laboratories in the opium belt covering the
Varanasi, Ghazipur, Barabanki and Bereilly
districts of Uttar Pradesh with phenomenal
rise in heroin consumption among youth;
and

(b) if so, the number and details of such
laboratories detected during the last two
years, so far and the steps taken to meet this

alarming situation?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI RAMESH-
WAR THAKUR): (a) Some cases detection
and destruction of make-shift laboratories
engaged in conversion of opium into heroin
have come to the notice in Ghazipur, Bara-
banki and Badayun Districts in U.P., while no
such case has been reported from Varanasi
and Bareilly during the last two years. There
is no reason to believe that there is phe-
nomenal rise in heroin consumption among
youth.

(b) The details of illegal laboratories
detected during the last two years are given
in the statement annexed. The persons in-
volved in such clandestine operations are
apprehended and prosecuted in accordance
with law, and the make-shift laboratories are
destroyed.

STATEMENT

Information on Destruction of Manufacturing Facilities in U. P.

S. No.	Date	Place	Agency	Destruction of Drugs Equipments etc. Seized	No. of Persons Arrested
1	2	3	4	5	6
1.	13.9.90	Mummanchowk Purana Bazar Badaum (U. P.)	C. B. N.	Heroin 0.090 kg. & Lab equipments	1 Indian
2.	6.4.90	Wazirganj, Badayun U. P.	C. B. N.	Heroin 0.315 kg Opium 3.550 kg Opium Residue 1.000 kg	1 Indian
3.	29.5.90	Villirsra, PS Bataganj, Badayum. U. P.	C. B. N.	Opium Residue 0.800 kg & Lab articles	1 Indian
4.	5.4.91	Vill. Jalapur P. S. Asandhari Distt. Barabanki (U. P.)	C. B. N.	Heroin 0.110 kg Opium 0.700 kg & Lab Appartus	2 Indian
5.	24.5.91	Ghazipur, (U. P.)	C. B. N.	Herion 0.950 kg Opium residue 2.450 kg Opium Solution 5 Lts. One small bottle of Acetic Anhydride, one plastic basin, one small weighing scale, tow cloth filters.	5 Indian

Unspent Amount of World Bank Aid For Project In Bihar

453. SHRI BIHOGEN DRA JHA: Will the Minister of FINANCE be pleased to state:

(a) the specific amounts of World Bank aid received for projects in Bihar remaining unspent; and

(b) the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): (a) At present there are two projects being implemented exclusively in Bihar, with World Bank assistance i.e. Bihar Public Tubewells & Jharia Coal Projects. The inspect balance for the projects at the end of May, 1992 was US \$ 17.079 million.

In addition 11 other national/multistate level projects have a component in Bihar. The legal documents do not quantify the State specific allocations.

(b) The pace of drawdown is spread over the life of the project which is normally 5-9 year.

Inquiry Committee Report on Accident in Ammunition Factory, Khadki

454. SHRI ANNA JOSHI: Will the Minister of DEFENCE be pleased to state:

(a) whether on inquiry committee appointed to probe into the causes of accident at Ammunition Factory, Khadki has submitted its report;

(b) if so, the findings thereof; and

(c) the precautionary measures taken/proposed to be taken to avoid recurrence of such accidents in future?

THE MINISTER OF DEFENCE (SHRI

SHARAD PAWAR): (a) Yes Sir.

(b) and (c). The findings and recommendations of the Board of Inquiry along with the comments of the Ordnance Factory Board are under consideration of Government.

World Bank Loan for Financial Reforms

455. SHRI RAM NARESH SINGH: Will the Minister of FINANCE be pleased to state:

(a) Whether the Government have sought a loan from the world Bank for financial sector reforms;

(b) if so, the details thereof;

(c) whether the World Bank had sent an appraisal mission to India in this connection;

(d) whether any conditions have been laid down for this loan; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESH-WAR THAKUR): (a) to (e). No, Sir. However, preliminary discussions have taken place with the multilateral institutions for a possible loan in support of financial sector reforms.

Import of Soyabean oil From United States Agency for International Development

456. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to import soyabean oil from the United states Agency for International Development (USAID) during the current year;

(b) if so, the details thereof and the amount involved therein;

(c) whether any agreement has been reached with US in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). On the request of Government of India, Government of USA has agreed to donate approximately 50,000 metric tonnes of crude Degummed Soyabean oil to India valued at 25 million US \$ (inclusive of transpiration cost) in each U.S. financial year 1992 and 1982-93.

(c) and (d). An agreement for the import of the above mentioned gifted soyabean oil has been signed between the two countries on 28.5.92. Under the Agreement, State Trading Corporation will receive the soyabean oil at Indian Port and will sell this through a competitive bid system. The Agreement *inter-alia* provides that part of sale proceeds of Soyabean oil will be used for contributions to National Renewal Fund set up to cover cost of retraining and redeployment of labour as a result of modernisation and to provide compensation to labour affected by restructuring of Industrial units. A part of the sale proceeds of Soyabean oil will be used for financing agro-industries through I.C.J.C.I.

[*Translation*]

Use of Hindi in Bank Examinations

457. SHRI RAM LAKHAN SINGH
YADAV;
SHRI LAL BABU RAI.

Will the Minister of FINANCE be pleased to state:

(a) whether various Banking Recruitment Boards permit the use of Hindi in examinations for recruitment to posts in public sector banks;

(b) if so, the details of the Boards which permit the use of Hindi, examination-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) yes, Sir.

(b) The two basic examinations conducted by the Banking Service Recruitment Boards (BSRBs) relate to clerical recruitment and probationary officers recruitment. As per the standing instructions, the candidates have a choice to write their answers for descriptive papers in regional language, as decided by the Board, Hindi or English for the probationary officers examinations. However, the candidates have to write answers to all the questions in only one language chosen from those allowed by the Board.

(c) Does not arise.

Evasion of Customs and Central Excise Duties

458. SHRI FAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of evasion of customs and Central excise duties detected during 1991-92:

(b) the number of persons apprehended in this connection; and

(c) the quantity of goods seized from them?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Number of cases of evasion of Central Excise duty detected during 1991-92.

(b) Number of persons apprehended during 1991-92.

(c) Giving the quantity of goods seized would involve preparing lengthy lists showing descriptions and quantities of goods seized on each variety of products separately and the time effort and expenditure involved in compiling and furnishing this information may not be commensurate with the objective. However, the value of goods seized during 1991-92 is Rs. 139.72 crores. The information regarding evasion of customs duty is being collected and will be laid on the Table of the House.

[English]

STA permits

459. SHRI JEEWAN SHARMA: Will the Minister of SURFACE TRANSPORT be pleased to State:

(a) whether the security deposit of the applicants for STA permits has been returned to all of them by now;

(b) if not, the reasons therefor and the steps taken to expedite the refund of the amount without further delay;

(c) whether a number of STA permits have either been sold or given on contracts;

(d) if so, the details thereof and the action taken against such permit holders; and

(e) the steps taken by the Government to check the further selling of STA permits or giving the same to others on contract basis out of the 3000 permits now granted?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). No Sir. The security deposit of about 7300

applicants is to be refunded at this stage. Cheques are expected to be ready by 15.7.92. The refund is to be drawn through Pay and Accounts Office and is a time consuming process as individual bills have to be prepared.

(c) to (e). Till date no permits have been granted to any individual under the scheme of grant of 3000 stage oarrige permits. Hence, the question of sale or contract of permits does not arise.

Funds for Modernisation of Textile Mills

460. SHRID. VENKATESWARA RAO: Will the Minister of TEXTILES be pleased to state:

(a) whether a sum of Rs. 805 crores has been disbursed till January '92 for the modernisation of textile mills under the special funds created in 1985;

(b) if so, the details of textile mills under this programme which have been modernised;

(c) the number of these mills which have been able to come out of the red;

(d) the time by which the other textile mills are likely to improve their performance;

(e) whether any further funds have been allocated for revamping and modernising the textile mills in the country; and

(f) if so, the total amount provided to the textile mills upto July 1, 1992?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) to (d). As per the information furnished by Industrial Development Bank of India (IDBI), 357 units have been given

modernisation assistance so far. Out of the above, 174 units have fully implemented the Modernisation Scheme. Due to modernisation assistance, Textile Units reported improvement in the profitability and operational efficiency. However, the extent of benefits vary from unit to unit depending upon the general state of obsolescence, scope of modernisation programme quality of Management etc.

(e) No, Sir.

(f) Does not arise.

'Licensing Policy for Foreign Banks'

461. SHRI BHARAT CHANDRAPAT-
TANAYAK:
SHRI M.V.V.S MURTHY:
SHRI MOHAN RAWALE:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to amend the present licensing system for

operation of foreign banks in India in view of the stock market scam;

(b) if so, the details thereof; and

(c) the details of the permission given to the foreign banks to open new branches during the last three months?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Permission to foreign banks for opening branches in India is granted by Reserve Bank of India (RBI) in terms of the provisions of the Banking Regulation Act, 1949. RBI have reported that there is no proposal to amend the present licensing system for operation of foreign banks in India.

(b) Does not arise.

(c) RBI have reported that they have issued licences in the recent past for new branches of foreign banks as per details below:-

S.N.	Name of Foreign Bank	Centre where branch allowed	Month in which licence issued.
	<i>Bank</i>		
1.	American Express Bank.	Madras	March 1992
2.	Hong Kong Bank	Bangalore	May 1992

[Translation]

Nationalisation of Bharat Jute mills

462. SHRI TEJ NARAYAN SINGH: Will

the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have received any proposal from Bihar and

Madhya Pradesh Governments for Nationalisation of 'Bharat Jute Mills' so that this mill can be modernised and made viable; and

(b) if so, the reaction of the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, Sir.

(b) Does not arise.

[English]

Income tax Raids on Share Brokers

463. SHRI HARIKISHORE SINGH: Will

the Minister of FINANCE be pleased to state:

(a) whether the Income Tax Department conducted searches at the premises of share brokers in the country early this year; and

(b) if so, the follow-up action taken so far on the materials found in the course of these searches?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Yes, Sir. During the month of January, 1992, searches were conducted at Bombay and Madras at the premises of share brokers. The following assets were seized in the course of the searches:-

	(Rs. lakhs)
Cash ..	9.25
Jewellery ..	12.52
Others ..	209.45
Total	231.22

The assesses made disclosures of income of Rs. 249.93 lakhs under section 132 (4) of the Income-tax Act, 1961. Orders under Section 132 (5) have been passed wherever assets were seized. Scrutiny of seized books and documents and other investigations have been taken up.

Bye Pass Roads at Calicut and Mahe

464. SHRI E. AHAMED: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the progress made so far in construction of two bye pass roads on National

Highway No. 47 in Kerala at Calicut and Mahe;

(b) the funds allocated so far for these projects;

(c) the target date fixed for completion of these projects; and

(d) the steps taken by the Government for completion of these projects within the time schedule?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). Calicut

bypass is divided into four phases. Land acquisition for Phase-I has been completed, but it is still in progress in the other three phases. Total Sanction for land acquisition amounts to Rs. 1213.034 lakhs. Construction of Phase-I of Calicut bypass is included in Annual Programme 1992-93 for sanction at an estimated cost of Rs. 14.6 crores.

Mahe bypass is to be developed in two phases. Land acquisition for Phase-I sanctioned at a cost of Rs. 425.89 lakhs is in progress. Land acquisition for Phase-II involves co-ordination between Kerala and Pondicherry and details for this are not yet settled.

It is too early to give the target for completion of above referred bypasses as it will depend upon completion of land acquisition and availability of resources.

[*Translation*]

Rehabilitation of Ex-Servicemen in M.P.

465. SHRIMAHENDRAKUMAR SINGH THAKUR: Will the Minister of DEFENCE be pleased to state:

(a) the total number of ex-servicemen in Madhya Pradesh and the steps taken by the Government for their rehabilitation and welfare;

(b) whether the Government have received complaint from ex-serviceman in the State in regard to their pensuch etc. during the last six months; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c). As per the information received from the Government

of Madhya Pradesh, the approximate number of ex-Servicemen in that state is 1.82 lakhs.

2. There is a comprehensive package of resettlement and welfare measures for the ex-Servicemen. The Central Government has provided reservation for ex-Servicemen in Groups 'C' and 'D' posts in the Central Government Departments as well as Public Sector Undertakings, including the Nationalised Banks, Defence Services personnel, who have been disabled in war or in peacetime, and whose disability is attributable to military service, are accorded Priority-I. In addition, Madhya Pradesh Government has reserved 9% posts in Group 'C' and 14% posts in Group 'D' in all State Government Departments. Semi-Government agencies and their Public Sector Undertakings, for ex-Servicemen.

3. A number of Central schemes provided self-employment opportunities to ex-Servicemen. These include the SEMFEX-I Scheme which provides financial assistance for setting up small industrial projects; the SAMFEX-II Scheme to take up gainful form and non-farm activities in rural areas; SEMFEX-III Scheme to provide adequate self-employment opportunities through promotion of Khadi and village Industries in the rural areas; allotment of Petroleum project agencies; allotment of Unit Trust of India agencies etc. Ex-Servicemen are authorised free medical facilities in Military Hospitals and canteen facilities at the nearest CSD Canteens. 75% concession in rail fare for travel in second class is given to war widows. Recipients of gallantry awards are given 50% concession for air travel in the domestic sector and rail travel in second class. Financial assistance for construction of houses and marriage of daughters is given to war widows, war disabled and attributable peacetime casualties by the State Government and the Kendriya Sainik Board. In addition, ex-Servicemen and their widows, who are in

penury, are given financial assistance out of the welfare funds at the disposal of the Ministry of Defence and the Rajya Sainik Boards. Grants are also given for special medical treatment.

4. The Ministry of Defence has a special Pension Grievances Cell to deal with the complaints of ex-Servicemen regarding pension and other related matters. Out of 10 complaints received during the last six months from ex-Servicemen/dependants of ex-Servicemen belonging to Madhya Pradesh/nine, relate to pension and one to increase in the Jangi Inam. Prompt action is taken by this Cell on the complaints received and replies sent to the complainants.

[English]

Funds for Construction of High Court Buildings and Residential Accommodation

466. SHRIGIRDHARILAL BHARGAVA: Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government provide funds to the States for construction of Court buildings and residential accommodation for the Judges and the Staff of the High Courts as per the recommendations of the Finance Commission;

(b) if so, the details of the funds allocated to the State Governments during the last three years, State-wise and Year-wise;

(c) whether the State Government are allowed to use those funds for the construction of buildings for lower courts;

(d) if so, the details thereof;

(e) if no funds have been allocated, whether the Union Government have received any request for funds from the Government of Rajasthan for the said purpose during the last three years; and

(f) if so, the action taken by the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (d). The Eighth and Ninth (First Report for 1989-90) Finance Commissions recommended grants for various states including Rajasthan, for construction of Court buildings for existing district and Subordinate Courts and for construction of residential quarters for Judicial officers. The Ninth Finance Commission in its First Report for 1989-90 did not indicate the sectoral break-up of grants under upgradation of Standards of Administration in respect of three newly created States of Arunachal Pradesh, Goa and Mizoram and the sector-wise schemes were to be formulated by the Governments of these States. Government of Mizoram constructed a High Court building at an Outlay of Rs. Four Lakhs.

The details regarding release of grants during the last three years under the recommendations of Eighth and Ninth Finance Commissions in respect of court buildings for existing District and Subordinate Courts and residential quarters for Judicial officers of these Courts are indicated in the Statement attached.

(e) and (f). Do not arise.

STATEMENT

Grants released for construction of Court Buildings for existing District and Subordinate Courts and residential quarters for Judicial Officers under the recommendations of the Eighth and Ninth (First Report) Finance Commissions

(Rupees in lakhs)

Eighth Finance Commission

Sl. No.	States	court buildings				residential quarters			
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92	1991-92	
1	2	3	4	5	6	7	8	8	
1.	Andhra Pradesh	44.12	-	-	34.03	-	-	-	
2.	Arunachal Pradesh	-	-	-	-	-	-	-	
3.	Assam	44.13	7.28	-	8.08	0.38	-	-	
4.	Bihar	-	-	1.28	-	-	-	(-) 19.93	
5.	Goa	1.59	15.57	-	0.94	(-) 5.12	-	-	
6.	Himachal Pradesh	4.68	-	-	0.92	-	-	-	
7.	Jammu & Kashmir	-	-	-	-	-	-	-	
8.	Kerala	-	12.60	3.94	-	9.14	(-) 17.03	-	

Sl. No.	States	court buildings			residential quarters		
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92
1	2	3	4	5	6	7	8
9.	Madhya Pradesh	4.80	-	-	1.60	0.21	-
10.	Manipur	1.56	-	-	1.95	-	-
11.	Mizoram	-	-	-	-	-	-
12.	Nagaland	-	-	-	2.19	-	-
13.	Orissa	3.20	-	-	4.52	-	-
14.	Rajasthan	0.40	0.40	-	-	1.26	(-) 1.53
15.	Sikkim	-	-	-	0.19	-	-
16.	West Bengal	20.40	2.40	-	31.23	5.93	-
	Total	124.88	38.25	5.22	85.65	11.80	(-) 38.49

Note: Most of the releases relating to Eighth Finance Commission's works were made during 1985-89 on the basis of works completed and as on account payment. The releases during the years 1989-92 represent final release/adjustments.

(Rupees in lakhs)

		Ninth Finance Commission								
Sl. No.	States	court buildings					residential quarters			
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92	1989-90	1990-91	1991-92
9	10	11	12	13	14	15	16			
1.	Andhra Pradesh	125.87	38.92	-	32.63	9.66	-	-	-	-
2.	Arunachal Pradesh	42.18	-	24.49	0.96	-	-	-	-	0.78
3.	Assam	15.58	-	19.27	1.08	-	-	-	-	1.54
4.	Bihar	5.82	-	9.18	15.26	-	-	-	-	21.42
5.	Goa	16.45	-	27.25	4.59	1.52	-	-	-	7.30
6.	Himachal Pradesh	8.77	-	-	1.54	0.17	-	-	-	-
7.	Jammu & Kashmir	7.31	-	-	5.13	-	-	-	-	-
8.	Kerala	3.75	5.63	(-) 1.88	5.56	11.79	-	-	-	(-) 1.63
9.	Madhya Pradesh	7.75	-	7.25	2.71	-	-	-	-	2.53

Sl. No.	States	court buildings			residential quarters		
		1989-90	1990-91	1991-92	1989-90	1990-91	1991-92
9	10	11	12	13	14	15	16
10.	Manipur	-	-	-	3.23	1.22	-
11.	Mizoram	-	1.00	3.00	-	-	-
12.	Nagaland	-	-	-	2.75	-	1.64
13.	Orissa	9.65	-	5.35	-	-	-
14.	Rajasthan	11.34	26.16	-	1.19	2.74	-
15.	Sikkim	-	-	-	-	-	-
16.	West Bengal	16.60	-	13.40	5.80	-	4.68
	Total	271.07	71.71	107.31	82.43	27.10	38.26

Note: Most of the releases relating to Eighth Finance Commission's works were made during 1985-89 on the basis of works completed and as on account payment. The releases during the years 1989-92 represent final release/adjustments.

Development of NHs in Maharashtra

467. SHRI RAM NAIK: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government have received any proposal from the Government of Maharashtra for development of three highways, Mumbai Agra-Bangalore and Mumbai-Ahedabad;

(b) if so, the details of the projects and the reaction of the union Government thereto; and

(c) the maintenance grant per kilometer for the National Highway received by Gujarat and Maharashtra during the year 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). During the Current Financial Year, four estimates each costing less than Rs. 50 lakhs were received from the State Government in respect of the National Highways in question. However, these were returned to them pending finalisation of the approved annual Programme for works of this category, draft proposals in which respect have still not been received from the State Government.

(c) Maintenance grant for National Highways in Gujarat and Maharashtra during 1991-92 was Rs. 56,339 and Rs. 55,548 per Km respectively.

Tobacco Production Quota of Karnataka

468. SHRIMATI CHANDRA PRABHA URS: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government of Karnataka have requested the Union Government

and the Tobacco Board to increase its production quota of tobacco;

(b) if so, the details thereof;

(c) the reaction of the Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The Government of Karnataka and requested for allowing increase in the size of tobacco crop in Karnataka for the year 1992-93 from 20 million kgs to 26.4 million kgs.

(c) Having regard to the internal and external demand and views of the growers, exporters and manufacturers of tobacco, the Tobacco Board has decided to have a crop of 20 million kgs. for Karnataka. It may not be advisable to go in for a larger crop.

Refinance Assistance by Nabard to DCC Banks in Karnataka

469. SHRI G. MADE GOWDA: Will the Minister of FINANCE be pleased to state:

(a) the names of places where DCC banks are located in Karnataka; and

(b) the amount of refinance assistance likely to be provided to these DCC banks by National Bank for Agriculture and Rural Development during 1992-93 Bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Names of the Places where 19 District Central Cooperative (DCC) Banks are located in Karnataka are: Bangalore, Belgaum Hospet (Beggary), Bidar, Bijapur, Chikmagalur, Chitradurga, Mangalore (South Kanara), Dharwar, Gubarga, Hassan, Makid-eri (Kodagu), Kolar, Mandya, Mysore, Raichur, Shimoga, Tumkur and Sirsi (North Kanara).

(b) The amount of refinance assistance under short-term production finance which is likely to be provided to DCCBs by National

Bank for Agriculture & Rural Development (NABARED) in the State during 1992-93 is tentatively indicated below;

<i>S.No.</i>	<i>Name of the DCCB</i>	<i>Rs. in lakhs</i>
1	2	3
1.	Chikmagalur	950
2.	K.C.C. Kharwar	1410
3.	South Kanara (Mangalore)	955
4.	Kodagu	900
5.	Bijapur	1500
6.	Tumkur	1300
7.	North Kanara (Sirsi)	--
8.	Belgaum	2500
9.	Bangalore	700
10.	Mysore	600
11.	Bidar	700
12.	Bellary	1200
13.	Kolar	550
14.	Mandya	--
15.	Chitradurga	--
16.	Shimoga	--
17.	Raichur	--

<i>S.No.</i>	<i>Name of the DCCB</i>	<i>Rs. in lakhs</i>
1	2	3
18.	Hassan	**
19.	Gulbarga	**

* DCCB at S. No. 7 has adequate resources to undertake its projected lending programme.

** These 6 DCCBs are not eligible for credit limits from NABARD for 1992-93 on the basis of their overdue position as on 30.6.1991 as also their reported overdue levels as on 30.6.1992.

The amount of refinance for schematic lending has been fixed at Rs. 193.65 crores for the entire State of Karnataka for the Current year (1992-93). This has been allocated among various agencies viz. commer-

cial banks, Regional Rural Banks and Cooperatives of which the share of Karnataka State Cooperative Bank (KSCB) stands at Rs. 2.31 crores. The district-wise allocation of Rs. 2.31 crores is given below:

	<i>(Rs. in crores)</i>
Dharwad	0.13
South Kanara	0.67
North Kanara	0.25
Belgaum	0.20
Bidar	0.82
Shirnoga	0.24
	Rs. 2.31 crores

Involvement of States in Export Promotion

470. SHRI PRAKASH V. PATIL: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government are exam-

ining the possibility of sharing the export earnings with the State Governments in order to boost exports;

(b) if so, the details thereof; and

(c) the steps taken by the Government

to involve the State Governments in promoting exports?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

(c) The State Governments have been requested to create institutional framework for attending to the problems of exports and undertake policy measures which would facilitate larger production and exports. State Governments have been requested to consider setting up Export Houses/Trading Houses in the joint sector.

Bank Loan Recovery Cases Pending in Courts

471. SHRI M.V.V.S. MURTHY: Will the Minister of FINANCE be pleased to state:

(a) the number of bank loan recovery

cases pending in the courts; and

(b) the total value of such borrowings, zone-wise and bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Reserve Bank of India has reported that the desired information is available only in respect of Public Sector Banks and the same is not available in respect of Private Sector Banks and Foreign Banks. As per Reserve Bank of India report, as on 31st March 1991, the total number of accounts in Public Sector Banks in which suits have been filed for the recovery of the advances was 7,69,635 involving an amount of Rs. 3223.07 crores and that of decreed accounts was 4,46,018 involving an amount of Rs. 738.74 crores. The bank-wise details of the outstanding amount for suit filed accounts and decreed debt accounts are given in the attached statement. RBI has also reported that zone-wise break-up of the above information is not available with them.

STATEMENT

Sl. No.	Name of the Bank	Amount Outstanding			
		Suit Filed Accounts	Decreed Debts Accounts	3	4
1	2	3	4		
1.	Allahabad Bank	109.67	20.33		
2.	Andhra Bank	81.55	6.99		
3	Bank of Baroda	101.00	25.00		
4.	Bank of India	137.00	8.00		
5.	Bank of Maharashtra	55.66	18.59		
6.	Canara Bank	145.78	84.35		
7.	Central Bank of India	519.00	83.00		
8.	Corporation Bank	36.52	4.25		
9.	Dena Bank	113.00	22.00		
10.	Indian Bank	78.80	17.50		
11.	Indian Overseas Bank	128.72	31.59		
12.	New Bank of India	19.00	4.00		
13.	Oriental Bank of Commerce	12.42	3.40		

Sl. No.	Name of the Bank	Suit Filed Accounts			Decreed Debits Accounts		
		1	2	3	4	5	6
14.	Punjab National Bank			208.58		65.03	
15.	Punjab & Sind Bank			68.00		13.00	
16.	Syndicate Bank			199.00		80.00	
17.	Union Bank of India			92.54		26.31	
18.	United Bank of India			369.25		42.60	
19.	UCO Bank			279.00		61.00	
20.	Vijaya Bank			50.00		15.00	
21.	State Bank of India			209.76		79.22	
22.	State Bank of Bikaner & Jaipur			31.20		3.80	
23.	State Bank of Hyderabad			65.16		22.21	
24.	State Bank of Indore			9.94		2.42	
25.	State Bank of Mysore			35.79		11.61	
26.	State Bank of Patiala			18.00		8.00	
27.	State Bank of Saurashtra			4.46		5.14	
28.	State Bank of Travancore			44.27		24.41	
	Purlic Sector Banks			3223.07		738.74	

Setting up of Bench of Gujarat High Court at Saurashtra.

472. SHRIMATI BHAVNIA CHIKHLIA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there is any proposal under the consideration of the Government to set up a High Court bench at Saurashtra in Gujarat;

(b) if so, the details thereof along with the place selected for the propose;

(c) the time by which the High Court bench is likely to be set up; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) There is no proposal under the consideration of the Central Government set up a High Court Bench at any place in Gujarat.

(b) and (c). Do not arise.

(d) No proposal has been received from the Government of Gujarat in this regard.

[*Translation*]

Smuggling of Arms from Konkan

473. SHRI YASHWANTRAOPATIL: Will the Minister of FINANCE be pleased to state:

(a) whether arms are being smuggled from the coastal area of Konkan;

(b) if so, the number of such cases detected during the last three months;

(c) the details of the arms seized therefrom, and

(d) the action taken by the Government in this regard to check such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The Customs authorities have not detected any instance of smuggling of arms in the coastal areas of Konkan during the last 3 months. However, the Customs authorities remain alert against smuggling activities including that of fire arms. Close co-ordination is being maintained between all the agencies concerned in the prevention and detection of smuggling.

[*English*]

Complaints Against Officials Working in the Dept. of Company Affairs.

474. SHRI KAMAL CHAUDHARY: Will the Minister of LAW, JUSTICE & COMPANY AFFAIRS be pleased to state:

(a) the number of complaints received by the Government from Members of Parliament against officials working in the Dept. of Company Affairs and its subordinate offices during the years 1990 and 1991, category-wise;

(b) the number of complaints/letters, out of them, on which no action has so far been initiated and/or the complainants/ Members of parliament have not yet been informed of the action taken by the Department, category-wise and the reasons therefor; and

(c) the time by which action on all such complaints is likely to be initiated/completed?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) During the year 1990 no complaint was

received. During the year 1991 three complaints were received from the Members of Parliament against one Group 'A' Officer.

(b) and (c). On receipt of the three complaints from the Members of parliament the matter was looked into and they are being instrument of the action taken in the matter.

[*Translation*]

Narcotics Smuggling in Uttar Pradesh

475. DR. LAL BAHADUR RAWALY:
Will the Minister of FINANCE be pleased to state:

(a) the number of cases of smuggling of narcotics decided in Uttar Pradesh during each of last three years and the details of narcotic drugs seized;

(b) the number of cases filed in the court in this regard; and

(c) the details with regard o disposal of seized narcotics?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The number of cases and the details of narcotic drugs seaweed during the last three years in Uttar Pradesh is as given below:-

Drugs	1989		1990		1991	
	No. of cases	Qt. seized (In kg)	No. of cases	Qt. seized (In kg)	No. of cases	Qt. seized (In kg)
1	2	3	5	6	7	
Ganja	646	2477.698	34	846.554	792	2653.440
Charas	429	1299.970	680	811.176	971	553.037
Opium	418	254.297	486	147.252	522	145.628
Heroin	370	20.070	690	24.572	753	27.138
Morphine	26	8.759	57	5.980	46	6.885
Mandrax	82	3+3365 (ab)	127	2721 (Tab)	178	11534 (Tab)

(b) the number of cases filed in the courts are as under:-

1989	1990	1991
1155	777	1577

(c) The details of disposal of seized narcotics during this period as per information furnished by the different law enforcement agencies are as under:-

<i>Description of Drug</i>	<i>Ot. disposed of by confiscation/ destruction</i>			
	1989	1990	1991	(In kg.)
Ganja	-	287.255	271.055	
Charas	-	015.00	15.27 of	
Opium	-	00.040	25.538	
Morphine	-	5.00	-	
Heroin	-	00.215	-	

Policy for Export of Electronic Goods

476. SHRI SURYA NARAYAN YADAV:
Will the Minister of COMMERCE be pleased to state:

(a) whether any policy for export of electronic goods is under consideration of the Government;

(b) if so, the details thereof; and

(c) the time by which a decision in this regard is likely to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The policy for export of electronic goods is formulated as and when there is a need to do so. It is an on-going/process and continues thought is

always given on various issues. However, a number of policy measures have been taken for export of electronic goods. Some of the significant ones are as under:

- (i) Special licence for importing Negative list items on export of certain consumer electronics and other items at the rate of 30% of FOB value of export.
- (ii) import of computer systems at concessional rate of duty of 15% fo CIF is allowed if export obligations of four times in 5 years is undertaken or duty of 25% of CIF if export obligation of 3 times CIF value in 4 years is undertaken as per Export Promotion Capital Goods Scheme.
- (iii) A number of raw-materials required

for the components industry has been allowed to be imported at concessional duty.

- (iv) A number of components and other items have been allowed to be imported freely and a relatively small number of items has been kept in the negative list of imports.
- (v) Value based advance licensing has been introduced. This will especially help the electronics sector.

[English]

Prithvi Missile

477. SHRI RAMSAGAR:
SHRI SANT KUMAR MANDAL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian army is not prepared for induction of surface-to-surface 'Prithvi' missile as a weapon system within the scheduled time as a reported in the Indian Express dated June 12, 1992;

(b) if so, the reasons therefor; and

(c) the total expenditure involved in the Prithvi missile programme?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No Sir, Indian Army is prepared to field PRITHVI as a tactical battlefield surface to surface missile system.

(b) Does not arise.

(c) Rs. 201.39 crores including Rs. 86.76 crores for establish facilities for Limited Series Production has been sanctioned.

Export of Shellac

478. SHRI BIR SINGH MAHATO: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to encourage the export of shellac; and

(b) if so, the details thereof and the policy of the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Yes, Sir. Export of shellac, in all forms, is freely permitted. The Govt. Policy encourages production and export of shellac by rendering assistance to the Shellac Export Promotion Council and the Tribal Cooperative Marketing Development Federation of India Ltd., in their efforts in this regard.

Clearance to Acquaculture Projects by MPEDA

479. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of COMMERCE be pleased to state the details of the acquaculture and other projects, separately, cleared and financed by Marine Product Export Development Authority (MPEDA) during 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED):

Aquaculture Products

Schemes	No. of Proposals	Amount of Assistance in Rs. lakh -
1	2	3
1. Subsidy assistance for new farm Development	116	70.23
2. Subsidy assistance for Hatcheries		
(i) Small Scale low cost hatcheries (10 Million PL 20 capacity)	3	3.89
(ii) Medium scale low cost (30 Million PL capacity)	19*	20.00
*Of the 19 proposals cleared the subsidy amount is transferred in case of only 4 proposals.		
3. Equity participation in Aquaculture projects.	1	11.68
OTHER PROJECTS		
(i) Subsidy assistance for modification of vessels for diversified fishing	4	10.57
(ii) Subsidy assistance for supply of HSD oil at international prices to deep sea fishing vessels	36	91.47

Schemes	No. of Proposals	Amount of Assistance in Rs. laksh
1	2	3
(iii) Subsidy on ICF machine/accessories	11	78.43
(iv) Subsidy on installation of new types of ice making machines	3	2.50
(v) Subsidy for plate freezer	10	8.87
(vi) Subsidy for generator sets	7	2.78
(vii) Subsidy for cold storages	3	1.19
(viii) Subsidy for setting up Mini Laboratories	14	6.14

Funds Under Legal Aid Scheme to Lakshadweep

480. SHRI P.M. SAYEED: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the amount allocated to Lakshadweep during each of the last three years under the legal aid scheme; and

(b) the number of persons given assistance under this scheme and the steps proposed to be taken by the Government to streamline the scheme so that poor and needy persons are benefited?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) Grants-in-aid of Rs. one lakh and Rs. 50,000/- during the financial year 1990-91 and 1991-92 respectively was given to the Kerala State Legal Aid & Advance Board, Kozhi for the implementation of various Legal Aid Scheme in Lakshadweep.

(b) Since the Scheme has been introduced from March, 1992, sufficient time has not elapsed for persons to take benefit of the Scheme. However, information has been called for from the Kerala State Legal Aid & Advice Board and will be laid on the Table of the House on receipt.

Funds for Modernisation of Cochin Port

481. PROF. SAVITHRILAKSHMANAN: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the total amount allocated for the modernisation and development of Cochin Port for the year 1992-93;

(b) the actual expenditure incurred upto June 1992; and

(c) the time bound programme for utilisation of the remaining sanctioned amount?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The total amount allocated for modernisation and development of Cochin Port for the year 1992-93 is Rs. 42.17 crores.

(b) Upto June 1992, the actual expenditure incurred is about Rs. 3.15 crores.

(c) Yes Madam, there is a time bound programme for utilisation of the remaining sanctioned amount.

Production and Import of Cotton

482. SHRI K. RAMAMURTHEE TINDIVANAM:
SHRI SOBHANADREESWARA RAO VADDE:

Will the Minister of TEXTILES be pleased to state:

(a) the estimated quantity of cotton produced this year in the country;

(b) the carry-over stock from last year, if any;

(c) the estimated total requirement of cotton for domestic needs, sector-wise;

(d) whether the Government have accorded permission to import cotton this year;

(e) if so, the details thereof;

(f) the quantum of cotton imported during the last two months;

(g) the criteria fixed by the Government to allocate sufficient quota of cotton to the handloom/powerloom sector; and

(h) the estimated carry over stock that is likely to be available for the next year?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Cotton Advisory Board at its meeting held on 14.2.92 has estimated the cotton production for the cotton season 1991-92 at 116 lakh bales of 170 Kgs. each.

(b) the Carry over stock of last cotton season (1990-91) estimated by the Cotton Advisory Board was 22.64 lakh bales.

(c) The estimated total requirement of cotton for domestic needs as per the estimate of the Cotton Advisory Board, Sector-wise for the action year 1991-1992 is as under:-

Mill consumption	106.25 Lakh bales.
Non-mill consumption	8.00 lakh bales.
Exports	1.00 lakh bales.
Total		115.25 lakh bales.

(d) to (g). Keeping in view the difficulties faced by the handloom sector due to rise in the prices of yarn, the Government decided to allow import of upto 2 lakh bales of cotton free of import duty exclusively for conversion into hank yarn for the handloom sector, apart from the scheme of advance licensing for export production. Under the hank yarn arrangement, only spinning mills will be allowed to import cotton subject to the condition that they shall supply hank yarn to the designated handloom agencies at a price 12% lower than its invoice price on 19th March, 1992. No import of cotton has taken place so far under the above arrangement.

(h) The carry over stock that is likely to be available for the next year has been estimated at about 28.39 lakh bales by the Cotton Advisory Board.

[*Translation*]

Trade Agreements with Russia

483, SHRI LALIT ORAON: Will the Minister of COMMERCE be pleased to state:

(a) whether any trade agreements have been signed between India and Russia during May, 1992; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHED): (a) and (b). The Agreement between the Government of India and the Government of the Russian Federation on Trade and Economic Cooperation was signed on 4th May, 1992 in New Delhi. The agreement was signed by Shri P. Chidambaram, Minister of State for Commerce on behalf of the Government of India and by M. Gennady Burbulis on behalf of the Government of the Russian Federation. The Agreement is valid upto 30.12.96 and shall be automatically extended for a further successive period of five years, unless either contracting party informs the other party in writing of its intention to terminate the agreement atleast six months prior to its expiry. Besides according Most Favoured Nation Treatment to each other in all matters of trade and commercial cooperation, the Agreement

provides for trade between the two countries in freely convertible currencies unless otherwise specified by any other inter-governmental agreements between the two sides.

[English]

Cardamom Production

484. SHRI SUBASH CHANDRA NAYAK: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to increase the yield of cardamom;

(b) if so, the schemes prepared in this regard; and

(c) the steps taken to implement those schemes?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) to (c). Government is implementing through the Spices Board various short-term and long-term programmes for increasing the production and productivity. These include, production and supply of planting material, cardamom replanting scheme, irrigation and land development programmes, Western Ghat Development Programme and Extension Advisory Scheme for educating the farmers on scientific cultivation and processing.

Increase in Wool Price

485. SHRIGURUDAS KAMAT: Will the Minister of TEXTILES be pleased to state:

(a) whether the prices of wool have registered a staggering increase during the last one year; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE

MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) There has been a slight increase in the price of imported wool while prices of Indian wool have remained steady.

(b) prices of imported wool depend upon International prices.

India Development Bonds

486. SHRI R. SURRENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether there is a large difference between the rate of interest that has been offered on the India Development Bonds and the rate of interest that is now being received on the proceeds of these bonds;

(b) if so, the amount of loss likely to be suffered by the Reserve Bank of India during the current year as a result thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The rates of interest offered on India Development Bonds (IDB) were in line with the rates offered on the FENR deposits. Kept in view the foreign exchange reserve position, and reflected the credit rating of India at that time. The question of differential between the cost of IDB and the rate of interest now being received does not arise since the proceeds of IDB are not invested separately.

(b) The actual profit or loss on IDBs alone cannot be quantified since the proceeds under IDB have been credited to the total pool of foreign currency resources of the country.

(c) In view of the position stated separate action on the receipts from IDBs does

not arise.

be given the special house rent allowance?

[*Translation*]

Special House Rent Allowance

487. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1854 on Mach 6, 1992 and state:

(a) the broad details of the special order, 1978 regarding special house rent allowance admissible in the hill stations and the bases thereof;

(b) whether Puri city in Uttar Pradesh has also been included under special order on being declared as tourist spot;

(c) whether special house rent allowance is being given to the Central Government employees working in Pauri city; and

(d) if not, the reasons therefor and the time by which these employees are likely to

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHAN-TARAM POTDUKHE): (a) The special orders of 6.4.1978 for grant of HRA to Central Government employees posted in certain Hill Stations were issued on the basis of the recommendations of a Committee of National Council (JCM), comprising members from both Official Side and Staff Side. The details of Hill Stations covered therein are given in the statement attached.

(b) No, Sir.

(c) No, Sir.

(d) The Fourth Central Pay Commission have not made any recommendations for classification of any Hill Station for the purpose of grant of HRA, which does not fulfill the population criteria. Puri does not qualify for classification as a 'C' class city, since its population in its Municipal area is less than 50,000 as per 1981 census.

STATEMENT

	<i>Name of Hill Stations</i>	<i>Pay range</i>	<i>Rate of House Rent Allowance</i>
	1	2	3
I	1. Kursong 2. Kalimpong 3. Mout Abu 4. Meshobra 5. Kasumpti	Upto Rs. 750/-	7.5% of pay subject to a minimum of Rs. 15/- p.m.
	6. Kufri 7. Jutogh 8. Derjœeling	Above Rs. 750/-	Amount by which pay falls short of Rs. 806.25.
II	1. Kodaikanal		

<i>Name of Hill Stations</i>	<i>Pay range</i>	<i>Rate of House Rent Allowance</i>
1	2	3
2. Lovedale		
3. Mussoorie		
4. Mukteswar	Upto Rs. 750/-	5% of Pay.
5. Bhowali		
6. Pithoragarh		
7. Tehri		Amount by which
8. Dalhousie	Above Rs. 750/-	Pay falls short
9. Wellington		of Rs. 787.50.
(Nilgiris)		
10. Dagshai		
11. Yercaud		
12. Kotagiri		
13. Kilkotagiri		
14. Pykara Dam		
15. Dunsandle		
16. Kal-hatti		
17. Aravenue		
18. Aruvankadu		
19. Kasauli		
20. Sanawar		
21. Nainital		
22. Almora		

<i>Name of Hill Stations</i>	<i>Pay range</i>	<i>Rate of House Rent Allowance</i>
1	2	3
23. Lala Bajar		
24. Chakrata		
25. Pachmarhi		
26. Solan		
27. Naduvarta m		
28. Katar, y		
29. Kullakr imby		
30. Glen morgan*		
31. Masnigudi		
32. Balacola		
33. Kattabettu		

[English]

Value of Rupee

488. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of FINANCE be pleased to state:

(a) the present internal value of rupee treating 1990 as a base year; and

(b) the latest exchange value of rupee in comparison to major foreign currencies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The present value of rupee measured as a reciprocal of the All India Consumer Price Index Number for Industrial Workers treating 1990 as a base year is 79 paise in May, 1992 (latest available).

(b) The exchange value of rupee in comparison the major foreign currencies on 6th July, 1992, is as under:

<i>Currency</i>	<i>Amount per Rs. 100</i>
1. British Pound	£ 2.0494
2. U.S. Dollar	\$ 3.8720

<i>Currency</i>	<i>Amount er Rs. 100</i>
3. Deutsche Mark	DM 5.93
4. Japanese Yen	Y 485

**Customs and Central Excise Duty
Collection in Goa**

489. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the MINISTER OF FINANCE be pleased to state:

(a) the amount of Central excise duty and customs duty separately, collected in Goa during 1991-92; and

(b) the names of the firms and companies in Goa which paid more than Rs. one lakh as Central excise duty and the amount paid by each of these during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):

(a) Central Excise Duty	Rs. 146.34 crores.
Customs Duty	Rs. 80.72 crores.
(b) A Statement is given below.	

STATEMENT

<i>(Rs. in lakhs)</i>		
<i>S.No</i>	<i>Name of the Firm</i>	<i>Amount</i>
1. M/s	Marpur Chemicals	30.91
2. "	Devika Beverages	12.55
3. "	Atlantic Spg. & Wvg.	13.46
4. "	Marmagoa Steel	2.42
5. "	Amitech Pvt. Ltd.	2.47
6. "	Hydroflex Equipments	12.47
7. "	Soft Foods	1.24
8. "	Goa Bottling Co.	189.84

(Rs. in lakhs)

<i>S.No</i>	<i>Name of the Firm</i>	<i>Amount</i>
9. "	Govind Roy Oxygen	12.09
10. "	Goa Aluminium Pvt.Ltd.	13.01
11. "	Neografiks (India)	8.42
12. "	Goa Carbon Ltd.	281.73
13. "	Classic Extrusions	12.94
14. "	National Auto Accessories	37.10
15. "	D.C.I.Pharmaceuticals	20.85
16. "	Borkar Industries	23.47
17. "	M.S. Pharmaceuticals	27.90
18. "	Harson Steels	1.11
19. "	Goa Sintered Products	7.11
20. "	Shubhdwar Engg.	1.30
21. "	Arleh Electronics	9.03
22. "	H.L. Wires	3.80
23. "	Mistry Industries Combines	1.62
24. "	Ceajay Rubber Works	3.97
25. "	Vilman Packagings	8.06
26. "	Curti Enterprises	2.07
27. "	Kayji Polymers	2.83
28. "	Toyo Pharmaceuticals	1.29
29. "	Cement Bricks	2.13

(Rs. in lakhs)

<i>S.No</i>	<i>Name of the Firm</i>	<i>Amount</i>
30. "	Fabril Gasosa	11.13
31. "	Chowgule & Co.	6.67
32. "	Wallaco Pharma	111.08
33. "	Belersdorf Ltd.	125.62
34. "	Menezes Pharma	37.73
35. "	Menezes Chemicals (Goa)	29.11
36. "	Colfax lab Ltd.	540.92
37. "	CFL Pharma Ltd.	67.24
38. "	M.R.F. Ltd.	7845.27
39. "	E. Merck (I) Ltd.	244.75
40. "	Universal Beverages Ltd.	68.82
41. "	Sanjivani S.S.K. Ltd.	56.48
42. "	Hindustan Foods Ltd.	27.04
43. "	Kay Pee Steels Ltd.	23.52
44. "	Goa Resistors Ltd.	6.51
45. "	Swage Systems	3.20
46. "	Suringi Rubbers	1.11
47. "	Rodal Circaprint	5.78
48. "	Bhandary Metals	11.27
49. "	Diamant Boart India	86.48
50. "	Spancon Filtration	3.76

(Rs. in lakhs)

<i>S.No</i>	<i>Name of the Firm</i>	<i>Amount</i>
51. "	German Remedies	59.66
52. "	Goa Telematics	18.70
53. "	Chemtrol Valves Pvt. Ltd.	26.69
54. "	fiora Cosmetics Pvt. Ltd.	42.52
55. "	Modern Hygiene products	4.07
56. "	Indian Hume Pipe	6.47
57. "	Tulip Diagnostic Pvt. Ltd.	4.77
58. "	Goa Paints & Allied Products	43.56
59. "	Uique Alliance Industries	1.05
60. "	IFS Industries	277.67
61. "	Maharashtra Dairy Products	1.78
62. "	United Accumulators	36.95
63. "	Hindustan Ciba Geigy	24.58
64. "	Funskool, Corlin	4.25
65. "	Photophone Ind. (I)	65.31

Remittances by Foreign Airlines

490. SHRI SYED SHAHABUDDIN: Will the Minister of FINANCE be pleased to state:

(a) the outward remittances by foreign airlines during the last three financial years, year-wise and airline-wise; and

(b) the inward remittances by the Air India and the Indian Airlines, for the same

period, year-wise and by country of origin?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The requisite information is being collected and will be laid on the Table of the House.

Restructuring of STC, MMTC and PEC

491. SHRI SHRAVANKUMAR PATEL:

Will the Minister of COMMERCE be pleased to state:

(a) whether in view of reduction in the work load of the STC MMTC and the Projects and Equipments Corporation of India Ltd. (PEC), Government propose to reorganise/restructure these organisations; and

(b) if so, when and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). A large number of export and import items have been decanalized. Hence, the State Trading Companies namely STC, MMTC and PEC have reformulated their corporate objectives with a view to becoming international trading house functioning in a competitive environment principally based no-non-canalised trade.

In the context of reduced turnover due to decanalization these corporawons are also seeking to reduce their overhead expenses by way of redeployment of surplus manpower to utilize them in the new areas of business.

Export to West Asian Countries

492. KUMARI PUSHPA DEVE SINGH: Will the Minister of COMMERCE be pleased to state:

(a) the total value of exports made to West Asia during the last three years;

(b) whether the Government have any proposal to increase the export to the West Asian Countries; and

(c) if so, the details of the steps taken in this regard and the times proposed to be exported to these countries during the Eighth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Exports to West Asian countries during the last three years have been as follows:-

(Value in Rs. crores)

S. No.	Year	Exports
1.	1989-90	1868.34
2.	1990-91	1746.03
3.	1991-92	3695.34

(Provisional)

(Source: DGCI&S Statistics)

(b) and (c). There is continuing flow of trade between India and the West Asian countries. Trade with Iraq is, however, subject to economic sanctions imposed by the UN Security Council. Steps taken to increase trade and commercial cooperation with the West Asian countries include discussions at Govt. to Govt. level at the fora of Joint Commissions/Committees, participation in trade fairs and exhibitions, encouragement to Indian companies to establish direct contacts with their counterpart organisations in these countries, etc. Major items exported to the West Asian region including engg. goods, fruits & vegetables, processed foods, rice, tea, textiles, gems & jewellery, chemicals etc.

[Translation]

World Bank Aid for Road Development programme

493. SHRI N.J. RATHVA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether some roads in Central and State sector are being constructed with the World Bank assistance and if so, the details thereof;

(b) the names of States and the roads which are being improved and constructed with World Bank assistance and the total cost of these projects, project-wise;

(c) the details of the amount given by

the World Bank, the Central Government and the State Governments separately for these projects; and

(d) the time schedule fixed for their completion?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (a) to (d). Yes, Sir, details are enclosed in the attached statements I to III.

STATEMENT-I

World Bank First National Highway Project
(LN-2534-IN)

List of Projects

Sl. No.	State	Name of Project	Estimated Cost works Rs. crores (Excl. land acquisition)
1	2	3	4
1.	Gujarat	Bridges on Ahmabad-Vadodara Expressway system on NE-1.	46.47
2.	Haryana	Widening to four-lanes and strengthening existing carriageway from Murthal to Karnal (km. 50.0-74.80) on NH. 1	18.74
3.	Punjab	Widening to 4-lanes and strengthening existing carriageway from Sirhing to Jullunder (km. 252.25-372.7) on NH. 1	67.58
4.	Tamil Nadu	Provision of an additional 2 lane carriageway & strengthening of existing 2 lane from km. 27/8 to 67 and strengthening from km. 67 - 160/2 on NH. 45	67.49
5.	Uttar Pradesh	Construction of a two lane bypass of the city Varanasi including a major bridge over the Ganga river on NH. 2	49.92
6.	West Bengal	Construction of a two lane road with at grade intersection & service road linking centres of Daukuni and Palsit in the main Calcutta Delhi Corridor on NH.2	81.73
(c)		Amount of Loan by World Bank (excess amount to be met by Govt. of India)	US \$ 163 million
(d)		Likely date of completion of projects.	December, 1995.

STATEMENT-II

World Bank Second National Highway Project (LN 3470-IN/2365-IN)

(i) National Highway Projects		Estimated cost in Rs. million	
Sl. No.	States	Job Description	
1	2	3	4
1.	Haryana	NH. 1. 4-laning between Karnal and Ambala km. 132.68-212.16.	1400.00
2.	Punjab	NH. 1. 4-laning between Sirhind and Punjab-Haryana border Km. 212.2-252.25	730.00
3.	West Bengal	NH. 2. 4-laning between Raininganj and West Bengal Bihar border km. 438.6-474.0	871.80
4.	Madhya Pradesh	(a) Construction of Indore Bypass (NH.3)	683.60
		(b) 4-laning of Indore-Devas section of NH. 3 km. 574.4 to 591.6	264.40
5.	Maharashtra	NH. 8. 4-laning between Bassein Creek and Hanor Km. 439 to 497	1150.00
6.	Orissa	NH. 5. 4-laning Cuttack-Bhubneswar km. 0.0 to 27.3	1267.40

(ii) STATE ROAD PROJECTS

Sl. No. -	Job Description	Nos.	Estimated cost in Rs. million
1.	Reconstruction of flood damage Bridges in the State Roads of Orissa	6	58350
(c)	Amount of Loan by World Bank (excess amount to be met by Govt. of India/Govt. of Orissa)		US \$ 306 million
(d)	Likely date of completion of Projects.		April, 1997.

STATEMENT-III

World Bank State Road Projects

<i>Sl. No.</i>	<i>Project</i>	<i>Estimated Cost (Rs. million)</i>
1	2	3
STATE: BIHAR		
1.	Bhagapur Bridge across ganges.	550.00
2.	Construction of bridge approaches.	76.00
3.	Improvement of Sonepur-Chhapra Road.	215.00
4.	Improvement of Hazipur-uiaifarpur Road.	169.00
STATE: MAHARASHTRA		
5.	Improvement of Ambadi-Palghar Road.	145.38
6.	Improvement of Pune-Ahmednagar Road.	145.08
7.	Improvement of Ahmednagar-Aurangabad Road.	149.18
8.	Improvement of Aurangabad-Manitha Road.	148.92
9.	Improvement of Akola-Kanhergaon Road.	141.33
10.	Improvement of Nagpur-Kanpa Road.	291.47
11.	Improvement of Ahmednagar-Kopargaon Road.	148.68

Sl. No.	Project	Estimated Cost (Rs. million)
1	2	3
STATE: RAJASTHAN		
12.	Improvement of Alwar-Bhiwadi Road.	742.60
13.	Improvement of Udaipur-Chittorgarh Road.	261.00
14.	Improvement of Ajmer-Chittorgarh Road.	442.13
15.	Improvement of Sikar-Haryana border Road.	172.95
16.	Improvement of Fatehpur-Churu-Haryana border Road.	227.60 (Tender)
17.	Improvement of Sirohi-Mount Abu Road.	219.30
STATE: UTTAR PRADESH		
18.	Improvement of Sonauli-Farenda Road.	369.46
19.	Improvement of Part of Gorakhpur Ballia Road. (Km. 99-144)	159.20
20.	Improvement of Gorakhpur-Ballia (km. 145-253.2)	530.00 (Tender)
21.	Improvement of Allahabad-Dohrigaht Road.	1070.00 (Tender)
22.	Improvement of Part of Faizabad-Allahabad Road (km. 80-140)	335.20 (Tender)
23.	Improvement of Faizabad Allahabad Road (km. 140-226.4)	255.20
(c)	Amount of Loan by World Bank (excess amount to be met by State Govts.)	US \$ 250 Million
(d)	Likely date of completion of projects.	December, 1994

[English]

Kangra Tea

494. SHRIMATI VASUNDHARA RAJE: Will the Minister of COMMERCE be pleased to state:

(a) whether Kangra tea is famous for its natural flavour and colour; and

(b) if so, the steps taken by the Government to popularise Kangra tea and boost its production?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Kangra tea has its distinctive flavour and has more cup characters (colour) than other flavour teas in the country.

(b) Tea Board have taken a number of steps to improve the productivity and to popularise Kangra tea which includes supply of improved planting material at subsidised cost, free advisory service, motivation of small and marginal farmers, improvement of manufacturing capacity through cooperative sector, rejuvenation and consolidation of existing area, intensification of research and development etc. Recently a tea festival-cum-scientific seminar was organised for giving a fillip to Kangra tea.

Listing of Shares of SAIL

495. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state:

(a) whether the Delhi stock Exchange listed the shares of Steel Authority of India (SAIL) in May, 1992;

(b) whether it had been done in accordance with the norms fixed in this regard;

(c) if not, the reasons therefor; and

(d) the action taken by the Securities and Exchange Board of India (SEBI) in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The Delhi Stock Exchange granted permission for listing of shares of Steel Authority of India Limited in March, 1992 on the basis of an application submitted by the company and taking into account the guidelines for listing of shares of public Sector Enterprises issued by the Ministry in February, 1992.

(d) SEBI has issued on 9th April, 1992 guidelines to all Stock Exchanges advising them that the shares of public sector undertakings which have been divested by the Government should be listed by the Stock Exchanges and traded only after disclosure documents are submitted by the undertakings and approved by the SEBI as well as by the Stock Exchanges.

Acquisition of Land in Andhra Pradesh for Research Centre and Field Firing Range

496. SHRI DHARMABHIKSHAM: Will the Minister of DEFENCE be pleased to state:

(a) whether revenue lands of some villages in Andhra Pradesh have been acquired for research centre project and for Field Firing Range;

(b) if so, the extent of lands acquired for these projects, village-wise;

(c) the steps taken by the Government to provide compensation or employment to the affected persons; and

(d) the amount of compensation paid so

far and the number of local Candidates provided employment in these projects?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No Private land has been acquired for Research Centre Impart Project or for any Field Firing Range in Andhra Pradesh in the Recent past.

(b) to (d). Do not arise.

[English]

Settlement of Claim Casis by Insurance Companies

497. SHRI SRIKANTA JEJA:
SHRI KASHIRAM RANA:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that Life Insurance Corporation and general Insurance Corporation are not paying insurance amount to the people in case of death and loss of property;

(b) if so, the reasons therefor;

(c) the number of cases in which payment of insurance amount is pending for the

last three years, State-wise; and

(d) the efforts made by the Government for their early disposal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). The LIC and the GIC are settling claims in favour of the beneficiaries in case of death and loss of property. In some cases, however, on account of non-submission of the requisite data, dispute among the claimants, court cases and the need for investigation in doubtful cases, the statement of claims is at times delayed. Claims procedure Manual has been prepared and definite time frame has been laid down for early settlement of claims. Permanent Claims Review Committees and Grievance Cells have been set up to review and process complaints of policy-holders. The GIC has also evolved a new scheme, namely, "Jalat Rahat Yojana" to pay quick compensation to motor accident victims. Efforts are also made by senior officers to settle disputed cases outside the courts to the extent possible. The number of cases where payment of insurance amount is pending for the last 3 years is given in the affected statement.

(l) No. of cases pending with LTC for more than 2 years.

Northern Zone

(1) Haryana	11
(2) Himachal Pradesh	-
(3) Jammu & Kasbmir	-
(4) Rajasthan	23
(5) Punjab	11
(6) Union Territories	14

Central Zone

(1) Madhya Pradesh	43
(2) Uttar Pradesh	55

Eastern Zone

(1) Assam	4
(2) Bihar	-
(3) Orissa	4
(4) West Bengal	10

Southern Zone

(1) Kerala	18
(2) Tamil Nadu	80

South Central Zone

(1) Andhra Pradesh	92
(2) Karnataka	110

Western Zone

(1) Goa	-
(2) Gujarat	70
(3) Maharashtra	283

(II) Number of cases pending with 4 companies of GIC.

Year	No. of claims Pending	No. of claims settled
1988-89	5,50,259	21,26,717
(15 Months)		
1989-90	6,35,205	18,22,810
1990-91	5,95,232	20,35,067

Trade With Syria

498. SHRI DATTATRAYA BANDARBU:
SHRIMATI BHVNA CHIKHLIA:
SHRI DEVI BUX SINGH:

Will the Minister of COMMERCE be pleased to state:

- (a) whether a meeting of Joint Committee of India and Syria was held in May, 1992 to promote trade between the two countries;
- (b) if so, the details of the talks held; and
- (c) the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) to (c). The Second Session of the Indo-Syrian Joint Trade Committee was held in New Delhi from 20th to 22nd May, 1992. The volume of trade between the two countries has increased from about Rs. 7 crores in 1988-89 to about Rs.45 crores in 1991-92. The exports of Indian engineering goods to Syria have risen from about Rs. 2 crores in 1988-89 to over Rs.21 crores in 1991-92. While overall volume of trade has increased considerably, there has not been any significant import of goods from Syria. Keeping this in-view, detailed discussions were held to identify specific products, which could be imported in order to balance the trade. During the 2nd Session of the Indo-Syrian Joint Trade Committee, items like petroleum petroleum coke, rock-phosphate, lentils, chemicals, fertilizers, cotton, hides and skins were identified, which could be imported by India from Syria. For exports to Syria from India, items like tea, coffee, jute products, engineering goods, commercial vehicles from Syria, earthmoving equipments, drugs, etc. were identified. The Syrian side expressed their keen desire to associate Indian companies in various engineering

and agro based industries as well as irrigation and tourism related projects. Cooperation in the field of science and technology was also envisaged between the two countries.

Achievement of Objectives by NTC

499. SHRI KASHIRAM RANA: Will the Minister of TEXTILES be pleased to state:

- (a) Whether the National Textile Corporation has achieved its objectives for which it was set up;
- (b) if not, the reasons therefor ; and
- (c) the step taken or proposed to be taken by the Government to achieve to objectives of the Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). National Textile Corporation was incorporated with the main objective of managing the affairs of the sick textile undertaking taken over by the Government. It was also proposed to rehabilitate and modernise these mills to make them economically viable. At present NTC is running 109 nationalised and 15 managed mills. Even after an investment of Rs. 432.77 crores on modernisation/renovation, most of the mills due to old machinery and heavy overstaffing under NTC are incurring losses. Government is periodically reviewing the performance of NTC mills, with a view to improving their performance.

[English]

Ordinance Factory, Aravankadu

500. SHRI MOHAN SINGH (DEORIA):
SHRIMATI SAROJ DEBEY:
SHRI B. DEVARAJAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether there was a bomb explosion at the Aravankadu ordnance factory recently;

(b) if so, the details of the loss of life and property in this explosion;

(c) whether any inquiry has been conducted in this regard;

(d) if so, the outcome thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No Sir. However there was an explosion accident in the Washing House of Nitroglycerine manufacturing Unit of Cordite Factory, Aruvankadu.

(b) As a result of the accident, 6 employees of the factory lost their lives. Loss of property and material has been assessed at about Rs. 14 lakhs.

(c) Yes, Sir.

(d) and (e). The recommendations of the Board of Inquiry along with the comments of the OFB are under consideration of Government.

Appointment of Official/Non-Official Members in Banks

501. SHRI K.P. REDDAIAH YADAY: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to frame new norms for nominating or appointing official or non-official directors of various banks in view of the involvement of some banks in the recent shares scam; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). Government have no such proposal under consideration at present.

[*Translation*]

Assistance for Road Projects

502. KUMARI UMA BHARTI:
SHRI SHASHI PRAKASH:

Will the Minister of SURFACE TRANSPORT be pleased to state:-

(a) whether any talks had been held with Asian Development Bank for seeking loan for certain Central and State sector road projects in recent past; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) yes, Sir. an Asian Development Bank Mission had visited India in November-December 1991 for identification of National Highway Projects for possible assistance under a Third Highway Loan.

(b) The Mission identified 14 National Highway projects in various States for carrying out feasibility studies. The inclusion of these projects for loan will however depend upon results of the feasibility studies.

[*English*]

Godowns Hired by Customs Department

503 SHRI ANANTRAO DESHMUKH: Will the MINISTER of FINANCE be pleased to state:

(a) the number of hired departmental godowns at the disposal of Customs Department at present;

(b) the amount of rent being paid annually for these hired godowns; and

(c) the steps being taken to have department's own godowns?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) There are 53 hired departmental godowns at the disposal of Customs Department at present.

(b) A total amount of Rs. 1, 33, 18, 393/- is being paid annually as rent for these hired godowns.

(c) The Department has been constantly on the look out for suitable land to construct its own buildings containing godowns, subject to fund constraints. Already at several places, the Department has its own godowns to store seized and confiscated goods. Provisions for godowns are made as and when plans for new office buildings are approved.

[Translation]

Replies to Letters Received from MPs

504. SHRI CHHEDI PASWAN: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) The number of letters/representations/memoranda received by him from Members of Parliament during the last six months, month-wise;

(b) the number of letters, out of above, which have been acknowledged/given final replies and how many letters are still pending for acknowledgement/ final replies, month-wise; and

(c) the steps taken to expedite the replies and to check delay in future?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). A statement is given below.

(c) All concerned have suitably been advised for immediate disposal of references received from MPs. A review of the pending letters is undertaken periodically to monitor the progress.

STATEMENT

<i>Month</i>	<i>No. of representations letters/memoranda received</i>	<i>No. of letters/representations memoranda acknowledged giving final replies</i>	<i>No. of letters/representations/ memoranda pending for acknowledgement</i>	<i>No. of letters/ representations/ memoranda pending for final reply</i>
1	2	3	4	5
January '92	107	104	-	3
February '92	76	72	-	4
March '92	82	74	-	8
April '92	90	77	-	13
May '92	42	34	-	8
June '92	57	14	3	43
Total	454	375	3	79

Minting of Coins and Currency Notes

[English]

505. SHRI RAMESHWAR PATIDAR : Will the MINISTER OF FINANCE pleased to state:

(a) whether the words "Satyamev Jayate" are imprinted in Devnagri script on the coins of 10 paise to one rupee denominations and also on one to 100 rupee currency notes as per the National Emblem Act and Reserve Bank rules and directives;

(b) whether this practice has not been followed in several series of coins and currency notes;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government to withdraw the circulation of such coins and currency notes and to check the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir. The words "Satyamev Jayate" are imprinted in Devnagri script below Ashok Pillar emblem on all the coins and currency notes presently being minted/printed by the Govt. Mints and Presses.

(b) and (c). The decision to incorporate the words "Satyamev Jayate" on coins/Currency notes was taken by the Govt. In 1978 and since then these words appear on all new series of coins/notes.

(d) Withdrawing old coins and currency notes without the words "Satyamev Jayate" is a continuous process. These coins/currency notes, still in circulation, continue to be legal tender. It is neither possible nor desirable to withdraw such a large number of old coins/notes.

Recovery of Excise duty

506. SHRI KARIYA MUNDA: Will the MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 2439 on August 9, 1991 and state;

(a) the amount of excise duty recovered during the last one year from each of the companies mentioned therein; and

(b) the steps taken or proposed to be taken by the Government to recover the whole amount of outstanding excise duty from these companies in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Cases against the companies involved have not yet been adjudicated. The question of recovery of excise duty allegedly evaded would arise when only the quasi-judicial proceedings are over.

[Translation]

Capital Investment Companies

507. SHRI RAJESH KUMAR: Will the MINISTER OF FINANCE be pleased to state:

(a) whether all the companies engaged in the capital investment business have been brought under the purview of Stock Exchange:

(b) if so, the details thereof;

(c) whether the number of leasing companies and capital investment companies has increased sharply in the recent past;

(d) whether there is any machinery to

monitor the activities of such companies, especially to check the conversion of black money into white through capital investment; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). There is no responsibility on the Government to bring all companies engaged in the capital investment business under the purview of Stock Exchanges. It is for the management of the companies to take a decision and seek listing of shares on the Stock Exchanges.

(c) According to the information furnished by the Department of Company affairs, the registration of new financial companies limited by shares has increased as follows:

<i>Year</i>	<i>No.</i>
1989-90	2,917
1990-91	3,552
1991-92	4,443

(d) and (e). Although the activities of

such companies are not regularly monitored by the income tax Department, they undertake investigations to detect the evasion of tax and to book the tax-evaders whenever information is received about conversion of undisclosed income through such companies. Some such cases also get selected for scrutiny at assessment stage. In such cases, the capital of the company is verified to check whether monies have been introduced in bogus or benami names.

Maintenance of National Highways

508. SHRI SANTOSH KUMAR GANGWAR:
SHRI BHAGWAN SH-ANKAR RAWAT:
SHRI BAPUHARI CHAURE:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state the amount proposed to be allocated to each State for development and maintenance of National Highways during the year 1992-93, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): A statement showing tentative allocations is attached.

STATEMENT

S. No.	Name of State	(Rs. in lakhs)	
		Allocation of funds during 1992-93	Maintenance of NHs.
		Development of NHs.	
1	2	3	4
1.	Andhra Pradesh	2700.00	1168.15
2.	Arunachal Pradesh	50.00	35.91
3.	Assam	1225.00	783.38
4.	Bihar	1250.00	955.22
5.	Chandigarh	50.00	14.48
6.	Delhi	650.00	137.45
7.	Goa	850.00	237.11
8.	Gujarat	4200.00	319.60
9.	Haryana	1620.00	319.60

S. No.	Name of State	Allocation of funds during 1992-93			
		Development of NHs.		Maintenance of NHs.	
1	2	3	4		
10.	Himachal Pradesh	1150.00	439.67		
11.	Jammu & Kashmir	50.50	116.69		
12.	Karnataka	1850.00	537.98		
13.	Kerala	1800.00	537.98		
14.	Madhya Pradesh	1850.00	1106.19		
15.	Maharashtra	3100.00	1348.37		
16.	Manipur	250.00	143.93		
17.	Meghalaya	350.00	259.31		
18.	Nagaland	50.00	5.03		
19.	Orissa	1275.00	658.57		

S. No.	Name of State	Allocation of funds during 1992-93			
		Development of NHs.			Maintenance of NHs.
1	2	3	4		
20.	Pondicherry	100.00		7.52	
21.	Punjab	2150.00		628.81	
22.	Rajasthan	2430.00		986.81	
23.	Tamil Nadu	1550.00		1078.00	
24.	Uttar Pradesh	5300.00		1243.96	
25.	West Bengal	2050.00		1010.24	

*[English]***Link Road Between N.H. NOS. 42 and 5.**

509. SHRI K.P. SINGH DEO: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:-

(a) whether the Government have any proposal to provide funds from the Central Road Fund to construct a link road between National Highway No.42 from Dehenkanal and National Highway No. 5 at Keon- jhar- garh in Orissa;

(b) if so, the estimated cost of the project; and

(c) the time by which the funds are likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir. There has been no request from the State Government of Orissa for financing the head project in question under the Central Road Fund so far.

(b) and (c). Do not arise.

*[Translation]***Telephone Facilities In Air -Conditioned Buses**

510. SHRI BRIJBHUSHAN SHARAN SINGH:
SHRI RAJENDRA AG-
NIHOTRI:
SHRI SATYA DEO SINGH:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) whether Government propose to provide telephone facilities on experimental

basis in air- conditioned buses in Delhi;

(b) if so, the names of the routes on which the aforesaid bus service is likely to be introduced;

(c) the details of the proposal in this regard; and

(d) the time by which it is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) There is no such proposal under the consideration of the Government.

(b) to (d). Do not arise.

RBI Guidelines to Banks

511. SHRI RABIRAY:
SHRI HANNAN MOLLAH:
DR. A. K. PATEL:
SHRI RUPCHAND PAL:
SHRI LAL. K. ADVANI:
SHRI VILAS MUTTEMWAR:

Will the MINISTER OF FINANCE be pleased to state:

(a) the details of the guidelines issued by the Reserve Bank of India from 1986 to May 1992 for granting advances against corporate shares and debentures and in regard to 'badla' transactions;

(b) whether RBI had reviewed the implementation of the above guidelines;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):(a) to (d). Reserve Bank of India

(RBI) have reported that on the basis of a comprehensive review, a set of guidelines relating to advances against shares/debentures was issued by the RBI in October, 1986. These guidelines were reviewed and amended in June, 1987, November, 1987, January, 1988, March, 1988 and October, 1991. The salient features of these guidelines as amended from time to time are given in the attached statement.

RBI have further reported that the implementation of these guidelines is monitored during the course of regular inspection of banks as also through quarterly returns obtained from banks. Follow up action on irregularities/ deficiencies noticed is pursued by RBI with the concerned banks.

STATEMENT

1. Banks were required to take into account, the nature purpose and need for the advances ensuring that Bank Finance was not utilised for speculative purpose. Emphasis was made on what the advances were for, rather than they were against.
2. Normal pre- sanction appraisal and post sanction follow-up was to be done by the Bank.
3. Advances against shares were required to be kept distinct and not to be combined with any other advances.
4. Adequate margins on the basis of prevailing market prices of shares required to be maintained.
5. Banks were required to ensure that advances against large blocks of shares by a borrower or group of borrowers are not utilised for acquiring controlling interest in a company or to facilitate or retain inter- corporate investments.
6. Banks were required to ensure that there were no multiple borrowing against shares/ debentures by the same borrower/group.
7. Except in the case of share brokers, where the advances against shares exceed Rs. 3 lakhs, Banks were required to get the shares transferred in their names. Voting rights in respect of shares so transferred were to be exercised only with Reserve Bank of India's prior approval.
8. Advances against shares exceeding Rs. 5 lakhs were to be sanctioned only by Boards/Committee of Directors.
9. Banks were instructed not to be parties to extending credit by the Overseas Branches to clients of Indian Nationality/Origin.
10. Corporate Borrowers were not eligible for advances against the primary security of shares.
11. Individuals were eligible for advances against shares not exceeding Rs. 5 lakhs for meeting contingencies and needs of personal nature for subscribing to the new issues of shares and also purchase of shares in the secondary market.
12. In the case of investment companies, total outside liabilities including advances against shares/ debentures should not exceed 10 times of their owned funds. Advances against Shares/ debentures to finance companies for not more than 9 months could be

sanctioned for covering the gap between resources currently available and existing and proposed investments in shares/debentures.

13. In the case of share brokers, reasonable overdraft facilities could be sanctioned against the security of shares/debentures after careful assessment of the requirements, operations on the brokers account and on behalf of clients and the extent to which the brokers' funds were required to be involved in his business operations.
14. Advances against shares/debentures could be made available to trusts and endowments not exceeding Rs.5 lakhs for periods not exceeding nine months for fresh investments/subscriptions to right issues.
15. Banks should ensure that effective 9th October 1991. There was no increase in credit outstanding to individual against shares/debentures/bonds.
16. Banks could provide finance to employees for acquiring shares of their own companies.

Floor Price of Rubber

512. SHRI P.C. THOMAS:
SHRI RAMESH CHENNI-
THALA:

Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the recommendations of the cost study regarding fixation of floor price of rubber carried out recently have examined by the Government;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the floor price of rubber is proposed to be fixed?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KAURSHEED): (a) to (d). The recommendations of the cost study regarding fixation of Bench Mark Price of natural rubber carried out recently by the Cost Accounts Branch of the Ministry of Finance has been examined and the same is awaiting consideration by the competent authority.

Appointment of High Court Judges from other States.

513. SHRI N. DENNIS: Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government propose to enforce the principle of appointment of one half of Judges of High Court belonging to other States; and

(b) if so, the details of Judges serving in High Courts who do not belong to the same State, High Court-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) The Government have accepted as a policy, recommendations of the Law Commission, in its 80th Report, that there should be a convention according to which 1/3rd of Judges in each High Court should be from any other State. The Government decided that this may be implemented either by making initial appointments from outside or by effecting transfers. A beginning in this direction has been made by adopting the policy

of having Chief Justices of High Courts from outside. A few initial appointments of puisne Judges from outside High Courts have also been made and transfers of some Judges from one High Court to another have also

been made after adopting the policy.

(b) The requisite particulars are given in the statement attached.

STATEMENT*High Court in which functioning*S No. *Name of the Judge initially appointed/transferred from outside State*

3

2

Shri/Shri Justices

1. M. K. Mukherjee (C. J.)

Allahabad

2. B. N. Lal

Allahabad

3. M. L. Bhat

Allahabad

4. M. P. Kenia

Allahabad

5. V. Sivaraman Nair

Andhra Pradesh

6. P. D. Desai (C. J.)

Bombay

7. K. Sukumaran

Bombay

8. B. P. Saraf

Bombay

9. Anandmoy Bhattacharjee

Calcutta

10. S. P. Rajkhowa

Calcutta

11. Gokal Chand Mittal (C. J.)

Delhi

12. P. N. Nag

Delhi

13. U. L. Bhat (C. J.)

Gauhati

S. No.	Name of the Judge initially appointed transferred from outside State	High Court in which functioning
1	2	3
14.	S. N. Sundaram (C. J.)	Gujarat
15.	Smt. Leila Seth (C. J.)	Himachal Pradesh
16.	Vijay Kumar Mehrotra	Himachal Pradesh
17.	S. S. Kang (C. J.)	Jammu & Kashmir
18.	M. Jagannadha Rao (C. J.)	Kerala
19.	G. H. Guttal	Kerala
20.	S. K. Jha (C. J.)	Madhya Pradesh
21.	T. N. Singh	Madhya Pradesh
22.	K. M. Pandey	Madhya Pradesh
23.	Smt. Kanita Kumari Bhatnagar (C. J.)	Madras
24.	P. S. Mishra	Madras
25.	B. L. Hansaria (C. J.)	Orissa
26.	B. C. Basak (C. J.)	Patna
27.	S. H. S. Abidi	Patna

S. No.	Name of the Judge initially appointed/transferred from outside State	High Court in which functioning
1	2	3
28.	N. S. Rao	Patna
29.	M. Rama Jois (C. J.)	Punjab & Haryana
30.	K. C. Agarwal (C. J.)	Rajasthan
31.	N. C. Kochhar	Rajasthan
32.	B. N. Mishra (C. J.)	Sikkim
33.	R. Dayal	Sikkim

(C. J. - Chief Justice)

[Translation]

D.T.C. Earnings

514 SHRI PHOOL CHAND
VERMA:
SHRI ASHOK ANANDRAO
DESHMUKH:
SHRI KAMAL CHAUDHARY

Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) the REVENUE earned by the D.T.C. after the recent hike in bus fares, month-wise,

(b) the profit likely to be earned during the year 1992-93; and

(c) the steps proposed to be taken by the Government to provide better bus services in future by repairing the buses damaged during the Mandal Commission agitation etc.?

THE MINISTER OF STATE OF THE MINISTER OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) DTC fare were revised w.e.f. 28-12-1991. Month wise details of revenue after the fare hike are given below:-

<i>Month</i>	<i>Revenue earned (Rs. in crores)</i>
January, 1992	15.65
February, 1992	15.13
March, 1992	15.54
April, 1992	15.93

(b) No profit is likely to be earned during the year 1992-93.

(c) Steps have been taken to ensure scheduled outshedding of 90% buses. The D.T.C. follows a two-tier unit replacement based maintenance management system wherein periodical maintenance, day to day repairs, various dockings, unit replacement, etc. are taking place at the first tier i.e. the depot workshop. Reconditioning of assemblies, retreading/ repairs of tyres, major/ accidental repairs, etc are taken up at the second tier, i.e. Central workshops.

For the above tasks, about 10% of the vehicles are daily detained (except on Saturdays, Sundays, Gazetted Holidays) in Depot workshops for various preventive maintenance activities/ docking i.e. 8000 kms. 24000 kms., MVI and accident/major repairs etc.

[English]

Sale of Goods Seized by Customs Department in Maharashtra

515. SHRI ASHOK ANANDRAO DESHMUKH : Will the MINISTER OF FINANCE be pleased to state:

(a) the number of authorised shops engaged in selling the goods seized by the Customs Department in Maharashtra;

(b) whether several other people have applied to obtain a licence/permission/certificate from the administration for selling such goods;

(d) if so, the details thereof; and

(d) the action taken or proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d). The information

is being collected and will be laid on the Table of the House.

'Non-Banking Financial Institutions'

516. SHRI M.V. CHANDRASHEK
HARA MURTHY:
SHRI V.SREENIVASA
PRASAD:
SHRI LALIT ORAON:

Will the MINISTER OF FINANCE be pleased to state:

(a) the number of the private non-banking financial institutions/ companies/ chit funds and investment companies registered by the Reserve Bank of India in each State during the last three years, district-wise and on what terms and conditions;

(b) whether the RBI has recently announced fresh guidelines for non-banking financial companies; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). Reserve Bank of India (RBI) have reported that they have recently amended their directions issued to non-banking financial companies. The salient features of the amendments are as under:-

- (i) The non-banking financial companies can now pay interest or compound interest at monthly rests.
- (ii) Deposits can now be accepted by non-banking financial companies in joint names not exceeding three with clauses like "Either or survivor", "Anyone or survivor" etc.

(iii) Interest at a rate not exceeding 11 percent per annum can be paid if deposits are withdrawn prematurely after 12 months but before 24 months.

(iv) In the event of death of a depositor, the deposit can be repaid prematurely to the surviving depositor/ his legal heir with interest at the contracted rate.

(v) If a company is engaged both in hire purchase finance and equipment leasing activities, its business in both these activities, will be taken together in determining its classification.

Tenth Finance Commission

517. SHRI SHARAD DIGHE:
SHRI CHITTA BASU:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Tenth Finance Commission has been constituted;

(b) if so, the names of its Members and the terms of reference of the Commission; and

(c) the time by which the Commission is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM. POTDUKHE): (a) to (c). The Tenth Finance Commission has since been constituted by the President's Order dated 15 June, 1992 consisting of Shri Krishna Chandra Pant as the Chairman, Dr. Debi Prosad Pal, M.P., Shri B.P.R. Vithal and Dr. C. Rangarajan as Members and Shri M.C. Gupta as Member Secretary. The Commis-

sion is required to submit its report by 30th November, 1993. The Notification constituting the Commission which contains the Terms of Reference of the Commission also has been laid on the Table of the House on 8th July, 1992.

Implementation of Workers Agreement by NJMC

518. SHRI HANNAN MOLLAH: Will the MINISTER OF TEXTILES be pleased to state;

(a) whether the jute mills under National Jute Manufactures Corporation Ltd. in West Bengal are not accepting the latest agreement between Jute Mill owners and Jute Mill workers;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to get the agreement implemented by NJMC?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (c). Government have already approved the proposal for revision of wages in respect of employees of NJMC on the basis of the tripartite wage settlement for the jute industry in West Bengal.

World Bank Loan for Poverty Eradication

519. SHRI RAM KAPSE: Will the MINISTER OF FINANCE be pleased to state:

(a) the conditions imposed by the World Bank for sanctioning loan for poverty eradication in India;

(b) whether the said conditions have been implemented by the Government;

(c) the amount provided by the World Bank and the amount spent on the poverty

eradication so far; and

(d) the effect of such measures of industrial employment?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (d): No project specifically for poverty eradication is currently under implementation with World Bank assistance. As such, the question of conditions by the World Bank for any such loan and effect on industrial employment does not arise.

Decline in Exports

520. SHRI MUKUL BALKRISHNA WASNIK:
SHRI PANDURANG
PUNDLIK FUNDKAR:

Will the MINISTER OF COMMERCE be pleased to state:

(a) whether exports to both Rupee Payment Area and General Currency Area has declined during the first-three months of current financial year as compared to the corresponding period of last year;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The provisional figures of India's foreign trade are available only for the month of April, 1992 of the current financial year 1992-93. According to these figures, India's exports to GCA (General Currency Area) Countries amounted to Rs. 3671.87 crores during April, 1992 as compared to Rs. 2561.64 crores during April, 1991, thereby showing a

growth of 43.34 percent. India's exports to RPA (Rupee Payment Area) Countries amounted to Rs. 288.14 crores during April, 1992 as compared to Rs. 390.65 crores during April, 1991 thereby showing a decline of 26.24 percent.

(c) Several changes in trade policy were introduced since July 1991 aimed at strengthening export incentives, eliminating a substantial volume of import licensing and rationalising the import tariff structure. In the Budget for 1992-93, rupee was made partially convertible to encourage generation of foreign exchange and export of value added items. These have been further consolidated in the new Export Import Policy announced on 31st March, 1992 which inter-alia, aims to promote the productivity, modernisation and competitiveness of Indian industry and thereby to enhance its export capabilities. The Exim Policy was revised on July 1, 1992 incorporating comments received from trade and industry. The Government has also announced a 5 point Action Plan for boosting export during 1992-93. These include formation of a national plan for export promotion of 34 commodities identified as "Extreme focus sectors" launching of a National Quality Awareness Programme, one to one meeting with export houses and leading industrial houses, launching of a World wide effort to revamp our external commercial representations, improve external publicity and undertake export promotion for our products in 40-50 select countries, and reorganisation of the Office of Chief Controller of Imports and Exports from the present form of a regulatory authority to a promotional body. Besides, the Government has taken other steps which include reducing controls through licensing, simplification of procedures for export, activation of Board of Trade, Bilateral discussions with select countries, interaction with national organisations of trade and industry.

Changes in Textile Policy

521. SHRI PRATAPRAOB. BHONSLE : Will the MINISTER OF TEXTILES be pleased to state:

(a) whether the Government have finalised the changes proposed to be made in the Textile Policy;

(b) if so, the details thereof; and

(c) if not, the time by which these are proposed to be finalised.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Government do not intend to announce a New Textile Policy for the present.

(b) and (c) Question do not arise.

Extension of National Sericulture Project to Rural Areas

522. SHRI BIJOY KRISHNA HAN-DIQUE: Will the MINISTER OF TEXTILES be pleased to state;

(a) whether the Government propose to develop sericulture as an alternative to food crops in the rural economy; and

(b) if so, the steps taken to extend the National Sericulture Project to more backward and rural areas, particularly in the North-Eastern region?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, sir.

(b) The National Sericulture Project (NSP) is being implemented in 5 traditional & 12 pilot States including Assam from North-Eastern region. In pilot States, one or two

potential District(s) have been selected as project areas for creation of required basic infrastructure by the Central Silk Board (CSB) and the project as such forms a model for the States to initiate sericulture programmes in rural and backward areas in a big way. In North-Eastern Region, Jorhat & Sibsagar districts of Assam have been selected as project areas for development of sericulture under NSP.

Textile Mills Taken Over by NTC in Maharashtra

524. SHRI ANNA JOSHI: Will the MINISTER OF TEXTILES be pleased to state:

(a) the details of sick textile mills which have been taken over by National Textile Corporation in Maharashtra till March 31, 1992;

(d) the total fund spent for taking over these mills;

(c) the number of workers working at the time of closure and after starting produc-

tion of these mills by NTC, mill-wise; and

(d) the quantity of production made after reopening of these mills and the extent of profit made or loss incurred, Mill-wise?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) 13 mills in the State of Maharashtra have been taken over by the Government under the Sick Textile Undertakings (Taking over of Management) Act, 1983 and placed under NTC as custodian, as on 31.3.1992.

(b) No compensation has been paid for these 13 taken over mills.

(c) The number of workers of the 13 taken over mills at the time of closure is not available. The number of workers in these mills after start of production under NTC's management was 23,208. A statement - I showing the mill-wise details is attached.

(d) A Statement-II showing the production and profit/loss position of 13 managed mills under NTC in Maharashtra is attached.

STATEMENT-I

Sl. No.	Name of the Mills	No. of workers after the start of production under NTC management
1	2	3
1.	Elphinstone Spg. & Wvg. mills	2115
2.	Finlay Mills	2361
3.	Gold Mohur Mills	1823
4.	Jam Manufacturing Mills	2649
5. 6 &		
7.	Kohinoor Mills No. 1, 2 & 3	2399
8.	Madhusudan Mills	1997
9.	New City Mills	2839
10.	Podar Mills	1796
11.	Sitaram Mills	1497
12.	Tata Mills	2705
13.	Podar Processors	1027
	Total:	23208

STATEMENT-II

Statement Showing Profit/Loss Incurred by Taken over Mills at Bombay

Sl. No.	Name of the Mill	Net profit/loss incurred upto 31.3.1992 (Rs. in crores)	Production upto 31.3.92		
			Yarn (Lakh Kgs.)	Cloth (Lakh mtrs.)	
1	2	3	4	5	
1	Elphinstone Spg. & wvg. mills	22.81	22.91	795.96	
2	Finlay Mills	18.11	14.12	787.14	
3	Gold Mohur Mills	18.42	22.2	762.81	
4	Jain Mfg. Mills	32.54	24.30	966.55	
5					
6	Kohinoor Mills No. 1, 2, & 3	47.32	22.38	855.93	
7	Sri Maharajwadean Mills	35.15	33.04	686.81	
8					
9	New City Mills	14.85	134.91	981.90	

Sl. No.	Name of the Mill	Net profit/loss incurred upto 31.3.1992 (Rs. in crores)	Production upto 31.3.92	
			Yarn (lakh Kgs.)	Cloth (Lakh mttrs.)
1	2	3	4	5
10.	Podar Mills	- 4.46	142.13	595.11
11.	Podar Processors	+ 3.03	-	-
12.	Sri Sita Ram Mills	- 29.06	33.53	478.38
13.	Tata Mills	- 30.98	30.84	956.97
	Total	- 250.67	496.66	7867.56

[*Translation*]

Bank Robberies in U.P.

525. SHRI RAJVEER SINGH: Will the MINISTER OF FINANCE be pleased to state:

(a) the number of incidents of Bank dacoities/robberies which took place in Uttar Pradesh during each of the last three years, district-wise; and

(b) the details of the special measures taken by the Government to prevent such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Reserve Bank of India (RBI) has reported that there were 23 cases of

Bank robberies/dacoities, including incidents of looting cash on the way, reported by public sector banks in the state of Uttar Pradesh during the last three years. District-wise position of these robberies/dacoities during the years 1989, 1990 & 1991 is given in the attached statement.

(b) Bank robberies/dacoities, to a considerable extent, depend on the general security environment in the locality. Security measures implemented by public sector banks are reviewed from time to time and whenever further improvement are considered necessary, requisite guidelines/instructions are given to the banks. Depending on the risk factor involved, banks have classified their branches, and posted armed guards, installed anti-burglary/robbery devices etc. wherever necessary.

STATEMENT

Year	Name of the Districts							
	Allahabad	Basti	Balia	Bulandshahar	Pauri-Garhwal	Ghaziabad	Pilibhit	
1	2	3	4	5	6	7	8	
1989	1	-	1	2	2	3	-	
1990	-	1	-	1	-	1	-	
1991	-	-	-	-	-	1	3	
Grand Total	1	1	1	3	2	5	3	

Year	Name of the Districts					Total
	Nainital	Meerut	Jalaum	Shahjahanpur	Unnao	
9	10	11	12	13	14	15
1989	1	-	-	-	-	10
1990	-	-	-	1	1	05
1191	-	2	1	1	-	08
Grant Total	1	2	1	2	1	23

[English]

Cochin Shipyard

526. SHRI P.C. CHACKO:
PROF.K.V. THOMAS:

Will the MINISTER OF SURFACE
TRANSPORT be pleased to state:

(a) the overall performance of Cochin
Shipyard during 1990-91 and 1991-92;

(b) the target fixed for ship Repairs in
this shipyard during the above period and

the target actually achieved;

(c) the target fixed for 1992-93; and

(d) the steps taken by the Government
to utilise the idle capacity of the ship building
dock of the Shipyard?

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT
(SHRI JAGDISH TYTLER): (a) and (b). The
overall performance in shipbuilding and
shiprepair against targets for 1990-91 and
1991-92 are as under:

	1990-91		1991-92	
	Revised Target	Actual	Revised Target	Actual
1	2	3	4	5
Shipbuilding (in DWT)	37500	38133	32400	32931
CARDINAL EVENTS.				
(a) Delivery of ship 007.	Oct. 90	Oct. 90		
(b) Launching of ship 008.			Mar. 92	Feb. 92
SHIPREPAIR				
Turnover (Rs. crores)	18.00	22.44	30.00	45.00
Loss	22.83	20.97	22.28	18.50

(c) The targets fixed for 1992-93 are:

<i>Shipbuilding</i> Delivery of ship 008	32500 DWT December, 92
<i>Shiprepair</i> <i>Turnover</i>	Rs. 50.00 crores
<i>Loss</i>	Rs. 15.98 crores.

(d). After launching of ship 003 in Feb. 92, Cochin Shipyard Limited has started a second Shiprepair Division and has engaged the building dock for repairs to vessels requiring large scale steel renewal.

[*Translation*]

Amendment in Anti-Defection Act.

527 SHRI MRUTYUNJAYA NAYAK: Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have since reviewed the opinion expressed by the Presiding Officers in regard to Anti-Defection Act;

(b) if so, the details thereof and whether the Government propose to make necessary amendments in the Act;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS. (SHRI H.R. BHARDWAJ): (a) to (d). The matter is under consideration and no final decision has been taken yet.

Jute Mills

528. SHRI TEJ NARAYAN SINGH:

Will the MINISTER OF TEXTILES be pleased to state:

(a) whether the Government are aware that jute mills are becoming sick due to men adoption of new technology and shifting of capital to other industries;

(b) whether the Government propose to take step steps in this regard so as to make these mills viable; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). Sickness in the jute industry can be attributed to low productivity, lack of modernisation and competition from low priced synthetic substitutes. Government have taken several measures for the revival of Sick mills including creation of Jute Modernisation Fund, establishment of special Jute Development Fund, Mandatory use of jute packing for foodgrains, Sugar cement and urea, purchase of B. Twill bags on cost plus basis, encouragement of diversification by providing financial, fiscal and market support.

Modernation of Textile Mills

529. SHRI MAHENDRA KUMAR SINGH THAKUR: Will the MINISTER OF TEXTILES be pleased to state:

(a) the amount of loan and other concessions proposed under Eighth Five Plan for the modernisation of textile mills to make them viable;

(b) the names of the mills proposed to be covered thereunder; and

(c) the number of workers likely to be rehabilitated there from?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT):(a) Textile Modernisation Fund Scheme (TMFS) was introduced in August, 1986 by IDBI with initial corpus of Rs.750 crores to provide modernisation assistance over a period of five years (1986-91). It is proposed to continue the Scheme in the 8th Plan also and the Ministry has suggested an outlay of Rs. 1500 crores. The quantum of modernisation assistance granted to any unit depends upon its viability and is decided on a case to case basis.

(b) and (c). Do not arise in view of (a) above.

[English]

FCNR (Special Deposits) Scheme.

530. SHRI GIRDHARI LAL BHARGAVA: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Union Government have received some suggestions from the Non-Resident Indians on the Foreign Currency Non-Resident (special Deposits) Scheme for NRIS residing in the Middle-East and to allow them to open a short term(current) account;

(b) If so, the details thereof;

(c) The steps taken by the Govt. In this regard;

(d) The number of NRIS who deposited their money under this scheme during the last one Year; and

(e) The break-up thereof by the State to which they belong?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, sir.

(b) and (c). Does not arise.

(d) An amount of US\$ 1.79 million has been mobilised under this scheme.

(e) State-wise statistics are not maintained.

[Translation]

Balance of Payments Position

* 531. SHRI SIMON MARANDI: Will the MINISTER OF FINANCE be pleased to state;

(a) whether the Government have overcome the crisis of balance of payments;

(b) if not, the reasons therefor;

(c) the steps taken by the Government during the last six months in this regard; and

(d) the amount likely to be received from World Bank and through Aid India Consortium as loan or as assistance during 1992-93?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):(a) Yes, Sir. The crisis situation in the balance of payments has been overcome, though the situation remains difficult.

(b) Does not arise.

(c) The steps taken by the Government during last six months to overcome the balance of payments crisis include, reform of trade policy, introduction of a new system of exchange rate management through partial convertibility of rupee, new initiatives for promotion of foreign investment and reduction in import tariffs. All these steps form part of the wide ranging reform measures.

(d) The assistance pledged in the Aid India Consortium meeting for 1992-93 is US \$ 7.2 billion out of which World Bank's share is US \$ 3.0 billion.

[English]

Facilities for Joint Ventures Abroad

532. SHRI R. DHANUSKODI ATHITHAN: Will the MINISTER OF COMMERCE be pleased to state:

(a) the facilities being provided and proposed to be provided for setting up Joint ventures abroad;

(b) whether the Government also allows the transfer of establishment of such joint ventures; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Government have set up an Inter Ministerial Committee to consider proposals for setting up joint ventures abroad as a single window clearance. Equity participation by way of export-

of machinery, capitalization of fees, royalty and other entitlements and of export proceeds of goods, cash remittance, raising of a foreign exchange loan and grant of loan by Indian promoters. Is considered and permitted on merits of the case

(b) No, Sir.

(c) Does not arise.

Raids at Premises of Property Dealers

533. SHRI KAMAL CHAUDHARY: Will the MINISTER OF FINANCE be pleased to state:

(a) the details of raids conducted by the Income Tax Department at the office/residential premises of property dealers in Delhi, Chandigarh, Punjab and Haryana, separately, during each of the last three years:

(b) the details of unaccounted cash, other valuables and incriminating documents seized during such raids; and

(c) the latest position in respect of each of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Details are given in the attached statement.

(c) The information and evidence collected in the searches has been communicated to the respective assessing officers and necessary follow-up actions as provided for under the Income-tax Act have been taken up. In some cases, the assessments have also been finalised after considering the materials found in the searches.

STATEMENT

Financial Year	State/Union Territory	No. of Searches conducted	Value of assets seized (Rs. in lakhs)				Total
			Cash	Jewellery	Others	Total	
1	2	3	4	5	6	7	
1989-90	Delhi	73	78.84	27.21	49.55	155.60	
	Haryana	-	-	-	-	-	
	Punjab	-	-	-	-	-	
	Chandigarh	-	-	-	-	-	
1990-91	Delhi	81	46.64	30.15	182.15	259.36	
	Haryana	4	3.90	-	-	3.90	
	Punjab	-	-	-	-	-	
	Chandigarh	-	-	-	-	-	
1991-92	Delhi	-	-	-	-	-	
	Haryana	-	-	-	-	-	
	Punjab	-	-	-	-	-	
	Chandigarh	-	-	-	-	-	

In these cases, incriminating books and documents were also seized.

Coffee Production

534. SHRI PANDURANG PUNDLIK FUNDKAR : Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the coffee production in the country this year is likely to be less in comparison to last year;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to enhance the production of coffee?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHIED): (a) and (b). The coffee production in the country during 1992-93 season is likely to be less in comparison to 1991-92 season. Since coffee has a biennial bearing tendency and the crop harvested during previous season was fairly good, a lean crop is expected for 1992-93 season.

(c) The Coffee Board has taken up several programmes to obtain sustained production and productivity which are as follows:

- (i) Intensive cultivation programme.
- (ii) Replanting with new high yielding and disease resistant varieties of coffee.
- (iii) Extending credit and subsidy facility to the small growers.
- (iv) Water augmentation programme to utilise available surface and underground water.
- (v) Effective control of major pests and diseases on coffee by giving special attention.

Loans to Farmers by Banks

535. SHRI BIR SINGH MAHATO: SHRI AMARI ROYPRADHAN:

Will the MINISTER OF FINANCE be pleased to state:

(a) the total amount of loans disbursed by public sector banks as on June 30, 1991 during each of the last three years, State-wise;

(b) the share of lending to small farmers with details of beneficiaries; and

(c) the steps being taken to increase the ratio of lending to small farmers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The data reporting system does not generate the information in the manner asked for. However, State-wise amount of advances disbursed by Scheduled Commercial Banks to priority sector as well as to small and marginal farmers, along with number of beneficiaries, as at the end of June 1988, June, 1989 and June, 1990 (latest available) is given in the attached statement.

(c) A number of steps have been taken with a view to increase the flow of credit to farmers, particularly small and marginal farmers. Banks have been advised to ensure that direct finance extended to agriculture (including allied activities) reaches a level of 18%. Reserve Bank of India (RBI) has also issued detailed guidelines to commercial banks for simplifying and liberalising lending procedures. The important ones are:

1. The interest on crop loans upto Rs. 7,500/- is kept low at 11.5% p.a.

2. The interest rate for any investment credit availed of by small and marginal farmers upto Rs. 7,500/- is 11.5% p.a. only
3. In the case of crop loans availed of by small and marginal farmers the interest debited is not to exceed the principal amount.
4. No third party guarantee or collateral security is to be insisted upon for loans upto Rs. 10,000/- .
5. There should be no compounding of interest on current dues in agriculture sector.
6. Delegation of appropriate sanctioning powers to the Rural Branch Managers so that majority of loan applications are sanctioned at branch level itself.

STATEMENT
NUMBER OF ACCOUNTS (IN THOUSANDS)

Sl. No.	Name of States/ Union Territories	Priority Sectors			Small and Marginal Farmers		
		June 1988	June 1989	June 1990	June 1988	June 1989	June 1990
1	2	3	4	5	6	7	8
1.	Haryana	129	135	116	50	51	39
2.	Himachal Pradesh	36	41	40	19	18	17
3.	Jammu & Kashmir	14	18	13	4	3	2
4.	Punjab	261	256	203	92	83	75
5.	Rajasthan	236	217	199	73	71	62
6.	Chandigarh		5	53	1	-	-
7.	Delhi	64	48	45	2	1	1
8.	Assam	159	74	68	35	14	20
9.	Manipur	3	5	5	1	-	1
10.	Meghalaya	3	5	9	2	1	1
11.	Nagaland	4	4	5	6	1	1

Sl. No.	Name of States Union Territories	Priority Sectors			Small and Marginal Farmers		
		June 1988	June 1989	June 1990	June 1988	June 1989	June 1990
1	2	3	4	5	6	7	8
12.	Tripura	21	20	11	8	8	4
13.	Arunachal Pradesh	1	1	3	-	-	-
14.	Mizoram	-	1	1	-	-	-
15.	Sikkim	3	3	3	1	1	1
16.	Bihar	345	382	374	131	134	180
17.	Orissa	355	390	473	101	139	138
18.	West Bengal	422	435	434	162	182	162
19.	Andaman & Nicobar	3	2	2	-	-	-
20.	Madhya Pradesh	374	398	394	86	99	87
21.	Uttar Pradesh	670	717	702	273	316	268
22.	Gujarat	324	355	357	83	79	64
23.	Maharashtra	573	1067	434	139	279	124
24.	Daman & Diu	-	-	-	-	-	-

Amount of Disbursements (In Rs. Crores)

Sl. No.	Name of States/ Union Territories	Priority Sectors			Small and Marginal Farmers		
		June 1988	June 1989	June 1990	June 1988	June 1989	June 1990
9	10	11	12	13	14	15	16
1.	Haryana	226	249	247	28	29	24
2.	Himachal Pradesh	32	50	47	7	7	8
3.	Jammu & Kashmir	37	35	29	2	2	1
4.	Punjab	441	548	435	79	74	66
5.	Rajasthan	227	248	249	29	27	23
6.	Chandigarh	35	35	30	2	2	
7.	Delhi	298	336	298	1	1	
8.	Assam	173	66	68	7	10	
9.	Manipur	4	7	6	-	-	

Sl. No.	Name of States/ Union Territories	Priority Sectors			Small and Marginal Farmers		
		June 1988	June 1989	June 1990	June 1988	June 1989	June 1990
9	10	11	12	13	14	15	16
10.	Meghalaya	3	8	8	1	-	1
11.	Nagaland	6	11	6	6	1	1
12.	Tripura	12	11	10	2	2	1
13.	Arunachal Pradesh	1	2	-	-	-	-
14.	Mizoram	1	3	3	-	-	-
15.	Sikkim	2	2	2	-	-	-
16.	Bihar	260	292	312	45	55	80
17.	Orissa	178	216	228	27	54	54
18.	West Bengal	362	321	395	45	53	57
19.	Andaman & Nicobar	2	2	2	-	-	-
20.	Madhya Pradesh	387	402	444	41	34	30

Sl. No.	Name of States/ Union Territories	Priority Sectors			Small and Marginal Farmers		
		June 1988	June 1989	June 1990	June 1988	June 1989	June 1990
9	10.	11	12	13	14	15	16
21.	Uttar Pradesh	609	678	860	104	126	119
22.	Gujarat	446	519	695	45	30	29
23.	Maharashtra	954	2124	1259	74	179	82
24.	Daman & Diu	-	-	-	-	-	-
25.	Goa	39	86	34	2	5	3
26.	Dadra & Nagar Haveli	1	1	1	-	-	-
27.	Andhra Pradesh	864	957	912	266	272	196
28.	Karnataka	606	654	647	99	115	110
29.	Kerala	537	590	604	175	165	162
30.	Tamil Nadu	960	1050	1180	267	322	343
31.	Pondicherry	17	17	18	6	5	5
32.	Lakshadweep	-	-	-	-	-	-

Export of Basmati Rice.

536. DR. R. MALLU: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned, "farmers use false basmati strain to rake in profits" appearing in the Economic Times dated June 23, 1992;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) the steps proposed to be taken by the Government to ensure that the export of adulterated basmati rice is not made?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Yes, Sir. The article alleges that Sathi Rice is being grown for mixing up with Basmati.

Government has notified Basmati rice as one of the items which is subject to compulsory pre-shipment inspection either by the Export Inspection Agencies or the Directorate of Marketing and Inspection. The only exception is cases in which the overseas buyer does not want such inspection. Sathi is classified as non-basmati Rice. Hence, consignments of Basmati rice containing non-basmati above the prescribed limit would not be cleared for export by the inspection agencies.

Modernisation of Shipyards with Polish Assistance

537. PROF. UMMAREDDY VENKATESWARLU: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) whether the Government have received any proposal from the Polish shipyards or the Polish Government for

modernisation of shipyards in the country with their assistance;

(b) if so, the details of the proposal; and

(c) the shipyards for which the assistance is likely to be obtained?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Export Oriented Agricultural farms

538. SHRI N.J. RATHVA: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the Government propose to develop export oriented farms based on agriculture, in order to increase the export of agricultural products;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE: (SHRI SALMAN KHURSHEED): (a) The Government does not propose to set up export oriented farms in Government sector.

(b) and (c). Do not arise.

[*English*]

Free Trade Zones for Electronic Goods

539. SHRI GURUDAS KAMAT: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether there is any proposal to set up free trade zones for electronic goods; (b) if so, the details thereof; and

(c) the benefits likely to accrue therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) and (c). Do not arise.

Export of Fish and Prawns

540. SHRI HARISH MARAYAN PRABHU ZANTYE: Will the MINISTER OF COMMERCE be pleased to state:

(a) the quantity and value of fish and prawn exported during each of the last three years; and

(b) the countries to which the Exports were made?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) The position is as under:

	<i>Quantity</i>	<i>Value</i>
	<i>in MTS</i>	<i>in Rs. Crore</i>
1989-90	110843	634.99
1990-91	139419	893.37
1991-92 (provisional)	171820	1375.89

Source: MPEDA, Cochin.

GL (b) The seafood from India is exported only to Japan, USA, EEC Countries, Singapore, Hong Kong and AE.

Payment for Land Acquired by Armed Forces

541. SHRI SYED SHAHABUDDIN: Will the MINISTER OF DEFENCE be pleased to state:

(a) whether payment has been made

for all the land acquired by the Armed Forces during the last three years;

(b) if not, the area for which payment remains to be made; and

(c) the reasons for the delay in payment?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (c). A statement is attached.

STATEMENT

Compensation payable for all the lands acquired for Armed Forces during the last three years has been deposited with the Collectors concerned except in 4 cases, as indicated below:-

SL. No.	AREA	REASONS FOR NON- PAYMENT OF COMPENSATION.
1.	3153 acres of land acquired for extension of Suratgarh Cantonment (taken over under the Land Acquisition Act).	Part compensation amounting to approx. Rs. 11.2. crores was deposited with the Collector. Sanction for the remaining amount of compensation, amounting to Rs. 9.56 crores, is under process.
2.	2.50 acres of land acquired in Domana Tehsil in Jammu (land taken over under the J&K RAIP Act)	Revised Government sanction for enhanced compensation with reference to original assessment is under process.
3.	13.82 acres of land acquired for ADGM School, in Gopalpur on-sea in Orissa (taken over under the Land Acquisition Act)	80% of the total compensation was deposited with the Collector. The proposal for payment of remaining 20% on account of enhanced compensation is yet to be received by the Government.
4.	40 acres of land acquired in Jodhpur (land taken over under the RAIP Act)	Compensation is yet to be assessed by the Collector.

Exports to Japan

542. KUMARI PUSHPA DEVI SINGH:
Will the MINISTER OF COMMERCE be pleased to state:

(a) the details of the steps being taken by the Government to increase exports to Japan;

(b) the various items being exported to Japan at present and proposed to be exported during the Eighth Five Year Plan; and

(c) the details of the increase proposed to be made in the export of those items?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SAL-MANKHURSHEED): (a) The steps include periodic review of bilateral trade, through trade as well as official forums, exchange trade delegations, participation in international fairs in Japan, market surveys etc.

(b) and (c). Iron ore, diamonds, shrimps, chemicals, pharmaceuticals, engineering

items, cotton and textile items are among major Indian exports to Japan.

Ready-made garments, leather products, light engineering goods, gold Jewellery, computer software etc. are among potential items which hold possibilities of increasing Indian exports to Japan.

[*Translation*]

Utilisation of Securites as Open Currency Units

543. SHRI N. J. RATHVA: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government propose to make rates of the Government securities more competitive and flexible so that the Government securities could be utilised as open currency units;

(b) if so, the details thereof;

(c) the time by which the proposal is likely to be implemented; and

(d) the benefits likely to accrue to the Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHIE): (a) to (c). Government has taken a number of steps to make its securities attractive to investors. Government has progressively reduced the maturity period of the longest dated securities from 30 years, in 1971 to 15 years now. Interest rates have also been increased from time to time, narrowing the gap which existed earlier between the prevailing market rates and Government borrowing rates- for example, Government borrowing rate for 30 years maturity was 53/4% in 1971, as against it, the present borrowing rate of 15 years maturity is 13%. Treasury Bills of 182

days and 364 days maturity are also now being periodically offered for sale by auction. These have helped in building up of a secondary market for Government securities.

(d) The above measures have added to interest costs of the Government. The advantage, however, is that for these measures, the increase in net RBI credit to Government would have been higher with consequential adverse impact on money supply and inflation.

[*English*]

Issue of Exim Scrips

544. SHRI MOHAN SINGH (Deoria): Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the Chief Controller of Imports & Exports has recently come across a number of cases where exim scrips worth crores of rupees were issued on bogus realisation certificates;

(b) if so, the details thereof and the parties involved therein; and

(c) the action taken by the Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Some cases have been detected where Exim scrips were issued based on documents subsequently found to be forged. These Exim scrips were suspended/ cancelled. The Matter has been reported to the police for appropriate action. Further, Exim scrip scheme has since been discontinued.*

Calcutta Port Trust

545. SHRI K.P. REDDAIAH
YADAV:
SHRI RAM SAGAR:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) whether the Calcutta Port Trust propose to commercially develop the Mudiali wetland like green salt lake as reported in the "Jansatta" dated June 13, 1992;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). Presently there is no such proposal. How-

ever, Calcutta Port Trust are taking action to protect the area against encroachment.

[*Translation*]

Financial Assistance by LIC to Madhya Pradesh

546. KUMARI UMA BHARTI: Will the MINISTER OF FINANCE be pleased to state:

(a) the amount of financial assistance provided by the Life Insurance Corporation of India to Madhya Pradesh for various projects during each of the last two years; and

(b) the names of the projects for which L.I.C. propose to provide funds during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a).

(*Rs. in Crores*)

<i>Year</i>	<i>Investment by LIC in M.P.</i>
1990-91	119.77
1991-92	82.82

(b) LIC of India proposes to provide funds to the State Government of Madhya Pradesh during the current financial year (1992-93) for social housing schemes, Power Generation and Water Schemes.

[*English*]

Bank loans to Unemployed youth

547. SHRI RAJESH KUMAR: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the policy of sanctioning loans to unemployed youth for self-employment has been reviewed by the various nationalised banks during the years 1990-91 and 1991-92;

(b) if so, the findings thereof;

(c) the number of applications received by each bank for loans during the said period and the total number of cases in each State in which payments were actually made;

(d) whether some cases for sanction of loans are still pending;

(e) if so, the reasons for delay in these cases;

(f) whether any complaints have been received in this regard; and

(g) if so, the number of complaints received, bank wise in each State and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) (a) to (e). The progress on flow of credit under Government sponsored schemes including the scheme for providing Self Employment to Educated Unemployed Youth (SEEUY) is reviewed by the public sector banks, Reserve Bank of India and Government of India periodically. SEEUY

scheme is administered by the Development Commissioner, Small Scale Industries in the Ministry of Industry and as such remains under their review and evaluation. The application for loan under SEEUY scheme are sponsored by District Industries Centre Task Force to Banks. The information relating to number of applications recommended by DICs, number of applications sanctioned and the amount sanctioned by banks in each State/Union Territory during the years 1990-91 and 1991-92 is given in the attached statement.

(f) and (g). The data reporting system does not generate information in the manner asked for. However, all complaints including those relating to the non-sanctioning of loans, delay in sanctioning and disbursement of loans by the banks are taken up by the Reserve Bank of India and Government with the concerned bank for remedial action.

STATEMENT

1990-91

1991-92

Sl. No.	Name of the State/ Union Territory	No. of applications recommended	Sanctioned by bank	Sanctioned Amount (Rs. in lakhs)	No. of applications recommended	Sanctioned by bank	Sanctioned amount Rs. in lakhs)
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	11566	8047	1866.63	11739	6849	1575.83
2.	Assam	3465	3067	822.25	4246	3480	915.16
3.	Bihar	18729	11545	3005.63	15202	8379	2241.16
4.	Gujarat	6943	2419	344.92	3597	1145	164.26
5.	Haryana	4636	2545	543.72	4679	2502	569.37
6.	Himachal Pradesh	1601	870	174.88	1668	937	193.09
7.	Jammu & Kashmir	531	236	71.88	PNR	PNR	PNR
8.	Karnataka	9821	5415	1069.64	9021	4771	1047.00
9.	Kerala	14222	6249	1152.22	14449	1800	261.25
10.	Madhya Pradesh	16019	6751	1489.36	PNR	PNR	PNR
11.	Maharashtra	15375	9027	1687.59	17193	10131	1848.40

Sl. No.	Name of the State/ Union Territory	1990-91			1991-92		
		No. of applications recommended	Sanctioned by bank	Sanctioned Amount (Rs. in lakhs)	No. of applications recommended	Sanctioned by bank	Sanctioned amount Rs. in lakhs)
1	2	3	4	5	6	7	8
12.	Manipur	750	750	242.65	758	750	245.68
13.	Meghalaya	137	24	5.73	PNR	PNR	PNR
14.	Nagaland	57	57	12.69	95	PNR	PNR
15.	Orissa	6229	4578	1170.91	5979	4291	1136.15
16.	Punjab	12658	7453	1714.40	14102	4766	946.83
17.	Rajasthan	8775	5330	1159.04	9457	5744	802.79
18.	Sikkim	46	28	5.30	81	55	9.85
19.	Tamil Nadu	16058	8015	1414.00	16513	8245	1449.31
20.	Tripura	449	502	132.40	477	420	117.70
21.	Uttar Pradesh	2234	13201	3068.70	22621	10961	2560.19
22.	West Bengal	7385	4203	961.91	11273	441	72.94
23.	Andaman & Nicobar	48	23	4.57	50	16	3.08

Sl. No.	Name of the State/ Union Territory	1990-91			1991-92		
		No. of applications recommended	Sanctioned by bank	Sanctioned Amount (Rs. in lakhs)	No. of applications recommended	Sanctioned by bank	Sanctioned amount Rs. in lakhs)
1	2	3	4	5	6	7	8
24.	Arunachal Pradesh	49	22	4.71	47	12	2.99
25.	Chandigarh	271	127	30.58	361	121	27.93
26.	Dadara & Nagar Haveli	37	20	5.00	40	36	9.20
27.	Goa	199	199	0.00	PNR	PNR	PNR
28.	Mizoram	165	136	36.86	126	PNR	PNR
29.	Pondicherry	442	305	43.25	450	299	44.04
30.	Lakshadweep	21	12	2.80	22	14	3.40
31.	Daman & Diu	12	12	2.51	6	PNR	PNR
Total		178930	101168	22246.78	164252	76165	16247.60

Source : DC (SSI), Ministry of Industry

PNR : Progress not received.
Date Provisional.

[*Translation*]

Pay Scales of RRB's Employees

548. SHRI SANTOSH KUMAR GANGWAR: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government propose to take any action on the recommendations given by the Working Group regarding disparities in the pay scales of the employees of Regional Rural Banks;

(b) if so, the details thereof and the time likely to be taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH: (a) to (c). Consequent upon the implementation of the Award of the National Industrial Tribunal for Regional Rural Banks and the recommendations of the Equation Committee, certain changes were to be brought about in Service Regulations, Recruitment and Promotion Policy for the RRBs employees. The National Bank for Agriculture and Rural Development (NABARD) had accordingly constituted a Working Group in September, 1991, with the following terms of reference:

- (i) to frame service regulations for all categories of employees of Regional Rural Banks;
- (ii) to frame recruitment and promotion policies in RRBs; and
- (iii) any other matter relating to the

implementation of the award of the Tribunal read with the Equation Committee Report. NABARD to whom the Working Group submitted its Report have advised the Government on the recommendations relating to Staff Service Regulations, Recruitment and Promotion Policy etc. The Working group was not required to examine the disparities in the pay scales of Regional Rural Bank employees.

[*English*]

Marine and Sea Food.

549. SHRI P.C. THOMAS: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether marine and sea food exports have increased this year;

(b) if so, the details thereof and the contribution of Kerala in the above exports;

(c) the steps taken or proposed to be taken to encourage sea food and marine industry;

(d) whether the Government propose to provide more facilities to improve marine exports; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Yes, Sir,

(b) Export during 1990-91 and 1991-92 were:

	Qty. (in MTs.)	Value (Rs. Crores)
1990-91	139419	893.37
1991-92	171820	1375.89

(Provisional)

(Source: MPEDA, Cochin)

The State- Wise export statistics are not compiled and hence it is not possible to state the contribution of Kerala in the above exports.

(c) to (e). Government is implementing schemes in the following areas through MPEDA, for the development of seafood industry and to increase export earnings from this sector:

- (i) Schemes for increasing production and productivity of aquaculture farms.
- (ii) Schemes for increasing production through diversified fishing.
- (iii) Modernisation of seafood industry for production of value added items. MPEDA is also providing extension service through its regional and sub-regional offices located in the maritime States.

Gold Smuggling

550. SHRISHIRAVANKUMAR PATEL:

Period	Quantity (in kgs.)	Value (Rs. in lakhs)
1.4.1991 to 30.6.1991	1744	6140
1.4.1992 to 30.6.1992	551	2240

Will the MINISTER OF FINANCE be pleased to state:

(a) whether gold smuggling is still on the rise even after the introduction of the gold import policy with effect from March 1, 1992;

(b) if so, the reasons therefor;

(c) the number and details of smuggled gold hauls made by the enforcement authorities since May, 1992 and during each quarter of 1991; and

(d) the further steps proposed to be taken to check gold smuggling?

THE MINISTER OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Since smuggling is a clandestine activity, it is not possible to say whether the smuggling of gold into the country is still on the rise. However, the quantity and value of gold seized during the period from 1.4.92 to 30.6.92 shows a downward trend when compared with the quantity and value of gold seized during the corresponding period of the calendar year 1991 as given in the table below:-

The number of cases and the quantity and value of gold seized by the Customs authorities during each of the four quarters of 1991 and the first two quarters of 1992 and during May and June 1992 are given below:-

<i>Period</i>	<i>No. of cases</i>	<i>Quantity (in kgs.)</i>	<i>Value (Rs. in lakhs)</i>
1	2	3	4
1991			
January-March	622	1384	4815
April-June	1307	1744	6140
July-September	745	958	3933
October-December	361	860	3986
1992			
January-March	608	986	4626
* April-June	147	551	2240
* May-June	41	36	1343

* Figures are provisional

(d) The anti smuggling drive has been intensified. Intelligence is targeted against the major smuggling syndicates and close coordination is being maintained between all the agencies concerned with the detection and prevention of smuggling including that of gold.

Export of Rubber

551. SHRI N. DENNIS: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether inspite of scarcity of suitable grade rubber in the market, the State Trading Corporation is exporting rubber even at a loss;

(b) if so, the reasons therefor;

(c) whether this has led to increase in the prices of rubber in the local markets; and

(d) if so, the steps taken or proposed to be taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). Only excess rubber that was available after taking into account supply and the domestic demand was allowed to be exported. The exports of natural rubber as such did not lead to an increase in the prices of rubber in the local market. The recent increase in price is a seasonal phenomenon that can be attributed to the on-set of the monsoon and consequential fall in production of natural rubber. The STC has been advised to release the stocks of rubber held by them so as to ensure adequate supply to the consumers. STC has also since stopped further export of rubber.

[*Translation*]

Import of Gold

552. SHRI ASHOK ANANDRAO DESHMUKHI: Will the MINISTER OF FINANCE be pleased to state:

(a) the quantity of gold brought to India after the introduction of gold import policy from March, 1992 so far; and

(b) the amount earned by the Government therefrom as taxes/ duties?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Under gold import policy introduced from 1st March, 1992, 22.25 tonnes of gold has been imported upto 6th July, 1992.

(b) Duty amount of Rs.56.62 crores (in foreign exchange) has been realised therefrom.

[*English*]

Launching of Agni

553. SHRI SHARAD DIGHE:
DR. KARTIKESWAR PATRA:
SHRI PANDURANG PUN-
DLIK FUNDKAR:
SHRI D. VENKATESIWARA
RAO:
SHRI E. AHAMED:
SHRI SANAT KUMAR
MANDAL:

Will the MINISTER OF DEFENCE be pleased to state:

(a) whether the second west launching of Agni at Chandipore has proved unsuccessful;

(b) if so, the reasons therefor;

(c) the steps being taken to overcome the hurdles for making it a success; and

(d) the time by which the third launch is scheduled to be held?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). The second launch of 'AGNI' was conducted on 29 May 92 from ITR, Balasore. However, this flight trial was not completely successful due to control-structure interaction problem encountered during the flight.

(c) Post flight analysis of the second launch is being carried out in order to avoid such problems in subsequent launches.

(d) The third launch of 'AGNI' is expected to be undertaken shortly after correcting the shortcomings.

[Translation]

Dunkel proposals

554. SHRI HANNAN MOLLAH:
SHRI RUPCHAND PAL:
SHRI CHIITA BASU:

Will the MINISTER OF COMMERCE be pleased to state:

(a) whether Dunkel proposals were discussed with the Director-General of GATT in May 1992;

(b) if so, the details of the subjects which figured in the discussion;

(c) the views expressed by the Indian representatives on various aspects of the proposals and the outcome of the discussions held; and

(d) the time by which the Government's stand as Dunkel proposals is expected to be finalised?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (d). The Minister of State for Commerce had discussions regarding the Uruguay Round of Negotiations with Mr. Arthur Dunkel, Director General, GATT on May 12, 1992 at Geneva. Prospects of the Uruguay Round being concluded and issues of present concern to India were discussed.

Government have not yet taken a final view on the compromise proposals of Director General, GATT, with regard to the Uruguay Round of Negotiations. Therefore, the question of Indian representatives formally expressing views on the proposals does not arise. However, informally an indication has been given to the principal trading countries and to the Director General, GATT, of our intention to seek improvements and changes in the text. Government propose to initiate a full debate in Parliament on this subject, and a final view would only be taken thereafter.

Loans given by NHB

555. SHRI KASHIRAM RANA:
SHRI HARIKEWAL PRASAD:

Will the MINISTER OF FINANCE be pleased to state:

(a) the amount of loans advanced to various institutions by the National Housing Bank during each of the last two years;

(b) the number of cases in which the amount of loan exceeded more than Rs.5 crore;

(c) whether any case of violation of norms for grant of loans has been detected while advancing the above loans by NHB; and

(d) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) National Housing Bank (NHB) provides refinance to all eligible Primary lenders (i.e. scheduled commercial banks, housing finance institutions and State level apex cooperative housing finance societies) in respect of eligible loans disbursed by them as per the guidelines of NHB. The amount of refinance provided by NHB to these institutions during the last two years is as under:

Year	Amount
(July June)	(Rs. in crores)
1990-91	392.24
1991-92	674.14

(b) The cumulative disburse of refinance upto June, 1992 exceeded Rs. 5 crores in respect of 22 institutions.-

(c) No, Sir.

(d) Does not arise.

[English]

Inflation Rate

556. SHRI PRATAPRAO B. BHONSLE
SHRI PRAKASH V. PATIL

Will the MINISTER OF FINANCE be pleased to state:

(a) the weekly inflation rate on point to point basis during the last four months;

(b) the percentage of increase in comparison to the corresponding period in 1983, and

(c) the steps taken by the Government to bring down the rate of inflation.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). The weekly inflation rates (point-to-point) during the last four months, March to June 20 (latest available) of the current year (1992) and the corresponding period of 1983 are given below:

*Annual Inflation Rate
(Base: 1981-82=100)*

		<i>(per cent)</i>			
<i>Month</i>	<i>Week</i>	1983			1992
		1	2	3	4
1	2			3	4
March	1			6.5*	13.6
	2			6.6*	13.6
	3			6.5*	13.5
	4			6.6*	13.6
April	1			6.3	13.8
	2			6.5	14.0
	3			7.2	13.4
	4			7.8	13.6
	5			8.3	

Month	Week	1983	1992
1	2	3	4
May	1	9.0	12.7 (P)
	2	8.7	12.5 (P)
	3	8.5	12.6 (P)
	4	8.1	12.7 (P)
	5	-	12.2 (P)
June	1	7.5	11.9 (P)
	2	7.0	11.5 (P)
	3	7.2	11.4 (P)

P - Provisional

- Based on 1970-71 base.

(c) The Government have initiated a number of measures to bring down the rate of inflation. These include a strict fiscal discipline, check on expansion of money supply, selective credit controls on bank advances against price sensitive/essential commodities, more effective management of supply and demand of essential/sensitive commodities, revamping of the public distribution system and extension of its reach to the far-flung and disadvantaged areas and augmentation of supplies through imports of essential commodities, etc.

Widening of National Highway No.23

557. SHRI LALIT ORAON:
SHRI RAMDEW RAM:

Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) the length of those National Highways that have two lanes and where sepa-

rate lanes are available for to-and-fro traffic, State-wise;

(b) whether the Government propose to develop the National Highway No. 23 into a two lane; and

(c) if so, by when?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) A Statement is attached.

(b) and (c). Yes, Sir. Out of the total length of 459 kms. (including missing links) of National Highway No. 23, 101 kms. are already two lane. In addition, two laning is in progress in another 80.38 kms. Two laning of balance length would be taken up in a phased manner keeping in view the traffic intensity, *inter-se* priority of works on all India basis and availability of funds.

STATEMENT

Length in Kms.)

Sl. No.	State	Four-Lane Divided (Separate Lane for to & Fro Traffic)			
		Two-Lane	3	4	4
1.	Andhra Pradesh	2384			10
2.	Arunachal Pradesh	20			
3.	Assam	1683			
4.	Bihar	1850			
5.	Chandigarh	16			8
6.	Delhi				72
7.	Goa	51			
8.	Gujarat	1568			63
9.	Haryana	621			77
10.	Himachal Pradesh	283			
11.	Jammu & Kashmir	541			
12.	Karnataka	1611			23
13.	Kerala	427			
14.	Madhya Pradesh	2191			

Si. No.	State	For-Lane Divided (Separate Lane for to & Fro Traffic)			
		Two-Lane	3	4	
15.	Maharashtra	2804		13	
16.	Manipur	99		-	
17.	Meghalaya	116		-	
18.	Mizoram	-		-	
19.	Nagaland	113		-	
20.	Orissa	1195		3	
21.	Pondicherry	23		-	
22.	Punjab	824		52	
23.	Rajasthan	1936		-	
24.	Sikkim	-		-	
25.	Tamil Nadu	1829		-	
26.	Tripura	29		-	
27.	Uttar Pradesh	2583		30	
28.	West Bengal	1363		7	
Total:		26160		358	

**Problems of Tobacco Growers In
Andhra Pradesh.**

558. SHRI R. SURENDER REDDY:

Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the Government of Andhra Pradesh have brought to the notice of the Union Government the problems of tobacco growers of the State, as reported in the *Dacca Chronicle*, Secunderabad dated April '92, and

(b) if so, the details of the various problems faced by the tobacco growers; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). Yes, Sir. Taking note of the resentment of the tobacco growers on the decline in prices offered at tobacco auction platforms in Andhra Pradesh, the Government advised the Tobacco Board to immediately hold an emergency meeting of the Board to take stock of the situation and to take remedial steps. The Chairman of the Tobacco Board impressed upon the traders including the exporters and the manufacturers of cigarettes the need for offering remunerative prices to the farmers in the overall interest of the industry. Major buyers including the Russians were approached to step up their purchases. These steps had the desired effect of stabilising the tobacco prices. Bulk of the tobacco sales have since been completed.

Trade co-operation With Germany.

559. SHRI GOPI NATH GAJAPATHI:

Will the MINISTER OF COMMERCE be pleased to state:

(a) whether steps have been taken by the Government to boost cooperation in the field of trade and industry with Germany;

(b) if so, the details thereof; and

(c) the programme under which Indo-German trade is proposed to be expanded?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The economic reforms carried out in the recent months are inter-alia aimed towards boosting cooperation in the field of trade and industry with Germany. The above cooperation is under a continuous review through the mechanism of the Indo-German Joint Commission for industrial and economic cooperation. The last session of the Joint Commission was held in November, 1991 in New Delhi.

(c) Various export promotion measures like participation in fairs/exhibitions, market surveys and exchange of trade/ industrial delegations etc. are undertaken to facilitate expansion of Indo-German trade. Besides, a specific project entitled "Indo-German Export Promotion Programme" (I. G. E. P) is in operation with a mandate to increase Indian exports to Germany.

[*Translation*]

Abolition of Posts

560. SHRI MRUTYUNJAYA NAYAK:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government had asked the Union Ministries/Departments to identify the posts at various levels which could be surrendered/abolished;

(b) if so, whether all the Ministries/Departments have since identified such posts

and submitted their reports to the Government;

(c) if so, the details thereof;

(d) if not, the reasons for the delay in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Yes, Sir.

(b) to (d). Information is still awaited from a few Ministries/Departments etc. However, the information received so far from the Ministries/Departments reveal that about 1900 posts at various levels have been abolished and another 450 posts identified for surrender.

Tea Industries

561. SHRI TEJ NARAYAN SINGH:

	<i>Between 1951-91</i>
Area	32.90%
Production	159.88%
Productivity	95.44%

It is to be noted that while the area under tea has increased only by 32.9% during last 40 years, the production has moved up from 280.3% mkg, to all time high of 741.7 mkg. The single most important reason for the significant increase in productivity is adoption of improved scientific cultural practices. The Govt. is not aware of shifting of the capital.

[English]

Rajasthan Handicrafts

562. SHRIMATI VASUNDHARA RAJE:

Will the MINISTER OF COMMERCE be pleased to state

(a) whether Government are aware that the tea industries in the country are becoming sick due to non adoption of new technology and shifting of the capital to elsewhere by the owners; and

(b) if so, the steps proposed to be taken by the Government to save these industries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). It is not correct to say that tea industry is becoming sick. In fact, the percentage increase in area production and productivity over the years as given below shows high growth rates.

Will the MINISTER OF TEXTILES be pleased to state:

(a) whether the Government have made any study on the different kind of handicrafts made in Rajasthan which are popular in different international markets;

(b) if so, the details of the study made in that regard; and

(c) the steps taken by the Government to promote and popularise these handicrafts in different countries?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) and (b). Government constantly reviews the export performance and potential of different categories of handicrafts popular in the international market, including those from Rajasthan. Some of the studies of Rajasthan crafts undertaken in the past covered Tie & Dye Woollen Carpet, Ivory Carving, Hand Woven Textiles, Marble Work and Lac Bangle and more recently, a project for documentation of Stone Craft of India, including Rajasthan has been sanctioned to the Craft Council of India and report on the Economic Status of handicrafts artisans commissioned through the National Council for Applied Economic Research. It is now proposed to depute a high level official study team to Rajasthan in the near future.

(c) The steps taken to promote and popularise handicrafts including those from Rajasthan in different countries include:

- (i) Seminars to educate local exporters of Marble handicrafts hand printed textiles and made ups thereof, India items etc
- (ii) Export publicity campaign participation in fairs, trade delegation, buyer seller meets and exhibitions through the Export Promotion Council for Handicrafts and Carpet Export Promotion Council etc.
- (iii) Exposure of the handicrafts of Rajasthan through a catalogue brought out by the Rajasthan Small Industries Corporation of India Ltd. and through brochures on handicrafts brought out by the Central Cottage Industries Corporation and Export Promotion Council for

Handicrafts for commercial publicity, and exhibition and brochures of the Handicrafts & Handlooms Export Corporation.

- (iv) Training programme at Jaipur and Alwar to acquaint exporters with export procedures and documentation.

Hindustan Shipyard Limited

563. SHRI DHARMA BHIKSHAM: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) whether The Hindustan Shipyard Limited is incurring losses;

(b) if so, up to what extent;

(c) whether the Government have appointed a high level committee to study the reasons of losses;

(d) if so, the details thereof and;

(e) the steps taken by the Government to check the losses?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Yes, Sir.

(b) The Hindustan Shipyard Limited has incurred an accumulated loss of Rs. 452.43 crores provisionally as on 31.3.92.

(c) and (d). Yes, Sir. The Government had appointed a high Powered committee in December 1986 to go into the state of affairs and recommend long term solutions for the financial problems of the Yard. The Committee submitted its report in 1987. The Committee among others recommended the following

- (i) Government may consider expending similar subsidies to the domestic shipyards as are prevailing elsewhere in the world
- (ii) The cost of bought out items and the cost of servicing the working capital which are virtually outside the shipyard's control, be properly reimbursed.
- (iii) A reasonable share towards conversion cost based on norms fixed by Govt. may be considered

(e) The Government have permitted Hindustan Shipyard Ltd. to sell by open tender by the three bulk carriers ordered by Shipping Corporation of India. In order to reduce man Power, Voluntary Retirement Scheme has been introduced. 847 employees have availed of the benefit under this scheme and sought retirement by 30.6.92. Capital re-structuring of HSL is also being considered which would reduce the interest burden.

Export of Marble and Granite

564. SHRI GIRDHARI LAL BHARGAVA: Will the MINISTER OF COMMERCE be pleased to state:

(a) the quantum of marble and granite exported during each of the last three years;

(b) the amount of foreign exchange earned therefrom during the above period;

(c) whether the Union Government propose to encourage the lease holders/ land (cutter) mill owners/ dealers to boost their export in future; and

(d) if so, the efforts being made by the Government to promote the export of these items?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Quantity and value of marble and granite exported during each of the last three years were as under:

<i>Year</i>	<i>Quantity in '000MT</i>	<i>Value in Rs. crores</i>
<i>Granite</i>		
1989-90	544.0	147.0
1990-91	732.6	227.0
1991-92	798.5	380.0
<i>Marble</i>		
1989-90	N.A.	0.62
1990-91	4.4	2.45
1991-92	5.0	4.74

(c) and (d). Inclusion of out and polished granite in the Extreme Focus Plan, extension of benefits under Section 80 HHC of the Income Tax Act to processed minerals and ores including cut and polished minerals and rocks and under the Liberalised Exchange Rate Management Scheme of the RBI to all exports are some of the steps taken by the Government to promote export of granite and marble. Besides, EOUs are being approved for export production of cut and polished granite, etc.

National plan for Export Prohithan

565. SHRI R. DHANUSKODI ATHITHAN: Will the MINISTER OF COMMERCE be pleased to State:

(a) whether the Government have formulated a new National Plan for export promotion envisaging a 30 per cent increase in the value and volume of export of 34 selected commodities; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The Government have identified 34 commodities/ commodity groups for special attention, called 'Extreme Focus Sectors', aimed at a volume or value increase of exports

of 30 percent every year. For this purpose, 26 Working Groups were constituted, out of which 25 Groups have already submitted their reports. Based on these reports, a national Plan for export promotion in these 34 commodities is under formulation.

Procurement Price of Coffee

566. SHRI PANDURANG PUNDLIK FUNDKAR: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether there has been a fall in the procurement price of coffee in the recent Years;

(b) if so, the existing procurement and market price of Robusta and Arabica coffee;

(c) the marketing cost, per kg., of the Coffee Board vis-a-vis the marketing cost of the Tea Board; and

(d) the steps being taken to reduce the marketing cost of the Coffee Board and to pay more remunerative price to the coffee growers?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). There is no procurement price for coffee. The market price of main varieties of coffee at present are as follows.

<i>Main varieties of coffee</i>	<i>Market prices of coffee or coffee bean (Average prices for different centres) Rs. per 50 kgs.</i>
Plantation-A	2105.00
Plantation AB	2265.00
Arabica Cherry AB	1830.00
Arabica Cherry PB	1917.00

*Main varieties of coffee**Market prices of coffee or coffee bean
(Average prices for different centres)
Rs. per 50 kgs.*

Robusta Cherry AB	1587.00
Robusta Cherry PB	1670.00

(c) so far as the Coffee Board is concerned, the total Pool expenses works out to approximately Rs.1.54 Per kg for 1990-91 season. The Tea Board is not undertaking marketing activities. As such the question of marketing cost of Tea Board does not arise.

(d) The steps being taken to reduce the marketing cost of the Coffee Board include identification of surplus posts in the Marketing Department of the Board and closure of uneconomic Coffee Depots. This will result in payment of more remunerative price to the coffee growers.

Development Activities of MPEDA.

567. PROF. UMMAREDDY VENKATESWARLU: Will the MINISTER OF COMMERCE be pleased to state:

(a) Whether most of the development activities undertaken by the Marine Product Export Development Authority (MPEDA) are outside Kerala;

(b) if so, the reasons therefor;

(c) whether the Government propose to shift the Head Office of MPEDA; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE

MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). Marine Product Development Authority (MPEDA) implements its promotional activity in all Maritime States with equal thrust and without regional discrimination.

(c) NO, Sir.

(d) Does not arise.

Market Access to Sri Lanka

568. SHRI GURUDAS KAMAT: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether Sri Lanka propose to have greater market access in India;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (c). The Sri Lankan authorities have been asking for greater liberalisation of tariff and non-tariff barriers pertaining to the export of produces in which they have an interest. As and when such requests are received, the Government of India considers them within the framework of our trade policy.

Export Potential of Ferro-Manganese and Manganese ore From Goa

569. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether there is great potential in export of various grades of ferro-manganese and manganese ore from Goa; and

(b) if so, the details thereof; and the

incentives or facilities being provided/Proposed to be provided to the exporters?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). While separate figures for export of ferro-manganese from Goa are not available, exports of manganese ore, both in terms of quantity and value, from Goa during the last two years were as under:

Qty. in lakh tonnes

Value in Rs. crores

Year	quantity	Value
1990-91	1.18	12.76
1991-92	1.36	20.95
(Prov)		

The incentives and facilities being provided for exports of Ferro-manganese and processed manganese ore include tax concessions under Section 80 HHC of Income Tax Act and the benefits under the Liberalised Exchange Rate management Scheme of the RBI.

[*Translation*]

Indo-Newzealand Joint Trade Council Meeting

570. SHRIMATI VASUNDHARA RAJE: Will the MINISTER OF COMMERCE be pleased to state:

(a) whether the Deputy Prime Minister of Newzealand participated in the Indo-Newzealand Joint Trade Council Meeting held on June 19, 1992 at New Delhi;

(b) if so, the details of the discussions held and the outcome thereof;

(c) whether any formal proposal has been received from Newzealand to expand the trade ties;

(d) if so, the details thereof; and

(e) the steps taken by the government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) to (e). No, Sir, the Indo-New Zealand Joint Trade Committee meeting is only held at official level. Last meeting of Indo-New Zealand JTC was held on 9th June, 1992, at New Delhi. No Minister from either side participated in this meeting.

The two sides reviewed the general economic situation in India and New Zealand, bilateral trade between the two countries and discussed specific proposals for boosting, diversifying and expanding economic cooperation and trade between the two countries.

Cooperation in the areas of agriculture, soil sciences, setting up of joint ventures, tie-ups and transfer of technology in areas such as wool, timber, food processing, deep sea fishing etc. and exchange of buying missions in select sectors were among the proposals discussed between the two sides.

The meeting concluded with the signing of Agreed Record between the two sides.

[English]

Discontinuing of Bills by Commercial Banks

571. SHRI MOHAN SINGH (DEORIA): Will the Minister of FINANCE pleased to state:

(a) whether it is a fact that false bills drawn by companies, which have been discounted by commercial banks, have gone on default as these companies have channelised the funds so created not stock market;

(b) if so, the details thereof stating the names of the companies involved in the fraud in bills market, the estimated amount involved and its overall effect on the banking system; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). the Inquiry Committee

of Reserve Bank of India, set up to enquire into the possible irregularities in Funds Management by banks and financial institutions, has observed that, UCO Bank's Branches at Bombay (Nariman Point and Hamam Street) had discounted on 24.3.1992 tow bills for one month both drawn by M/s J.H. Mehta (JHM)- one on Growmore Research and Assets Management Ltd. for Rs. 14.44 crores and the other on Mazda Industries and Leasing Ltd. for Rs.35.95 crores. Both are associate concerns of JHM. The proceeds of Rs. 49.42 crores were credited to the current account of JHM and thereafter transferred on the same day to the current accounts of the above two concerns. According to the Committee the bills discounted by UCO Bank were purely accommodation Bills.

(c) Central Bureau of Investigation has registered a case. The services of Shri K. Margabanthu, Chairman and Managing Director of UCO Bank were terminated with effect from 8.7.1992.

US Chemical Companies

572. SHRI RAJESH KUMAR: Will the Minister of COMMERCE be pleased to state:

(a) whether some of the chemical companies of US propose to stop business with India;

(b) if so, the details of such companies; and

(c) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Government is not aware of any such move.

(b) and (c). Do not arise.

Rubberisation of Road in Kerala

573. SHRI P.C. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether a rubberised road is being made between Erumely and Sabarimala in Kerala on experimental basis;

(b) if so, the details thereof; and

(c) the advantages of rubberisation for terring roads?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYLER): (a) and (b). Government of India is essentially responsible for development and maintenance of roads declared as National Highways only. Since the stretch of road from Erumely to Sabarimala in Kerala does not form a part of National Highway system, it is the responsibility of the State Government.

(c) According to studies conducted in some countries, use of bitumen modified by small admixture of rubber improves the performance of roads in respect of durability, crack sealing and water proofing Properties, besides increasing fatigue resistance characteristics of the bitumen.

Guidelines for Issue of Shares

574. SHRI SHRAVAN KUMAR PATEL:
SHRIVASHWANTRAO PATIL:

Will the Minister of FINANCE be pleased to state:-

(a) whether the Sochrihes and Exchange Board of India (SEBI) has issued any guidelines with regard to issue new shares by the companies;

(b) if so, the details thereof;

(c) the authority assigned with job for over-seeing the adherence to these guidelines; and

(d) the safeguards provided in the new scheme to prevent the recurrence of recent securities/scam that shook the Stock Exchanges and the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). With a view to ensuring proper disclosures and investor protection, the securities and Exchange Board of India (SEBI) has issued guidelines for due observance by companies making issue of capital. These guidelines broadly cover the requirement in respect of first issue by companies and existing private/closely held companies and also further issue of capital by other companies by way of shares, debentures, bounds etc.

(c) the responsibility for overiseeing the adherence of these quide-lines vasts with the SEBI.

(d) Under the SEBI Act, 1992, SEBI has statutory powers for ensuring the orderly growth of the stock market and for taking effective measures for investor protection.

Purchase of Cotton by Cotton Corporation of India

575. SHRI R. SURENDER REDDY:
DR. D. VENKATESWARA
RAO:

Will the Minister of TEXTILES be pleased to state:

(a) whether the government of Andhra pradesh has requested the Cotton Corporation of India to enter the market for commercial purchases;

(b) if so, the details thereof;

(c) whether the Cotton Corporation of India has acceded to the request of the Government of Andhra Pradesh in the wake of hardship being faced by cotton growers in the State due to the steep fall in the cotton prices;

(d) to what extent CCI has entered the market for commercial purchases in the State; and

(e) the extent to which it has helped the cotton growers in the Andhra State; and

(f) the other steps taken by the Union Government to help the cotton growers in the State?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Yes, Sir.

(b) The situation in the State was reviewed in a meeting between the representatives of the State Government and the Cotton Corporation of India on 19th May, 1992. After considering various alternatives, it was felt that cooperative spinning mills may be encouraged to purchase their requirement of raw material till September, 1992 by providing finance at concessional rates of interest. It was also felt that the marketing department of the State Government may make efforts to formulate a policy of pledge finance to help the cotton growers and the cooperative spinning mills in meeting their requirements of raw material.

(c) to (f). Cotton Corporation has purchased over 1.92 lakh bales in Andhra Pradesh during 1991-92 season, as a result of which the prices of Kapas remained 52%

to 77% above the support price levels. In addition, Government has asked CCI to meet the requirements of cotton of some of our neighboring countries to the extent of 30,000 bales by entering the market. In order to meet about any difficulties of cotton growers, CCI has offered to purchase MCU-5 of Fair Average Quality standards at Rs. 1300 per quintal and JK HY, FAQ at Rs. 1200 per quintal.

Value of Exports and Imports

576. SHRI SYED SHAHABUDDIN: Will the Minister of COMMERCE be pleased to state:

(a) the total value of exports and imports, separately during the year 1991-92 in rupees and SDRs;

(b) the rate of change as compared to 1990-91 in rupees and SDRs;

(c) the names of importing countries whose imports during the year 1991-92 from India showed lower than average rate of increase;

(d) the names of export items whose total export value during the year showed a lower than average rate of increase; and

(e) special measures, if any, taken by the Government to promote exports to such countries and of such items during the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHEED): (a) and (b). The details of exports and imports during 1991-92 as compared to 1990-91 in rupees and SDRs are given below:-

In rupees		(Rs. Crores)		
1	1990-91 2	1991-92 3	%Change 4	
EXPORT				
GCA	27057.81	39619.35	+46.42	
RPA	5495.53	4358.91	-20.68	
Total	32553.34	43978.26	+85.10	
IMPORTS				
Total	43192.86	47812.75	+10.70	

IN SDRs	(SDR Million)			
	1990-91	1991-92	1991-92	%Change
	2	3	3	4
<i>Exports</i>				
GCA	10888.89	11849.31		+8.82
RPA	2211.57	1303.66		-41.05
Total	13100.46	13152.97		+0.40
<i>Imports</i>				
Total	17382.13	14299.78		-17.73

(c) The principal countries in respect of which India's exports registered a growth rate lower than the average rate of increase during 1991-92 include of increase during 1991-92 include Belgium, Denmark, Federal Republic of Germany, United Kingdom, Finland, Switzerland, Japan, Thailand, Egypt, Romania former USSR, Hungary, Yugoslavia, Poland etc.

(d) The principal commodities in respect of which exports registered an increase lower than average rate of increase include Tea, Coffee, Sesame and Nigerseed, Mica, Ores & Minerals other than Iron ore, leather and Manufactures, Gems & Jewellery, Sports goods, Ready made garments, Jute manufactures, cotton raw, Petroleum products, etc.

(e) Several changes in trade policy were introduced since June, 1991 aimed at strengthening export incentives, eliminating a substantial volume of import licensing and rationalising the import tariff structure. In the Budget for 1992-93, rupee was made partially convertible to encourage generation of foreign exchange and export of value added items. These have been further consolidated in the new Export Import Policy announced on 31st March, 1992 which, inter alia, aims to promote the productivity, modernisation and competitiveness of India industry and thereby to enhance its export capabilities.

The Government has also announced a 5 point Action Plan for boosting exports during 1992-93. These include formation of a national plan for export promotion of 34 commodities identified as "Extreme focus sectors", launching of a National Quality Awareness Programme, one to one meeting with export houses and leading industrial houses, launching of a world wide effort to revamp our external commercial representation, improve external publicity and undertake export promotion for our products in 40-50 select countries and reorganisation of the

Office of Chief Controller of Imports & Export from the present form of a regulatory authority to a pro-motional body. Besides, the Government has taken other steps which include reducing controls through licensing, simplification of procedures for export, activation of Board of Trade, bilateral discussions with select countries, interaction with national organisation of Trade and Industry.

[*Translation*]

Amendment to Frea

577. SHRI MRUTUNJAYANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have finalised the details of the proposed amendments to be incorporated in the Foreign Exchange Regulation Act, 1973;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Various proposals relating to amendments to the Foreign Exchange Regulation Act, 1973 are under consideration. It is somewhat premature to give the details at this stage.

[*English*]

Scheme for Export Oriented Units

578. SHRIGIRDHARILAL BHARGAVA: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government are contemplating any change in the Scheme for 100 per cent Export Oriented Units (EOUs) to make their functioning effective and result oriented; and

(b) if so, the details thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). The policy format for Export Oriented Units has recently been made simple, transparent and comprehensive and incorporated in the Export-Import Policy 1992-97 in order to make their functioning smooth and effective. It is only after observing the implementation of the new policy that changes/modifications therein can be contemplated.

[*Translation*]

Meeting of Regional Company Directors and Registrars

579. SHRI N.J. RATHVA: Will the Minister of Law, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any meeting of regional Company Directors and Registrars of Companies was organised in May, 1992;

(b) if so, the details of the participants; and

(c) the decisions taken in this meeting and the action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ):

(a) Yes, Sir.

(b) Senior officers of the Department of Company Affairs, Regional Directors at Bombay, Calcutta, Madras and Kanpur and eleven Registrars of Companies participated in the meeting which is held periodically. The afternoon session was chaired by Minister of State in the Ministry of Law, Justice & Company Affairs.

(c) In the meeting, decisions were taken, *inter-alia* for expeditious redressal of investors' grievances, enforcement of the provisions of the Companies Act, 1956 effectively, and in respect of certain administrative matters. Instructions have been issued to all concerned for taking appropriate action.

[*English*]

Production of Helicopter by HAL

580. SHRI GURUDAS KAMAT: Will the MINISTER OF DEFENCE be pleased to state:

(a) whether the Hindustan Aeronautics Limited has produced a light helicopter for the Air Force;

(b) if so, the salient features thereof;

(c) the time by which it is likely to be inducted into service; and

(d) the likely cost of the helicopter?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). No, Sir. However, a twin engine multi-role advanced light helicopter of the 4-5 tonne class for both civil and military applications is under development at HAL.

(c) and (d). As the ALH is still in the development stage, it is not possible to give definite indications.

Registration of Sub-Brokers

581. SHRI MOHAN SINGH (DEORIA)

SHRI SHARAD YADAV

SHRICHANDRAJEET YADAV

SHRI RAM VILAS PASWAN

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Securities and Exchange Board of India in a unilateral move had registered certain sub-brokers;

(b) if so, the reasons therefor; and

(c) the conditions laid down to ensure that the investors are not duped by the sub-brokers,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). As per the requirements of Securities and Exchange Board of India Act, 1992, SEBI have invited applications from such persons who have been associated with the securities market as sub-brokers for issue of certificate of registration. Registration would be granted on finalisation of requisite rules and regulations and code of conduct for the operation of sub-brokers.

Smuggling of Narcotic Drugs

582. SHRI RAJESH KUMAR: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government are aware of the large scale smuggling of narcotic drugs from Myanmar to India;

(b) if so, the value and quantity of the narcotic drugs seized on Indo-Myanmar border during this year; and

(c) the steps taken or proposed to be taken by the Government to curb such smuggling?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Information available with the Government does not indicate large scale smuggling of narcotic drugs from Myanmar to India. The quantity of heroin seized of Myanmar origin since 1985 in the country generally remained in the range

of 5-12 Kgs. annually except in the year 1989 when seizure of 20 Kgs. was reported.

(b) Upto June, 1992 the reported seizures of heroin on Indo-Burma Border was 4 Kgs. i.e. 1.13% of the total quantity (704 Kg) of heroin seized during this year. No precise valuation of the narcotic drugs, which are often of indeterminate strength and composition, and are liable for destruction, is feasible.

(c) Police, Customs and all concerned drug law enforcement agencies have been instructed to maintain strict vigilance on the North-Eastern borders.

Loan From ADB

583. SHRI SHRAVANKUMAR PATEL: Will the MINISTER OF FINANCE be pleased to state:

(a) whether Asian Development Bank has agreed to provide loans to India during the meeting held recently;

(b) if so, the details thereof;

(c) the terms and conditions for the loan;

(d) whether it has been decided to open ADB office in India; and

(e) if so, by when and the place selected for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). The Asian Development Bank has indicated total loan commitment of US \$950 million to India during 1992. One loan agreement for Power Finance Corporation for an amount of US \$250 million has already been signed. In addition, projects are to be taken up in the following sectors viz. Energy Conservation, Petroleum, Ports and Financial Sector. The loans

are being processed under the standard terms and conditions from the Ordinary Capital Resources (OCR) of the Bank.

(d) and (e). The ADB plans to open its Resident office in New Delhi during the current year.

Mormugao Port

584. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the MINISTER OF SURFACE TRANSPORT be pleased to state:

(a) the various port duties, taxes or charges levied by Mormugao Port Trust for exporting iron ore and other commodities through the Port during the last three years;

(b) the revenue thus collected at this Port during the above period;

(c) the number of times these charges

have been increased during the last three years and by how much; and

(d) the amount spent on expansion of the port during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Mormugao Port Trust levies two types of charges on handling of all commodities including export cargo. These are (i) cargo handling charges and (ii) vessel related charges. The total operating income realised including revenue on export/import of cargo during the last three years is Rs. 143.62 crores. Separate figures for export and import are not maintained.

(c) The information is being collected and will be laid on the Table of the House.

(d) The amount spent on expansion of the port facilities is as follows:

<i>Year</i>	<i>Amount spent</i>
1989-90	Rs. 297.12 lakhs
1990-91	Rs. 437.66 lakhs
1991-92	Rs. 171.95 lakhs

Rules for Corporate Membership in Stock Exchanges

585. SHRI R. SURENDER REDDY: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government have circulated draft rules for corporate membership in Stock Exchanges, making them more stringent;

(b) if so, the details thereof; and

(c) the reaction of the corporate circle

thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI RAMESHWAR THAKUR): (a) and (b). Government have published in the Gazette of India dated 2.6.92 draft of certain rules further to amend Securities Contracts (Regulation) Rules, 1957 relating to corporate membership in stock exchanges. It is proposed in the draft rules that a company shall be eligible to be elected as a member of the stock exchange if it satisfies, *inter-alia*, the following conditions:

- (i) such company is formed in compliance with the provisions of Section 12 of the Companies Act, 1956;
- (ii) majority of the directors of such company are shareholders of the company and not less than 40% of the paid up equity capital of the company is held by them. The proposed amendment is intended to promote the growth of corporate membership in stock exchanges.

(c) While finalising the draft rules, any objections or suggestions which may be received from any person including the corporate sector, within the stipulated period, will be considered by the Government.

Disbursement of Loans by Financial Institutions

586. SHRI SYED SHAHABUDDIN;
SHRI PROBEN DEKA:

Will the MINISTER OF FINANCE be pleased to state:

(a) the total amount of loans sanctioned

by the Public Sector financial institutions in the country and in Bihar during 1991-92;

(b) the total disbursement against the amounts sanctioned during the year; and

(c) the break-up of loans sanctioned and amounts disbursed during 1991-92 institution-wise and sector-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The total amount of loans sanctioned and disbursed by the Public Sector Financial Institutions, viz. Industrial Development Bank of India (IDBI), Industrial Finance Corporation of India (IFCI), Industrial Credit and Investment Corporation of India (ICICI), Small Industries Development Bank of India (SIDBI), Industrial Reconstruction Bank of India (IRBI), Risk Capital and Technology Finance Corporation of India Ltd. (RCTC), Technology Development and Information Company of India Ltd. (TDICI), Shipping Credit and Investment Company of India Ltd. (SCICI), & Tourism Finance Corporation of India Ltd. (TFCI) in the Country and in Bihar during the year 1991-92 are as under:

(Rs. in crores)

	1991-92	
	Sanctions	Disbursements
All India	16891.6	11016.4
Bihar	389.8	224.2

(c) Break up of loans sanctioned and amounts disbursed during the year 1991-92

institution-wise and sector-wise is given in the attached statement.

Break-up of Institution-wise Sector-wise Sanctions and Disbursements During 1991-92

(Rs. crores)

Institutions/Sector	(Rs. crores)						
	1	2	3	4	5	6	7
			Public	Joint	Co-operative	Pvt.	Total
IDBI	S		1380.7	635.7	44.8	4949.7	7010.9
	D		1097.6	260.4	73.8	3681.3	5113.1
IFCI	S		145.6	330.4	76.7	2316.4	2869.2
	D		40.4	157.7	62.2	1345.0	1605.2
ICICI	S		7.4	313.3	55.4	2952.0	3328.2
	D		8.8	125.7	27.5	1705.2	1867.2
IRBI	S		23.6	23.8	9.1	195.5	251.9
	D		20.0	4.8	5.1	139.9	169.7
SIDBI*	S		156.0	1.0	4.0	2468.0	2629.0
	D		112.0	1.0	3.0	1720.0	1836.0
RCTC	S		0.5	0.4	-	12.4	13.3
	D		-	0.4	-	7.4	7.8

<i>Institutions/Sector</i>	<i>1</i>	<i>2</i>	<i>Public</i>	<i>Joint</i>	<i>Co-operative</i>	<i>Pvt.</i>	<i>Total</i>
			<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>	<i>7</i>
SCICI	S	-	-	-	-	409.0	409.0
	D	-	-	-	-	170.9	170.9
TFCI	S	0.3	11.9	-	-	91.3	103.5
	D	2.2	0.9	-	-	45.2	48.3
TDICI	S	-	-	-	-	19.8	19.8
	D	-	-	-	-	17.9	17.9
Total:	S*	1714.1	1316.4	190.0	13495.2	16715.8	
	D*	1280.9	550.9	171.6	8832.6	10836.0	

* SIDBI's Data Include Assistance under Refinance and Bills Rediscount Schemes only.

S = Sanctions

D = Disbursements

Investments Made by Banks and their Subsidiaries

587. SHRI SRIBALLAV PANIGRAHI: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government are aware that banks and their financial services subsidiaries are investing their funds in Unit Trust of India and Life Insurance Corporation schemes;

(b) if so, whether the Government have made any survey in this regard in order to study its pros and cons; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The information is being collected and will be laid on the Table of the House.

[*Translation*]

Loans by Banks against India Development Bonds

588. SHRI MADAN LAL KHURANA: Will the MINISTER OF FINANCE be pleased to state:

(a) whether some public sector banks have granted loans against the security of the India Development Bonds as reported in the Nav-Bharat Times of June 9, 1992;

(b) if so, the details thereof;

(c) whether the Government are aware that some companies engaged in share broking and financial consultancy utilised the above loans for purchase of shares and speculative transactions; and

(d) if so, the action taken or proposed to

be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (d). Information is being collected and will be laid on the Table of the House to the extent available.

[*English*]

Payment to National Housing Bank by Grindlays Bank

589. SHRI SHARAD YADAV: SHRI CHANDRA JEET YADAV:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Grindlays Bank has denied with owing over Rs. 300 crores to the National Housing Bank;

(b) if so, the reasons therefor; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The National Housing Bank had issued certain cheques aggregating Rs. 506.54 crores marked Account Payee drawn on its accounts with the RBI in favour of ANZ Grindlays Bank, covering certain underlying securities transactions with that Bank. The cheques, on realisation were credited by Grindlays Bank to the current account of Shri Harshad Mehta maintained with it. Since it was not in order for the Bank to have credited the proceeds of the cheques to the account of Shri Harshad Mehta, in the absence of any specific instructions from NHB to that effect, Grindlays Bank was advised by the RBI that it would be liable to repay the amount in question to NHB. The

Grindlays Bank has since offered to make necessary provisions.

Seizure of Arms

590. SHRI M.V. CHANDRASHEKARA MURTHY:
SHRI MAHESH KANODIA:
SHRIMATI KRISHNENDRA KAUR (DEEPA):
DR. RAMESH CHAND TOMAR:

Will the MINISTER OF FINANCE be pleased to state;

(a) whether there is ban on bringing of pistols, revolvers and other weapons by Indians returning from abroad;

(b) if so, the details of arms brought and seized in the country during the last three months;

(c) whether such seized arms are proposed to be sold to Customs and Police officials;

(d) if so, the details thereof including the criteria for fixing the price of these arms; and

(e) if not, the manner in which these arms are proposed to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) According to the Export-Import Policy for the period from 1992-1997, firearms are not permitted to be imported except against a licence. However, passengers coming to India on bonafide transfer of residence covered by the Transfer of Residence Rules 1978 have been permitted to import one firearm which was in their possession for a minimum period of one year subject to the condition that such firearm shall not be transferred to any person

during the lifetime of the passenger.

(b) the details of arms brought and seized in the country during the last 3 months are being collected and will be laid on the Table of the House.

(c) to (e). It is not proposed to sell the seized arms to Customs or police officials. Prohibited and non-prohibited bore weapons are confiscated and appropriated for use of Government departments. However, any non-prohibited bore weapon found surplus to the needs of the departments is being normally offered for sale to Members of Parliament.

[Translation]

Death of Cadet in NCC Camp

591. SHRI BRIJBHUSHAN SHARAN SINGH:
SHRI RAJENDRA AGNIHOTRI:

Will the MINISTER OF DEFENCE be pleased to state:

(a) whether recently a girl cadet died after taking poisonous food in a N.C.C. Camp organised at Meerut;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard; and

(d) if so, the outcome thereof and the action taken against the persons found guilty?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) and (b). Kumari Mun Mun Sarkar of 3 Delhi Girls Bn (NCC) who was attending the NCC Camp at Ganeshpur in Meerut District, died at 0125 Hrs on 5th June 1992 while admitted to the Military Hospital Meerut

(c) *Yes.*

(d) *The Court of Inquiry has ruled out food poisoning, heat stroke, heat exhaustion and dehydration as likely causes of death. In their opinion, the most probable cause of death is acute viral encephalitis. Since the father of the deceased had refused to have the post-mortem conducted, the cause of death could not be ascertained definitely. No officer has been found guilty of any dereliction of duty.*

[*English*]

Payment to National Housing Bank by State Bank of India

592. SHRI K.P. REDDAIAH YADAV: Will the MINISTER OF FINANCE pleased to state:

(a) whether the State Bank of India has agreed recently to pay Rs. 700 crores to National Housing Bank; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The Central Board of Directors of State Bank of India in its meeting held on 11th June, 1992, resolved to pay a sum of Rs. 707.76 crores to National Housing Bank under protest and without prejudice to SBI's rights and remedies, against National Housing Bank. The National Housing Bank has issued certain cheques marked Account Payee drawn on its account with the Reserve Bank of India in favour of State Bank of India covering certain underlying securities which were credited by State Bank of India to the current account of Shri Harshad Mehta maintained with it. Since it was not in order for the Bank to have credited the

proceeds of the cheques to the account of Shri Harshad Mehta, in the absence of any specific instructions from NHB to that effect, SBI was advised by RBI to meet its liabilities to NHB.

Cancellation of Payment of Exporters by Reserve Bank of India

593. SHRI RAM NARESH SINGH: Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Reserve Bank of India has cancelled the payment of exporters' bills of their exports to Russia;

(b) if so, the details thereof and the reasons therefor; and

(c) the action taken or proposed to be taken by the Government to help the exporters affected by this action of Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Securities Scandal

594. SHRI SIMON MARANDI: SHRI PARASRAM BHARDWAJ:

Will the MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a new securities scandal involving the financial institutions, the National Stock Holding Corporation and some public limited companies has been unearthed

as reported in 'The Observer' of May 15, 1992;

(b) if so, the details in this regard; and

(c) the action taken or proposed to be taken by the Government to check recurrence of such cases in future?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKRA REDDY): (a) to (c). The Stock Holding Corporation of India Limited in its Annual Report for the year ending 31.3.1991 stated that there was a delay in registration of transfer of shares by 489 companies, beyond the statutory period of two months prescribed under Section 113 of the Companies Act, 1956. After collecting the relevant details of the defaulting companies involved, the Department of Company Affairs has ordered the inspection of share transfer records of the defaulting companies and filing of prosecutions under Section 113 (2) of the Act.

[English]

Theft of Arms and Ammunition from Army Depots

595. SHRI N.K. BALIYAN:
DR. RAMESH CHAND
TOMAR:
SHRI BALRAJ PASSI:

Will the MINISTER OF DEFENCE be pleased to state:

(a) whether there have been cases of thefts of arms and ammunition from the army depots during April to June, 1992;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) No case of theft of arms or ammunition from any Army Depot was reported during the period April to June, 1992.

(b) and (c). Do not arise.

Target for Export of Marine Products During Eighth Five Year Plan.

596. SHRI K.P. SINGH DEO: Will the MINISTER OF COMMERCE be pleased to state:

(a) the target set for the export of marine products during Eighth Five Year Plan; and

(b) the steps taken to achieve the target?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) Export target of marine products during Eighth Five Year Plan is tentatively set at Rs. 11,000 crores.

(b) The following strategies are being implemented through Marine products Export Development Authority (MPEDA) for achieving the above target:

(i) stepping up production for export by development of capture fishery.

(ii) stepping up production through culture fisheries.

a. by increasing per h.a. yield from shrimp farms.

b. bringing more area under production of shrimp by culture; and

c. by developing production of other exportable items.

- (iii) Induction of new technology and value addition.
- (iv) Modernisation of processing facilities, quality upgradation and reduction in waste; and
- (v) Aggressive market promotion measures.

[*Translation*]

Bank of Karad

597. SHRI MADAN LAL KHURANA:
SHRI RAMESHWAR PATI-
DAR:
SHRI SHARAD YADAV:
SHRI HANNAN MOLLAH:
SHRI PRITHVIRAJ D.
CHAVAN:
SHRIGEORGE FERNANDES:
SHRI RUPCHAND PAL:
SHRI MANORANJAN
BHAKTA:
SHRI CHANDRA JEET
YADAV:
SHRI HARI KISHORE SINGH:
KUMARI PUSHPA DEVI
SINGH:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Bank of Karad has been closed down;

(b) if so, the reasons therefor;

(c) the policy being adopted by the Government regarding the liabilities of the bank after its closure; and

(d) the role of the bank in recent securities scam?

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI DALBIR

SINGH): (a) The Bank has been placed under provisional liquidation as per the orders of the Bombay High Court, with effect from close of 27.5.92.

(b) Due to large-scale irregularities in the securities transaction undertaken by the bank on behalf of certain brokers, a huge financial liability much beyond its capacity to fulfil, would have devolved on the bank and the Bank's continuance would have been further prejudicial to the interest of the public and its depositors. In the circumstances, Reserve Bank of India moved the High Court, Bombay, under Section 38 of the Banking Regulation Act, 1949, for the liquidation of the Bank of Karad Ltd.

(c) An assessment of assets and liabilities position of the Bank as on the date of liquidation is being made by the Provisional Liquidator. The policy and the course of action regarding liabilities will be taken by the Provisional Liquidator in due course as per the orders of the High Court.

However, with a view to mitigate the hardship of depositors, particularly those falling under smaller categories arrangements have been made for payment by the provisional Liquidator of a maximum amount of Rs. 30,000/- per depositor as per the DICGC scheme.

(d) Janakiraman Committee has, in its interim report mentioned that, *prima-facie* the Bank of Karad has issued on boker's accounts Bankers Receipts without any backing or against non-existent securities.

[*English*]

Impact of Securities Scam

598. SHRI SHARAD DIGHE:
SHRI SIMON MARANDI:
SHRI ASHOK ANANDRAO
DESHMUKH:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government have studied the enormity of the recent securities scam and its widespread ramifications both political and economic;

(b) if so, the findings thereof;

(c) whether any enquiries are being made by the international financial institutions about the health of the country's financial sector;

(d) whether the scam has caused some set back to the expected flow of foreign pension funds into the stock market, if so, details thereof; and

(e) the steps taken or proposed to be taken by the Government to revive and stabilise the share market?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Committee set up by the RBI under the Chairmanship of Shri R. Janakiraman, Dy. Governor, on the basis of preliminary examination, has found that banks, subsidiaries and financial institutions have taken exposures without the backing of securities to the extent of Rs. 3542.79 crores.

(c) Government have not on date received any such enquiries.

(d) Investments by foreign pension funds in the Indian securities market have yet to become operational and as such the question does not arise.

(e) The Securities and Exchange Board of India has been established through the SEBI Act, 1992 to protect the interests of investors in securities and to promote the development of and to regulate the securities market.

Fake Shares

599. SHRI TARA CHAND KHANDELWAL:
SHRI BHAGWAN SHANKAR RAWAT:
SHRI V. SHREENIVASA PRASAD:

Will the MINISTER OF FINANCE be pleased to state:

(a) whether the Government are aware that fake shares of several leading companies are in circulation in various Stock Exchanges in the country;

(b) if so, the details thereof; and

(c) the steps contemplated by the Government to check their circulation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) to (c). Information has been received by Stock Exchanges regarding fake shares of a few companies. Issue of fake shares is punishable under the law and the police authorities take action on receipt of specific complaints.

Funds to States for Research and Development in Sericulture

600. SHRIGIRDHARILAL BHARGAVA:
Will the MINISTER OF TEXTILES be pleased to state:

(a) the funds allocated to the states, particularly to the Rajasthan, for Research and Development and extension supports to encourage sericulture in the country by the Central Silk Board during the last three years, Year-wise and State-wise;

(b) if not, the reasons therefore; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Details of State-wise/ Year-wise Central Plan allocations for sericulture

sector made in the Budget (both under normal plan and externally aided National Sericulture Project) during the last 3 years are indicated in the statement attached herewith.

(b) and (c). Do not arise.

STATEMENT

Details of State-wise/year-wise Central Plan allocations for sericulture sector

Sl. No.	Name of the State	(Rs. in lakhs)							
		1989-90		1990-91		1991-92		NSP	NSP
	Plan	Normal	NSP	Normal	NSP	Normal	NSP		
		2	3	4	5	6	7	8	
(A) TRADITIONAL STATES									
1.	Karnataka		226.44	386.00	232.90	1226.00	683.87	1713.00	
2.	Andhra Pradesh		136.09	137.00	132.88	435.00	118.35	609.00	
3.	Tamil Nadu		57.79	143.00	122.60	454.00	112.22	635.00	
4.	West Bengal		266.54	248.00	359.42	787.00	265.70	1100.00	
5.	Jammu & Kashmir		25.85	94.00	63.86	301.00	97.48	420.00	
(b) PILOT STATES									
6.	Kerala		17.21	42.00	4.72	135.00	16.66	188.00	
7.	Maharashtra		44.42	50.00	112.51	160.00	145.69	224.00	
8.	Bihar		18.50	42.00	62.40	135.00	329.26	188.00	

Sl. No.	Name of the State	1989-90		1990-91		1991-92	
		Normal Plan	NSP	Normal Plan	NSP	Normal Plan	NSP
1	2	3	4	5	6	7	8
9.	Gujarat	10.50	42.00	12.29	135.00	13.75	188.00
10.	Rajasthan	20.71	42.00	20.40	135.00	14.45	188.00
11.	Orissa	91.81	50.00	239.18	160.00	157.39	224.00
12.	Madhya Pradesh	59.88	42.00	44.72	135.00	97.54	188.00
13.	Uttar Pradesh	39.23	68.00	70.37	215.00	196.43	300.00
14.	Assam	146.72	68.00	71.43	215.00	294.32	300.00
15.	Punjab	11.57		10.43		11.42	
16.	Haryana	10.97	16.00	2.33	44.00	8.04	62.00
17.	Himachal Pradesh	12.03		6.71		10.25	
(C) NON PSP STATES							
18.	Arunachal Pradesh	26.35		31.90		63.63	
19.	Manipur	8.38		7.24		26.34	

Sl. No.	Name of the State	1989-90		1990-91		1991-92	
		Normal Plan	NSP	Normal Plan	NSP	Normal Plan	NSP
1	2	3	4	5	6	7	8
20.	Meghalaya	33.54		41.93		119.44	
21.	Mizoram	0.00		9.10		3.50	
22.	Nagaland	29.95		28.57		47.19	
23.	Sikkim	0.72		4.78		2.74	
24.	Tripura	4.79		7.01		5.36	
	(D) General Investment under NSP (other than R.D)*		230.00		828.00		1332.00
	Total	1300.00	1700.00	1700.00	5500.00	2841.02	7859.00

* General Investment constitutes NSP components viz. support to universities, assistance to NGOs, Beneficiary assessment and Socio Economic Survey. This investment is applicable in all 17 States.

[*Translation*]**Loss to NHB in Securities Scam**

601. SHRI N.J. RATHVA: Will the MINISTER OF FINANCE be pleased to state:

(a) the amount of loss suffered by the National Housing Bank in the recently detected securities scam;

(b) the effective steps being taken by the Government to compensate the loss suffered by the National Housing Bank in the above scam;

(c) the time by which the loss is likely to be compensated; and

(d) the steps taken by the Government to check the recurrence of such losses in the transaction of securities by the National Housing Bank.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Committee set up by the Reserve Bank of India under the Chairmanship of Shri R. Janakiraman, Deputy Governor, RBI to enquire into the possible irregularities in securities transactions of banks and financial institutions has identified payment of Rs. 1271.20 crores made by NHB through Account Payee cheques to banks/institutions for which NHB does not hold either securities, SGL forms or Bankers Receipts. NHB has reported that it has lodged claims with banks and one bank has paid the amount of cheques under protest and without prejudice to its rights and remedies against NHB. The loss will only arise in the event of NHB not being able to recover the

full amount of its dues.

(b) and (c). Does not arise.

(d) On the basis of recommendations of the Janakiraman Committee, the Reserve Bank of India has on 20.6.1992 issued detailed guidelines governing the transactions in securities.

The Lok Sabha then adjourned till fourteen of the Clock

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

(*Interruptions*)

SHRI BASUDEB ACHARIA (Bankura): Sir, you call Home Minister and Prime Minister. (*Interruptions*) Government must tell the House what steps have been taken.

(*Interruptions*)

SHRIDIGVIJAYASINGH (Rajgarh): Sir, we want a statement.

(*Interruptions*)

MR. DEPUTY SPEAKER: Now papers to be laid on the Table. Shri Dalbir Singh.

(*Interruptions*)

14.01 hrs

1 July,

PAPERS LAID ON THE TABLE

Memorandum of understanding between the central Cottage Industries Corporation of India Ltd. and the Ministry of Textiles for 1992-93.

(English)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Shri Ashok Gehlot,

I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 1992-93.

[Placed in the Library. See No. LT. 2130/92]

Notifications under Customs Act, 1962 and Finance Act, 1989.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): On behalf of Shri Rameshwar Thakur,

I beg to say on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of Customs Act, 1962:-

(i) S. O. 177 (E) published in Gazette of India dated the 3rd March 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(ii) S. O. 246 (E) published in Gazette

of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

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(iii) S. O. 247 (E) published in Gazette of India dated the 27th March, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(iv) S. O. 299 (E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(v) S. O. 300 (E) published in Gazette of India dated the 27th April, 1992 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

(vi) G.S.R. 561 (E) published in Gazette of India dated the 27th May, 1992 together with an explanatory memorandum making certain amendments to certain Notifications in the manner specified in column (3) of the Table annexed with the notification. [placed in Library. See No. LT- 2132/92]

(2) A copy of the Notification No. G.S.R. 557 (E) (Hindi and English versions) published in Gazette of India dated the 26th May, 1992 together with a explanatory memorandum regarding exemption to the employees of Air India, Indian Airlines, Vayudoot and Pawan Hans, whether serv-

ing or retired, when they travel on a free or rebated ticket, from the payment of the Inland Air Travel Tax liviable thereon, under section 49 of the Finance Act, 1989.

[Placed in Library See No.LT- 2133/92]

NOTIFICATION UNDER INSURANCE ACT, 1938 FINANCE MINISTER'S LETTER dt. 2ND JUNE, 1992, ALONG WITH MEMORANDUM OF ECONOMIC POLICIES FOR 1992-93 TO INTERNATIONAL MONETARY FUND ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH):

I beg to lay on the table:-

- (1) A copy of the Insurance (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 961 in gazette of India dated the 4th April, 1992 under sub-section (3) of section 114 of the Insurance Act, 1938 [placed in Library. See No. LT-2134/92]
- (2) A copy of the Finance Minister's letter (Hindi and English versions) dated the 2nd June, 1992 along with Memorandum of Economic Policies for the year 1992-93 addressed to the Managing Director, International Monetary Fund. [placed in Library. See No. LT-2135/92]
- (3) A copy of the Special Court (Trial of Offences Relating to Transaction in Securities) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 585 (E) in Gazette of India dated the 6th June 1992 under sub-section (2) of section 14 of the Special Court (Trial of

Offences Relating to Transactions in Securities) Ordinance, 1992 [placed in Library. See No. LT-2136/92]

(Interruptions)

SHRI SUDARSAN RAYCHAUDHURI (Serampore): No, no.

14.02 hrs.

AT THIS STAGE, SHRI SUDARSAN RAYCHAUDHURI AND SOME OTHER HON. MEMBERS CAME AND STOOD ON THE FLOOR NEAR THE TABLE.

MR. DEPUTY SPEAKER: The House stands adjourned to meet again at 3.30 p.m.

14.03 hrs.

The Lok Sabha then adjourned till Thirty minutes past Fifteen of the Clock.

15.30 hrs.

The Lok Sabha re-assembled at Thirty minutes past Fifteen of the Clock.

[SHRI SHARAD DIGHE *in the Chair*]

(Interruptions)

MR. CHAIRMAN: We shall now resume the Private Members' Business.

SEVERAL HON. MEMBERS: No.

(Interruptions)

AN. HON. MEMBER: Please call the Prime Minister.

(Interruptions)

15.31 hrs.

At this stage, Sri Roshan Lal and some other hon. Members came and stood on the floor near the Table.

MR. CHAIRMAN: Now, the House stands adjourned for the whole day to meet

again at 11 AM on Monday, the 13th July, 1992.

15.31 hrs.

The Lok Sabha then Adjourned till Eleven of the Clock on Monday, July 13, 1992/ Asadha 22, 1914 (Saka).